

864

IN THE HON'BLE NATIONAL GREEN TRIBUNAL, NEW DELHI

OA No. 68 OF 2022

IN THE MATTER OF:

Raman Sharma

----- Petitioner

v/s

State of Haryana and others

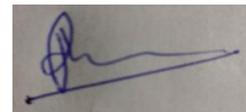
Respondents

INDEX

Sr. No.	Particulars	Page No.
1	INDEX	1
2	Synopsis	2
3	Application - Objections on the reply submitted by Respondent no. 2, 3, 4, 5 and 8.	3-25
4	VERIFICATION	26
5	List of Documents	26-29
6	Documents	30-89
7	Affidavit	90-91

Place: Gurugram

Date : 07-01-2024



Raman Sharma
Petitioner

SYNOPSIS

<u>No</u>	<u>Particulars of Documents</u>	<u>Para no</u>	<u>Page no</u>
<u>1</u>	Objections on the reply submitted by Respondent no. 2, 3, 4, 5 and 8.		
<u>2</u>	List of documents are attached vide Annexure- A- 1 to A-49 for ready reference to counter the reply submitted by Respondent no. 2, 3, 4, 5 and 8.		
<u>3</u>	Brief Facts - A joint committee was formed by the Hon'ble NGT, Gurugram to ascertain the correctness of the Green Area. No Report by joint Committee pursuant to the Tribunal's order.		
<u>4</u>	Reply of SEIAA is not received		

IN THE HON'BLE NATIONAL GREEN TRIBUNAL, NEW DELHI

OA No. 68 OF 2022

IN THE MATTER OF:

Raman Sharma

----- Petitioner

v/s

State of Haryana and others

----- Respondents

That Objections on the contents, facts and figures submitted in their respective replies by Respondent No- 2 i.e. RO, Gurugram Region (N) HSPCB and member secretary HSPCB Panchkula, Respondent No-3 i.e. Municipal Corporation Gurugram, Respondent No-4 i.e. DGTCP Haryana, Respondent No-5 i.e. Haryana Shehri Vikas Pradikaran, Respondent No-8 i.e. M/s Malibu Estate Private Limited submitted details of facts & figures before the MOEFCC and SEIAA in writing with the Title **Environment Clearance Application** for Residential Plotted colony along with Group Housing Component at Sector -47 & 50, Gurugram, Haryana.

The link of Application for Environment Clearance submitted by respondent no – 8 before the MoEFCC is as under –

https://drive.google.com/file/d/1rDbJ7_68pICJnLVd3Zi4Ng577ZQckGv/view?usp=drive_link

Respectfully Showeth,

1. That Complainant of O.A - 68 – 2022 Raman Sharma S/o Sh. Narendra Nath Sharma resident and owner of property no. CW-58, F.F, Malibu Town, Sector-47, Gurugram is a law abiding person and reported following complaints while performing Constitutional duty and service for society;-
 - i. Plantation of 4650 saplings with the help of Forest Department and HUDA from 2004 to 2011.
 - ii. Placement of water harvesting mechanism with the help of CocaCoal.
 - iii. Composting mechanism placed for green waste in Nursery area.
- A. List of Violations reported to DTCP, HUDA, HSPCB, MoEFCC, Forest Department and MCG.
 - a. Illegal sale of floors by subdivision of 128 plots with SUPER AREA.
 - b. No plots sold under the category of “No Profit No Loss” (NPNL).

- c. Construction & Demolition without any approval from DTCP on Green area & open space.
 - d. 71 oversize plots of area measuring 20.16 Acres approx as per MCG record.
 - e. Sale of Plots in variation of size against approved size by the DTCP, Haryana.
 - f. Non-construction of Community building till 2012.
 - g. Violations of Building laws.
 - h. Objection of the shifting of sites belonging to one license land to another license land in 2008.
 - i. Non-placement of Sewage Disposal mechanism till December, 2012 (Malibu town was without any sewage connection from HUDA and without STP was placed. Respondent no. 8 was caught red handed while putting sewage in open area, green area and storm water drains.)
 - j. Complaint regarding non-placement of Garbage collection point as per zoning plan approved in 2008.
 - k. Encroachment and Illegal construction in green area.
 - l. Misuse of ground water.
 - m. Dumping of waste.
 - n. Environment clearance.
 - o. Cleaning & Sanitation mechanism.
 - p. Waste mechanism.
 - q. Illegal sale of land under green area & open space.
 - r. Erroneous approvals to services & buildings by DTCP.
 - s. Erroneous issuance of Consent to Operate (CET) by HSPCB in 2010.
 - t. Completion of all services including service roads.
 - u. Conversion of Community Building into Institutional buildings/Facilities.
- B. That reply submitted by respondent no. 2, 4, 5 and 8 before the Hon'ble Green Tribunal are misleading and incorrect. The contents under list of licenses are incomplete as license no. **86 of 2008** annexed as - **Annexure – A-1** issued to M/s Malibu Estate Pvt Ltd and Mrs. Mukhtiyari widow of Late Sh. Rupen alias Rupal issued vide endst. no 1622 dated Chandigarh, the 11.04.2008 by Shri S.S. Dhillon, Director, Town and Country Planning Haryana Chandigarh and same was informed to CA HUDA Panchkula MD, HVPN Panchkula Director Urban Estate Haryana, Administrator HUDA Gurgaon, Chief Engineer HUDA Panchkula, Superintending Engineer HUDA Gurgaon, LAO Gurgaon, STP (Enforcement) Haryana, Chandigarh, District Town Planner Gurgaon, Accounts Officer, Office of DTCP, Chandigarh is not included in the list of Licenses. The land schedule of license no. 86 is attached as **ANNEXURE –A- 2** for ready reference. Following are details of violations of applicable act & rules-;

- i. The Section 3(3)(a)(iv) of the Haryana Development and Regulation of Urban Areas Act, 1975 and Section 11(e) of the Haryana Development and Regulation of Urban Areas Rules, 1976 and point 1(e) of LC-IV Dated 8th December, 1994 between M/s Malibu Estate Pvt. Ltd and The Director, Town & Country Planning, Haryana are self-explanatory on the subject Community Buildings. The content are “ That the owner shall construct at his own cost or get constructed by any other institution or individual at its cost School, Hospitals, Community Centers and other Community buildings on the land set apart for this purpose or undertakes to transfer to the Government at any time, if so desired by the Government, free of cost, the land set apart for Schools, Hospitals, Community Centers and other Community buildings in which case the Government shall be at liberty to transfer such land to any person or institution including the local authority on such terms and conditions as it may lay down.
- ii. NO THIRD PARTY RIGHTS WILL BE CREATED WITHOUT OBTAINING THE PRIOR PERMISSION OF THE DTCP. All the community buildings will be got constructed by the Colonizer within time period so specified by the Director.”
- iii. The definition and use of Community Buildings in the Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development Act, 1963 and RULES, 1965 is vide clear with the nature and purpose, “The meaning of community building and community assets are clearly defined in the Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development Act, 1963 Under section 3 (e), explanation 1 & 2, “Explanation- (1) “ Public utility buildings” means buildings belonging to Government, Government controlled Organizations, Local Bodies, Voluntary Organizations and individuals which are being used for the benefit of public at large without profit motive.; and Explanation- (2) “Community assets” means assets belonging to Government, Government Controlled Organizations, Local bodies, Voluntary Organizations, and individuals which are created for the beneficial use of public at large without profit motive]”.
- iv. All community buildings are sold with land, whereas the community buildings were planned on the non-salable area and amalgamated land of Public Park. **ANNEXURE –A-6 &A-7 and A-15 to A-18 and A-20 to A-27.**
- v. That layout plan is still not approved for residential plotted colony being developed by Respondent no-8. This fact is revealed through letter memo no. ZP-5-vol-IV/SD(DK)/2019/6680 dated 07-03-2019, issued by Shri Narender Kumar, District Town Planner (HQ) for Director, Town and Country Planning Haryana Chandigarh to Malibu Estate Private Limited, 38, DDA Commercial Complex, Kailash Colony, Extn. Zamrudpur, New Delhi-110048 with copy to DTP Gurugram vide letter memo no. ZP-5-vol-IV/SD (DK)/2019/6681 dated 07-03-2019.
- vi. The Demarcation is also not completed despite the Orders of the DTCP, Haryana. **ANNEXURE –A- 34 & A-35-A to A-38.**

vii. Four FIRs against Respondent No-8 i.e. M/s Malibu Estate Private Limited by Respondent No. 3, 4 & 5 and two cases in the Spl. Environment Court, Faridabad by Respondent No. 2. Many cases against Respondent No-8 i.e. M/s Malibu Estate Private Limited in District & Sessions Court Gurugram. **ANNEXURE –A-20 to A-24.**

2. That details given under heading “remarks” regarding **OC & part completion certificate** in point no. 5 as chart establish facts on part completion certificate and occupation certificates were issued erroneously and same was informed to DTCP in the year 2008. The same complaint was taken before Hon’ble Lokayukta in 2011. In this regard copies of service plan estimates were given to Mrs. Akansha Tanwar AEE (member of Committee as representative of HSPCB Gurugram region (N)) and also copies were given to all respondents multiple time.

Following are irregularities, violations and defective approvals given to integrated residential plotted Colony namely Malibu Towne, situated in Sector 47 & 50 Gurugram spreaded in area measuring 204.796 Acres. The letter endst. No. 9546 dated 22.06.2015 issued by Shri A.K.Maken Superintending Engineer HUDA Circle-II Gurgaon to Chief Engineer -I HUDA Panchkula regarding service plan estimate for Malibu Towne Gurgaon. **ANNEXURE –A- 9.**

ii. The drawing for services was approved vide CE HUDA Memo no. 5018 dated 3.07.2000, whereas Part Completion Certificate & Occupation Certificate thereon for services was issued in year 1996 for license granted in year 1992, 1993 & 1994 for area measuring 138.82 Acres. Finally service plan estimates were approved vide Endst. No. LC-171-VOL-II-JE(VA)-2016/24618 dated 8.11.2016 issued by DTCP Haryana to Malibu Estate Pvt Ltd and ors for license no. 71-75 of 1992 and 15-19 of 1994 for group housing component on land measuring 11.9 Acres. **ANNEXURE –A- 10.**

iii. The other service plan estimate for 3.465 Acres for license number 71-75 of 1992, 4-8 of 1993, 15-19 of 1994, 4-8 of 1995, 36-46 of 1997 and 15 of 2008 issued vide Memo number 5280 dated 25.4.2014 issued by Shri A.K. Maken Superintending Engineer HUDA Circle-II Gurgaon to Chief Engineer-I HUDA Panchkula.

iv. That above mentioned documents are in confirmation to part completion certificate & Occupation Certificate mentioned in reply of respondent no.- 2, 4, 7 & 8 are defective & wage, which were issued to respondent no - 8 for extraordinary benefit by respondent no-4 & 5. **ANNEXURE –A- 3 to A-5.**

That information provided in tabular form for Occupation certificate obtained for community buildings is given with incomplete details of community buildings without land schedule (the land for community buildings taken from saleable 55% area or non-saleable 45% area) by Respondent no. 2 & 8. As the

schedule of area mentioned in the approved demarcation plan in 2008, contains no details of land for community buildings under saleable area. **ANNEXURE –A- 7.** Most of community buildings are sold and created third party rights without any valid permission form DTCP Haryana. It sounds that the land is taken **out of green area** for all 16 community buildings. Application for Environment Clearance submitted by respondent no – 8 before the MoEFCC contains details of area and link is as under –

https://drive.google.com/file/d/1rDbJ7_68pICJnLVd3Zi4Ng577ZQckGv/view?usp=drive_link

3. The following are serious violation and matter of land grabbing by respondent number 8 in connivance with respondent number 4, 3, 2 & 7-;
 - a. Land for service road is amalgamated with plot of commercial site situated in sector 50 by the name of Good Earth City Mall and dispensary site and M/s Nikiyog Builwell Pvt Ltd C/o Spaze Towers Pvt Ltd, sector 47 Gurugram, Malibu Estate Pvt Ltd for some other purposes which is well in the notice of all respondents. Approximately 50 Acre land is missing because in-principle approved layout plan vide drawing number DTCP-5626 dated 28.09.2016 was objected by many residents and property buyers which is accepted by respondent no. 8 in reply. In this regards, letter endst no. ZP-5-vol-IV/AD(RA)/2021/16699-701 dated 13.07.2021 issued by DTCP Haryana to Senior Town Planner, Gurugram with direction to conduct demarcation of site and completed within 7 days i.e. by 20.07.2021, which is not yet completed to protect the offence.
 - b. The green area and public parks amalgamated by commercial sites situated in sector -47 & 50 by the name of Good Earth City Mall (30.2% of plot area) & Platinum Tower on Grurugram -Sohna side (more than one acres approx.) and by owner of dispensary site (2 Acres approx.) and club area (one acres approx.) and in plots under residential area (**71 oversize plots by 20.16 Acres approx. as per MCG record**) by Malibu Estate Private Limited & Ors for some other purposes which is well in the notice of all respondents including M/s Nikiyog Builwell Pvt Ltd C/o Spaze Towers Private Limited, sector 47 Gurugram **Pictures attached. ANNEXURE –A- 11 to ANNEXURE –A- 14 and ANNEXURE –A- 19.**
4. That reply to Respondent No. 8 i.e M/s Malibu Estate Pvt Ltd is far from truth. The violation of Section 2.1 of Haryana Building Code, 2017 is accepted by all responsible agencies. That Respondent No. 8 should have read Section 18(2) before raising objection in The National Green Tribunal Act, 2010. That the Article 51A of the Constitution of India deals with the fundamental duties of

citizens and under clause (g), it is the duty of every citizen “to protect and improve the **natural environment** including forests, lakes, rivers and wildlife, and to have compassion for living creatures”. Both fair trial and fair investigation are part of constitutional rights guaranteed under Articles 20 and 21 of the Constitution of India. Following are more reasons which permit any Resident/property owner to take matter to any Court of Law.

5. That the construction project “Malibu Town”, integrated residential colony, located in Sector- 47 & 50, Gurugram required to obtain the Environment Clearance for whole township for an area measuring 204.796 acres. As soon as the proceedings of EIA Notification 1994 S.O 60 (E) dated 27th January 1994 initiated, the said project became a Violation Case under the category of Expansion Project as digging for ground water & other services and for building construction was started according to Respondent no. 8 itself. Three complaints were lodged before the Secretary, Government of India, MoEF, New Delhi from 2008 to 2011 with relevant documents as the SEIAA was not operational. The necessary directions were issued to the Financial Commissioner & Principal Secretary to Government of Haryana, Chandigarh as this project was planned for commercial and institutional activities apart from massive construction with consumption of ground water in massive quantity with all possibility of the generation of pollution of all kinds.
6. That all Licensee Companies, Directors & individuals under M/s Malibu Estate Pvt Ltd are responsible to take Environment Clearance for the total built-up area measuring 6,64,412.826 Sqm as per the written confession before MoEFCC on 24-08-2017. The Page No. 1 of Environment Clearance Application of M/s Malibu Estate Pvt Ltd confirms the statement correct.

[https://drive.google.com/file/d/1rDbJ7_68pICJnLVd3Zi4Ng577ZQckGv/view?usp=drive link](https://drive.google.com/file/d/1rDbJ7_68pICJnLVd3Zi4Ng577ZQckGv/view?usp=drive_link)

7. That Environment Clearance has to be taken for entire project, not for a building or any specific construction, according to the S.O.60 (E) dated 27-1-1994. Provisions of the EIA Notification, 1994, up to S.O 1533 (E), dated the 14th September, 2006 are very loud & clear with specific directions on Environment Clearance for construction projects under the category of Expansion Project. The first expansion of construction project “Malibu Town” was done for an area measuring 107.682 Acres to 123.86 Acres by adding 16.18 Acres through additional Licenses no. 4-8 of 1993 on 19-03-1993 just after Notification published as SO No. 80(E) dated 28th January, 1993 for objections & suggestions.

8. That S.O. 60 (E)- Whereas a notification under clause (a) of sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986 inviting objections from public within sixty days from the date of publication of said notification, against the intention of the Central Government to impose restrictions and prohibitions on expansion and modernization of any activity or new projects being undertaken in any part of India unless environmental clearance has been accorded by the Central Government or the State Government in accordance with the procedure specified in that Notification was published as SO No. 80(E) dated 28th January, 1993; and Notification vide S.O. 801(E), dated 7th July, 2004 which was later amended vide no. S.O 1236 (E) dated the 27th October, 2003 - Whereas a draft of certain amendments of the notification of the Government of India in the Ministry of Environment and Forests vide number S.O.60 (E), dated the 27th January 1994 was published in the Gazette of India, Extraordinary, Part II, section 3, sub-section (ii) vide number S.O.1236 (E), dated the 27th October, 2003 inviting objections and suggestions from all persons likely to be affected thereby within a period of sixty days from the date on which copies of the Gazette containing the said notification were made available to the public; The principal notification was published in the Gazette of India vide number S.O.60 (E) dated 27-1-1994 and subsequently amended vide:
- S.O. 356 (E) dated 4th May, 1994,
 - S.O 318 (E), dated 10th April, 1997,
 - S.O. 73 (E) dated 27th January, 2000,
 - S.O. 1119 (E) dated 13th December, 2000, 3
 - S.O. 737(E) dated 1st August, 2001,
 - S.O.1148 (E) dated 21st November, 2001,
 - S.O. 632 (E) dated the 13th June, 2002,
 - S.O. 248 (E) dated the 28th February, 2003,
 - S.O. 506 (E) dated the 7th May, 2003,
 - S.O. 891(E) dated the 4th August, 2003,
 - S.O. 1087(E) dated the 22nd September, 2003,
 - S.O 1533 (E), dated the 14th September, 2006.
9. That it is pertinent to mention that all Licensee Companies & individuals under M/s Malibu Estate Pvt Ltd & Ors did not file any objection or suggestions on any of the EIA Notifications being a developer of integrated residential colony. M/s Malibu Estate Pvt Ltd & Ors did all activities which forced any ongoing project to take Environment Clearance necessarily to avoid becoming violation case. Following are activities which confirm the construction project “Malibu Town”, integrated residential colony, located

in Sector- 47 & 50, Gurugram as a violation case as per activities mentioned in the Notification-;

- I. Modernization
- II. Modification
- III. Change in Scope of Work
- IV. Change in Plan
- V. Expansion
- VI. Increase in Pollution Load.

10. That Licensee Companies and individuals under M/s Malibu Estate Pvt Ltd & Ors done Expansion of project five times from 1993 to 2008 with approval of the DTCP, Haryana from the area measuring 107.682 Acres to 204.796 Acres with increase of population and Built Up area from 664412.826 Sqm + illegal & unapproved construction approximately 324100 Sqm.

- i. The second last **Expansion of Project** of 180 Acres to 204.796 Acres with carry forward of balance construction and development works of Commercial Buildings in 8 Acres, Group Housing clubbing with all existing services including incomplete infrastructure with unauthorized and unapproved construction.
- ii. The Page No. 1, 21, 50, 51 of Environment Clearance Application of M/s Malibu Estate Pvt Ltd to read with REVISED LAYOUT PLAN vide drawing no. DTCP-5626 dated- 28-09-2016 for an area of 204.796 Acres are evidence to prove the statement.
- iii. The **modernization** of the project with and without approval of the DTCP, Haryana under seven various categories by MEPL.
 - a. STPs are placed for generation of treated water without any provision in the Service Plan Estimates and any prior approval from HSPCB.
 - b. 15 Nos of DG Sets are placed for generation of Electricity without any provision in the Service Plan Estimates and any prior approval from DHBVN & HSPCB & DTCP.
 - c. Underground Water Harvesting Pits were placed without any provision in the Service Plan Estimates for protection of Ground Water.
 - d. No mentioning of SUPER AREA.

11. **Modification** in Principal approved Plan in 1992 on five occasions with the approval of the DTCP, Haryana. On 38 occasions modification was done without any permission.

- i. Shifting of sites from one Licensee Land to other Licensee land after the grant of erroneous PART COMPLETION CERTIFICATES.
- ii. Size of sites were increased after grant of erroneous PART COMPLETION CERTIFICATES.

- iii. The details of some unapproved modifications are already submitted before the SEIAA on 12-10-2023 and 24-10-2023. Modifications are visible as unapproved additional construction of Club Building, plots created & sold in variation of approved size without any approval from DTCP, Haryana, 444 floors were created and sold illegally without any approval from DTCP, Haryana and none of the floors has granted Occupation Certificate so far, **Super area was created and sold without any approval from DTCP, Haryana.**
- iv. **Change in Scope of Work** is already visible in various FIRs against M/s Malibu Estate Pvt Ltd & Ors. Various reports of Government Departments confirming additional unapproved construction on green area at 42 places & no placement of service road despite a mandatory component, DG sets placed on green area are some changes in Scope of Work.
- v. The contradiction about the size & number of PLOTS with Layout Plan with point no 1 on Page No. 52 under Plotted Colony (A) of **Environment Clearance Application** of M/s Malibu Estate Pvt Ltd, confirms the Change in Scope of Work was done by violation of approved category of plots. Content on Page-72, 73 & 74 of **Environment Clearance Application** of M/s Malibu Estate Pvt Ltd, are self-accepted details in Change in Scope of Work M/s Malibu Estate Pvt Ltd.
- vi. **Change in Plan** was done on five occasions from 1993 to 2008 for an area of 97.11 acres which is 47.5 % of total area. The services of each additional license granted from 1993 to 2008 were attached with the services planned, developed & approved through Part Completion Certificate on 23-02-1996 by five change of approved plan. The Layout Plan, Demarcation Plan Zoning Plan, place & size of Plots, addition of commercial activities like Hotel (204 rooms), Office space, Restaurants & Bar etc., floors, STPs, DG Sets shifting of sites & change in size of more than 800 plots.
- vii. The contradiction about the size & number of PLOTS in Layout Plan with point no 1 on Page No. 52 under Plotted Colony (A) of **Environment Clearance Application** of M/s Malibu Estate Pvt Ltd, confirms Change in Plan was done by violation of approved category of plots. Increase in Pollution Load was reported to the HSPCB & T&CP on many occasions. Expansion of existing projects [listed in item numbers 2, 3, 4 & 5 of the Schedule having Prior Environmental Clearance with no increase in pollution load shall be exempt from the requirement of prior EC.
- viii. **Estimated pollution load** was without DG Sets, Hotel Waste, Hospital Waste, additional pollution load out of increased sewage effluents, solid waste & C & D Waste and hazardous waste. The Page No. 5, 22, 50, 57, 70 of Environment Clearance Application of M/s Malibu Estate Pvt Ltd.
- ix. No mentioning of SUPER AREA.

12. That S.O. 1533(E). - Whereas, a draft notification under sub-rule (3) of Rule 5 of the Environment (Protection) Rules, 1986 for imposing certain restrictions and prohibitions on new projects or activities, or on the expansion or modernization of existing projects or activities based on their potential environmental impacts as indicated in the Schedule to the notification, being undertaken in any part of India, unless prior environmental clearance has been accorded in accordance with the objectives of National Environment Policy as approved by the Union Cabinet on 18th May, 2006 and the procedure specified in the notification, by the Central Government or the State or Union territory Level Environment Impact Assessment Authority (SEIAA), to be constituted by the Central Government in consultation with the State Government or the Union territory Administration concerned under sub-section (3) of section 3 of the Environment (Protection) Act, 1986 for the purpose of this notification, was published in the Gazette of India ,Extraordinary, Part II, section 3, sub-section (ii) vide number S.O. 1324 (E) dated the 15th September ,2005 inviting objections and suggestions from all persons likely to be affected thereby within a period of sixty days from the date on which copies of Gazette containing the said notification were made available to the public; And whereas, copies of the said notification were made available to the public on 15th September, 2005.
13. That in the year 1992, construction project “Malibu Town”, integrated residential colony, consisting of Plots, Group Housing, Commercial, Community Buildings and Public Utilities, located in Sector- 47 & 50, Gurugram was planned by M/s Malibu Estate Pvt Ltd & 10 various other companies and individuals for area measuring 107.682 Acres is a case for violation of EIA Notification 2006. ENVIRONMENT IMPACT ASSESSMENT NOTIFICATION S.O.60(E), dated 27/01/1994 (incorporating amendments vide S.O. 356(E) dated 4/5/1994, S.O. 318(E) dated 10/4/1997, S.O. 319 dated 10/4/1997, S.O. 73(E) dated 27/1/2000, S.O. 1119(E) dated 13/12/2000, S.O. 737(E) dated 1/8/2001, S.O. 1148(E) dated 21/11/2001, S.O. 632(E) dated 13/06/2002) were violated by M/s Malibu Estate Pvt Ltd in connivance of some government offices.
14. That clause 1) of the ENVIRONMENT IMPACT ASSESSMENT NOTIFICATION S.O.60 (E), dated 27/01/1994) - Whereas a notification under clause (a) of sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986 had imposed restrictions and prohibitions on the expansion and modernization of any activity or new projects being undertaken in any part of India unless environmental clearance has been accorded by the Central Government or the State Government in accordance with the procedure specified in that notification was published as SO No. 80(E) dated 28th January, 1993, hence

M/s Malibu Estate Pvt Ltd was responsible to take environment clearance for construction project "Malibu Town".

15. That Section 2) Requirements and procedure for seeking environmental clearance of projects: I.(a) Any person who desires to undertake any new project in any part of India or the expansion or modernization of any existing industry or project listed in the Schedule-I shall submit an application to the Secretary, Ministry of Environment and Forests, New Delhi, hence M/s Malibu Estate Pvt Ltd was responsible to take environment clearance for construction project "Malibu Town" as directions were issued to the Financial Commissioner & Principal Secretary to Government of Haryana, Chandigarh.
16. That drawing of services for Group housing area of construction project "Malibu Town" was approved by the Executive Engineer, HUDA Division No. II, Gurgaon on 31-05-2000 and the Superintending Engineer, HUDA Circle Gurgaon on 09-06-2000 and the Superintending Engineer, HUDA (HQ), Panchkula on 27-06-2000 and Chief Engineer, HUDA, Panchkula vide Memo No. 5018 Dated – 03-07-2000 on services with confirmation of fully functional services at site of Group Housing component, laid by Colonizer i.e M/s Malibu Estate Pvt Ltd & Ors of Integrated Residential Plotted Colony namely Malibu Town for area measuring 11.89 Acres, whereas Occupation certificate vide Memo no. 5DP-2000/13077 Dated-30-08-2000 was issued just after 2 months of approval of drawing of services. This is confirmation of offence.
17. That the Hon'ble Green Tribunal may call details from DTCP, Haryana & CA, HSVP, Panchkula regarding **Expansion & Modernization of construction project** "Malibu Town", integrated residential colony, located in Sector- 47 & 50, Gurugram with **Modification** during last 30 years and **Change in Scope of Work** with and without approval through **Change in Plan** for commercial gains causing **Increase in Pollution Load** by Licensee company M/s Malibu Estate Pvt Ltd & Ors.
18. That Layout Plan is violated and still waiting for regularization. The quantum of GREEN AREA is still not even known to Licensing authority. Service road is still not placed. Road size are much shorter. Services are defective and causing pollution across township. Four FIRs against Respondent No-8 i.e. M/s Malibu Estate Private Limited by Respondent No. 3, 4 & 5 and two cases in the Spl. Environment Court, Faridabad by Respondent No. 2. Many cases against Respondent No-8 i.e. M/s Malibu

Estate Private Limited in District & Sessions Court Gurugram. **ANNEXURE –A-32 & ANNEXURE –A- 32 – A and ANNEXURE –A- 29 read with ANNEXURE –A- 28.**

19. The reply of Respondent no. 8 i.e M/s Malibu Estate Pvt Ltd is misleading, false, vague and out of contest. Respondent no. 8 is habitual fraud & liar. Before making any statement, that too on writing and under affidavit, it is essential to collect complete detail of the matter. Respondent no. 8 must read the final Order of the case titled under *Original Application No. 124/2017 Sarv Jan Kalyan Sewa Samiti Applicant Versus Union of India & Ors. Respondent(s)*. Respondent no. 8 must take complete details of cases and complaint lodged against Applicant of OA-68-2022, Raman Sharma before making passing remarks. It is the constitutional right of a Citizen of India to initiate legal action for losses and damages and take compensation through the Court. Till date no verdict has pronounced by any Court of the Country against Raman Sharma S/o Sh. Narendra Nath Sharma resident and owner of property no. CW-58, F.F, Malibu Town, Sector-47, Gurugram.
20. That it is prayed before the Hon’ble Green Tribunal to form a committee and take site report on status of Open area & Green area of project “Malibu Town”, as an integrated residential colony, located in Sector- 47 & 50, Gurugram.
21. That it is prayed to allow this Application with above stated objections and facts and issue necessary directions to M/s Malibu Estate Pvt Ltd & Ors to take Environment Clearance. The above written statement may kindly be taken on record.

Details of facts & figures produced before MOEFCC and SEIAA by Respondent No. 8 M/s Malibu Estate Pvt Ltd in writing with the Title Environment Clearance Application.

All contents are verified, testified and certified.

1. Project- **New** (ECA-2017 **Page no. 01**, Point-4).
2. **Category of project – A.** (ECA-2017 **Page no. 01**, Point-6).
3. (ECA-2017 **Page no. 01**, Point-3).
 - i. **Plot Area**-Area under Group Housing-48,117.13 m² (11.89 Acres)-Area under Plotted Colony- 7, 80, 662.88 m² (192.906 Acres).

Total Plot Area = 8, 28, 780.01 m² (204.796 Acres) for **34506 Population** (moving population is not included).

- ii. **Built Up Area** - Plotted Colony 5, 56, 218.71 m² + Group Housing 1, 08, 194.116 m²

Total Built-up Area = 664412.826 m for **34506 Population** (moving population is not included).

- iii. **Ground Coverage** - Plotted Colony 4, 22, 362.31m² Group Housing 7,074.746 m²

Total Ground Coverage = 429437.056 m².

4. **Whether proposal involves approval/clearance** under: if yes, details of same and status to given (ECA-2017 **Page no. 02 & 03**, Point-21).

a)- Forest (conservation) Act 1980? – No. The unit does not fall in any notified reserved forest area.

Fact- One Band crossing Malibu Town and Four Panchayati Rasta (Revenue Road) are under encroachments need Forest approval. The DFO has issued letter to the DTP (P), Gurugram in this regard.

5. **AREA STATEMENT** - (ECA-2017 **Page no. 21 & 22**).

Point- 9 - **Built-up Area Detail** - 664412.826 m² (1, 08, 194.116 m² Group Housing + 5, 56, 218.71 m² Plotted Colony).

Point-10 – **Total no of Plotted Unit** – 1396 Units.

Point-11 – **Total no of Unit** (Group Housing) - 672 (Residential Unit-376 + EWS Unit-72 + Service Personnel Unit-224).

Point-12– **Total no of Units** (Plotted Colony + Group Housing) = 2068.

Point-15- **No. of DG Sets** (5 Total capacity 4000 KVA) Plotted Colony 2 X 750 KVA + Group Housing 2 x 750 KVA + 1 X 1000 KVA.

Point-16- **Water requirement & Sources** – 4504 KLD Total (Plotted Colony 4103 KLD + Group Housing 401 KLD). Fresh Water – 3156 KLD + Recycled water 1348 KLD = 4054 KLD.

Point-17- **Sewage Treatment & Disposal** – STP capacity- 3 no. of STP of total capacity 3440 KLD (**1600 & 1490** KLD for Plotted Colony and 350 KLD for Group Housing).

Sewage Discharge – Total 2583 KLD recycle water will be obtained out of which 113 KLD shall be utilized for the purpose of flushing. 1235 KLD for landscape development and 1235 KLD shall be supply to nearby construction sites.

Point-18- **Estimated Population** – 34506 Persons (Plotted Colony 32022 persons + Group Housing 2484) = 34506 Persons (floating population is not included).

Point-19- Green area proposed @ 30.2% of plot area (8, 28, 780.01m²) – 1, 20, 499.98m² (14.5% of plot area).

Point-20-Cost of Project – 750 Crore

6. **SALIENT FEATURES OF PROJECT** - (ECA-2017 **Page no. 50 to 51**).

Point-3 – Total Plot area - 8, 28, 780.01m² (204.796 Acres).

Point-4 – Total Site area for Group Housing – 48, 117.13m² (11.89 Acres)

Point-5 – Total Site area for Plotted Colony - 7, 80, 662.88 m² (192.906 Acres).

- Point-6– Ground Coverage Detail - 429437.056m² (Plotted Colony 4, 22, 362.31m² + Group Housing 7,074, 746 m²)= 429437.056m².
- Point-7 – FAR Details @ 1.72% for Group Housing Plot Area – 83, 023. 326m²(Group Housing).
- Point-8 – Non FAR (including basement) – 25170.79m²(Group Housing).
- Point-9 – Built-up Area Details - 664412.826 m² (1, 08, 194.116 m² Group Housing + 5, 56, 218.71 m² Plotted Colony).
- Point-10 – **Total no of Plotted Unit** – 1396 Units.
- Point-11 – **Total no of Unit** (Group Housing) - 672 (Residential Unit-376 + EWS Unit-72 + Service Personnel Unit-224).
- Point-12– **Total no of Units** (Plotted Colony + Group Housing) = 2068.
- Point-13 – Parking Provided for Group Housing – 493 ECS – Surface Parking 77 ECS + Basement Parking 416 ECS = 493 ECS.
- Point-15 – **No. of DG Sets** (5 Total capacity 4000 KVA) Plotted Colony 2 X 750 KVA + Group Housing 2 x 750 KVA + 1 X 1000 KVA.
- Point-18– Estimated Population – **34506 Population** - Plotted Colony 32022 + Group Housing 2484) = 34506 Persons (floating population is not included).
- Point-19- Green area proposed @ 30.2% of plot area – 1, 20, 499.98m² instead of 8, 28, 780.01m²) (placed 14.5% of plot area).**
- Point-20-Cost of Project – 750 Crore.

7. POPULATION DENSITY – (ECA-2017 Page no. 52).

S.No	UNIT TYPE	No. of Plots/UNIT S/FAR	Population Basis	Population
1	PLOTTED COLONY (A)			
a	Residential Units of Area more than 200m ²	1116	13.5	15,066
b	Residential Units of Area less than 200m ²	280	9	2,520
c	Visitors of Residential Area		@10% of Residential Population	1758
2	Facilities for Group Housing & Plotted			
d	Nursery School (7 in Number)	7786.15m ²	@4m ² /person	1946
e	Primary School (4 in Number)	16753.98m ²	@4m ² /person	4188
	Higher Secondary School	20234.28m ²	@4m ² /person	5059

d	Dispensary (1 in Number)	4168.27 m2	@15m2/person	278
e	Crèche (1 in Number)	809.38 m2	@4m2/person	202
f	Religious Building (1 in Number)	870.00m2	5 Number of Pujari	5
g	Club (1 in Number)	10,068.57m2	1000 person capacity	1000
	Total			32022
3	GROUP HOUSING (B)			
a	Dwelling Units	376	5	1880
b	EWS Population	72	2	144
c	Service Personal Population	224	2	448
d	Commercial	37.20m2	@3m2/person	12
	1. Shopkeepers @ 1/3 rd of Retail Population	4 persons		
	2. Floating Population @ 2/3 rd of Retail Population	8 persons		
e	Visitors @ 10%			247
	Total			2484
	GRAND TOTAL POPULATION			34, 506

Comparative Statements on Internal Roads and Service Road by Respondent No. 2,3,4,5 and 8.

*Respondent No. 5 Haryana Shehri Vikas Pradikaran responsible for checking and approving service plan estimates part completion and occupation certificate for Malibu Towne (ECA-2017 Page no. 52). Project in Schedule 8 (b)

of MoEF Notification 14-09-2006” Township & Area Development Projects” (ECA-2017 Page no. 1 point.2).					
S.N.	Responde nt No. 2 HSPCB	Responde nt No. 3 MCG	Responde nt No. 4 DTCP, Haryana	Responde nt No. 5 HSVP	Respondent No. 8 MEPL
1. Status of Service and internal Roads.	Consent to Operate	Annexure - 1, 2, 3, 4, 5, 7, 9, 10, 19, 20, 21, 27, 35 to 49.	Annexure - 1, 2, 3, 4, 5, 7, 9, 10, 19, 20, 21, 27, 35 to 49.	No reply received as checking report issued for the completion of services which are not laid.	The fact and figures adopted from Environment Clearance Application submitted by MEPL in 2017 before the MoEFCC.
2. Completion of Service and internal Roads.	No claims and Objections raised	MCG has taken over all services on 15-06-2022 and provide three different written statements through RTI. Annexure – 35 and 35-A	Approval to Layout Plan and Demarcation is still pending since 2016.	- Erroneous approvals while checking of services for part completion.	Hearing is pending to ascertain the area and requirement to obtain Environment Clearance.
3. Status of length & width of service road & internal roads, Pavement area and Foot Paths.	No claims and Objections raised	Size (length & width) of service road & internal roads, Pavement area (Sq.m), Foot Path (Sq.m) is given in Annexure – 35 and 35-A as Right	No reply given despite issuance of Part Completion Certificate to 90% area.	- No report on service road and roads connecting to unapproved services and construction of	- No reply on <i>Bifurcation</i> of land under services with measurements and actual position.

		of Way (ROW) is not provided yet.		unapproved roads.	
4. Handover- Takeover of service road & internal roads, Pavement area and Foot Paths.	No claims and Objections raised	How takeover of 204.796 Acres area was taken over needs reply as 45% non-saleable area (open space + Green area) is not available at site.	Details on 45% non-saleable area (open space + Green area) with breakup is not provided yet.	- No reply received on total area under service road & internal roads, Pavement area (Sqm), Foot Path (Sqm) was checked.	Total area under service road & internal roads, Pavement area and Foot Paths is still not argued to ascertain the correctness of the Part Completion Certificates.
5. Status of service road & internal roads, Pavement area and Foot Paths at the time of Takeover.	No claims & Objections raised on the shortage of land under Open Space & Green Area.	The receiver, MCG is not aware how much area under which category was taken over from Licensee Company. MCG doesn't have details of land under services.	The Licensing authority has failed to ascertain the area under services including Roads & Service Roads of Malibu Town.	- No reply received. How much area under road was checked and approved is still awaited to ascertain total land under services.	No information provided by Respondent

Comparative Statements on Green Area by Respondent number 2,3,4,7 and 8 for 34506 Population (ECA-2017 Page no. 52)					
S.N.	Respondent No. 2 HSPCB	Respondent No. 3 MCG	Respondent No. 4 DTCP, Haryana	Respondent No. 7 Malibu Federation	Respondent No. 8 MEPL
1. Total Green area.	No information and no action.	<p>i. On 15-06-2022 45% area under open space and Green area was taken over from Respondent no. 8.</p> <p>ii. The land measuring 83743.5 Sqm (20.693 Acres) under Park/Green area was handed over by Respondent No. 8 to Respondent No. 3. Details are attached vide ANNEXURE –A- 34.</p> <p>iii. Whereas Respondent No. 3 has been making payments to three members of Respondent No.7 on account of maintenance</p>	<p>Land under Green Area-stands provided in Malibu Town is 12.064 Acres (6.25% of 204.796 Acres) was admitted in Reply dated-24-07-2023 under point no. 4 on page no 5 (824).</p> <p>ii. Final Approval to Layout Plan is pending.</p> <p>iii. Demarcation is still pending.</p>	<p>i. Misleading figures submitted.</p> <p>ii. Land under Public Parks measuring 14.054 Acres (6.86%) admitted in Reply dated-14-03-2023 under point no. 7 at page no. 5 (617).</p> <p>iii. Land under Green Belt is not provided - ????</p> <p>iv. Three members out of four members of Respondent No.7 are taking payments from Respondent No. 3 on account of maintenance of only Public Parks for an area measuring</p>	<p>i. No details on Land under Green Area is provided in reply.</p> <p>ii. In Application for Environment Clearance before MoEFCC by Respondent No. 8 in 2017 on Green area proposed @ 30.2% of plot area measuring 1, 20, 499.98 m², which comes to 29.776 Acres.</p> <p>iii. same formula may be applicable on plot area measuring 8, 28, 780.01m</p>

		<p>nce of only Public Parks for an area measuring 86255 Sqm.</p> <p>iv. MCG is not paying any amount for GREEN belts of whole Malibu Town.</p> <p>v. MCG is not paying any amount for Parks under other RWAs called MTTRWA, MCRWA, and GSRWA.</p> <p>vi. MCG is not paying any amount for Parks under other Commercial area & institutional area.</p>		<p>86255 Sqm. Which comes to 21.314 Acres apart from area under Green Belt. See- Annexure- A-34-A to A-34-D.</p>	<p>2 measure d as mention ed in Applicati on for Environ ment Clearanc e before MoEFCC by Respond ent No. 8 in 2017 on Green area propose d @ 30.2% of plot area.</p>
2. Green area available	No informat ion and	i. All measurem ents of	iii. Respon dent No. 8 needs to	RWAs may be Inquired for their	Respondent No. 8 has done

	no action.	Public PARKS and GREEN BELTS must be with Respondent No. 3 as Takeover is recently done i.e 15-06-2023 from Respondent No. 8. ii. On what basis measurements of Public PARKS were adopted while making payments for the maintenance purposes.	provide breakup of 45% non-saleable area. with iv. Actual land measurements may be conducted with the help of revenue department and ZTOs of MCG under the directions of DTCP.	source of land measurements.	serious fraud with Open space and Green area and done illegal construction and amalgamated in Saleable area for illegal gains by doing variation in plot size from approved category as planned in Layout plan.
3. Details may be summoned	No information and no action.	The Respondent No. 3 may be asked to provide details of plot size as house Tax is taken by them on the basis of plot size.	The Respondent No. 4 may check available green area and open space with encroachments and illegal sale of oversize plots.	Respondent No. 7 may be asked to provide details of illegal constructions and encroachments.	Respondent No. 8 may be asked to provide details of size of plots sold.

Comparative Statements on Open Space by Respondent number 2,3,4,7 and 8 for 34506 Population (ECA-2017 Page no. 52)

S.N.	Respondent No. 2 HSPCB	Respondent No. 3 MCG	Respondent No. 4 DTCP, Haryana	Respondent No. 7 Malibu Federation	Respondent No. 8 MEPL
1. Population Density	No information	No corrective measures taken	Excess population allowed without taking stock of Open space and Green area to increase Population Density.	Hiding information	No concern shown Facilities not provided as per increased population
2. Current population	No information	No mechanism to control excess population in the residential areas.	Amendment in building plans and FAR not opposed to maintain Population Density against the services laid. Four story construction permitted.	No concern shown	

4.

Comparative Statements on Illegal/Unapproved Construction by Respondent number 2,3,4,7 and 8 for 34506 Population (ECA-2017 Page no. 52)

S.N.	Respondent No. 2 HSPCB	Respondent No. 3 MCG	Respondent No. 4 DTCP, Haryana	Respondent No. 7 Malibu Federation	Respondent No. 8 MEPL
1.	i. No concerns shown ii. DG Set increased from 10 nos to 15 nos on green area.	i. No details obtained. ii. Most of Public Parks & Green Belts are under encroachments.	i. No action initiated on the encroachments on Public Parks & Green Belts.	No efforts made to stop Illegal/Unapproved Construction on Public Parks &	i. Responsible for 42 serious Illegal/Unapproved Construction on Green

		iii.No action on unapproved change of Location of Entry-Exit of Commercial building relocated on green area.	ii. No action on unapproved change of Location of Entry-Exit of Commercial building relocated on green area.	Green Belts.	area and open space. ii. Land for Service Road is sold. iii. Various hutments constructed on Green area, Public health site and Nursery area.
--	--	--	--	--------------	---

8.

Comparative Statements on DG Sets by Respondent number 2,3,4,7 and 8 for 34506 Population (ECA-2017 Page no. 52)					
S.N.	Respondent No. 2 HSPCB	Respondent No. 3 MCG	Respondent No. 4 DTCP, Haryana	Respondent No. 7 Malibu Federation	Respondent No. 8 MEPL
1	Number of DG SETS increased from 10 to 15 and violation during GRAP was informed and Sh. Arpnesh Kaushik, AEE O/o R.O Gurugram (N) HSPCB visited the site but no action initiated.	The JC-SBM, MCG issued NOC for the construction of Solid waste Treatment plant on Public health site adjacent to Under Ground water tanks to some unknown company.	Number of DG SETS increased from 10 to 15 and violation during GRAP.	Involved in all offence.	

ECA-2017 Page no. 4 & 5 POINT NO. 1.15. Facilities for treatment or disposal of solid waste or liquid effluents?

Solid Waste -The solid waste generated from the project will be in form of:

Domestic Waste - Approximately 15160 kg/day domestic solid waste is estimated to be generated from the project activity; this will be collected from designated locations and segregated into inorganic and organic wastes. The inorganic non-biodegradable wastes will be sold to authorize vendors for recycling and the biodegradable wastes will be disposed according to MSW (Management& Handling) Rules, 2000 and amended Rules, 2016.

Hazardous Waste - No mechanism taken for hazardous waste will be produced from project activities except some spent oil generated from D.G. sets; which will be sold to recyclers authorized by State Pollution Control Board.

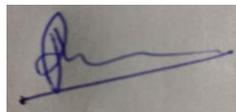
Liquid effluents - During construction phase, sewage will be treated through septic tank. The wastewater in operation phase will be treated up to tertiary level in a STP having total capacity of 3440 KLD (3090 KLD for Plotted Colony & 350 KLD for Group Housing Component respectively) and the treated sewage will be reused for flushing and landscape development. The rest of the treated water will be given to the nearby construction site for construction purpose only. Dewatered/ dried sludge generated from the STP plant will be used as manure for landscape development & tree plantation.

Green Waste - ? No mechanism

C & D Waste - ? No mechanism

Polythene Waste - ? No mechanism

Date : 07-01-2024



Place : Gurugram

Submission of Application
Raman Sharma

CW-58, F.F, Malibu Town, Sector-47, Gurugram-122018
+91 9818303690, mrramansharmaji@gmail.com

VERIFICATION : Verified that the contents under 1 to 21 of this Objection Application are true and correct to my knowledge and based on information derived from documents received from various Government Departments which are believed by me to be correct. No part of it is false.

LIST OF DOCUMENTS –

1. Annexure –A-1 - Copy of license no. 86 of 2008 issued by Director, Town and Country Planning Haryana Chandigarh to M/s Malibu Estate Pvt Ltd and Ors.
2. Annexure – A-2 - Details of Land under license no. 86 of 2008 issued by Director, Town and Country Planning Haryana Chandigarh to M/s Malibu Estate Pvt Ltd and Ors.
3. Annexure – A-3 - Copy of Part Completion Certificate vide Memo no. 5DP-96/2580 Dated – 23- 2-1996 issued by DTCP, Haryana to M/s Malibu Estate Pvt Ltd and Ors for License no. 71-75 of 1992.
4. Annexure – A-4- Copy of Occupation Certificate vide Memo no. ZP-5-Vol-IV/SD(BS)/4724 Dated-10-03-2017 issued by DTCP, Haryana to M/s Malibu Estate Pvt Ltd and Ors for License no. 71-75 of 1992, 4-8 of 1993 and 15-19 of 1994 for Group Housing Component for area measuring 11.89 Acres.
5. Annexure– A-5- Copy of Occupation Certificate vide Memo no. 5DP-2000/13077 Dated – 30-08- 2000 issued by DTCP, Haryana to M/s Malibu Estate Pvt Ltd and Ors for Group Housing Component for area measuring 11.89 Acres.
6. Annexure –A-6- Schedule of Plots, Apartments, Floors, Shops & Commercial site provided by M/s Malibu Estate Pvt Ltd.
7. Annexure–A-7-Schedule of Plots & Area given in Demarcation Plan, 2008.
8. Annexure –A- 8- Population Details given in approved Demarcation Plan.
9. Annexure –A-9- Copy of Letter Memo no. 2251 Dated -15-02-2016 issued by Sh. A.K Maken, Superintending Engineer, HUDA Circle-II, Gurgaon to Chief Engineer-I, HUDA, Panchkula for approval of Service Plan Estimates of Group Housing Component for area measuring 11.89 Acres.
10. Annexure –A-10- Copy of Drawing for Services for Group Housing Component for area measuring 11.89 Acres approved vide CE HUDA Memo No. 5018 Dated – 03-07-2000.
11. Annexure –A-11- Detail of Plots
12. Annexure –A-12- Copy of complaint Dated -19-08-2020 regarding variation in Plot size.
13. Annexure –A-13- Copy of Letter Memo no. STP(G)/2021/1432 Dated- 22-03-2021 issued by the STP, Gurugram to the DTP(P), Gurugram and the DTP(E), Gurugram regarding variation in Plot size.
14. Annexure –A-14- Copy of Occupation Certificate vide Memo no.14067 Dated- 23-11-2022 issued by the DTP(P), Gurugram for Plot no. PD-81,

Malibu Town, Gurugram despite variation in size viz a viz approved category of Plots in Layout Plan.

15. Annexure –A-15- Details of Facilities (Community Buildings).
16. Annexure –A-16- Status of Community Buildings of Malibu Town.
17. Annexure –A-17- Status of Community Sites of Malibu Town.
18. Annexure –A-18- Details of Community Buildings of Malibu Town given in approved Demarcation Plan.
19. Annexure –A-19- Details of Public Utilities of Malibu Town approved Layout Plan.
20. Annexure –A-20- Copy of GDR no. 024 Dated -08-03-2021 with FIR No. 628 Dated -16-10-2020 at PS Sadar against M/s Malibu Estate Pvt Ltd on the complaint of Raman Sharma.
21. Annexure –A-21- Copy of FIR No. 628 Dated -16-10-2020 registered at PS Sadar against M/s Malibu Estate Pvt Ltd and Ors by the DTP(E), Gurugram.
22. Annexure –A-22- Copy of FIR No. 114 Dated -22-02-2021 registered at PS Sadar against M/s Malibu Estate Pvt Ltd and Ors by Fire Department, MCG, Gurugram.
23. Annexure –A-23- Copy of FIR No. 322 of 2012 registered at PS Sadar against M/s Malibu Estate Pvt Ltd and Ors by Haryana Development Authority.
24. Annexure -A-24 - Copy of FIR No.229 of Dated - 06-04-2023 registered at PS Sadar against M/s Malibu Estate Pvt Ltd and Ors by the DTP (E), Gurugram.
25. ANNEXURE –A- 25 - Copy of Letter Memo no. STP(G)/2023/2830 Dated- 24-04-2023 issued by the STP, Gurugram to the M/s Malibu Estate Pvt Ltd regarding revocation of Occupation Certificate of Club Building.
26. ANNEXURE –A- 26 - Copy of Letter Memo no. GN/DTP-E/2023/13691 Dated-05-08-2023 issued by the DTP (E), Gurugram to M/s Malibu Estate Pvt Ltd regarding Club.
27. ANNEXURE –A- 27 - Copy of Letter Endst no. STP (G)/2023/5194 Dated- 18-08-2023 addressed to the Hon'ble SIC, Haryana by the STP, Gurugram regarding Layout Plan.
28. ANNEXURE – A-28 - Copy of Letter Endst no. MCG/Consultant-Sanitation-Cum-SSI-IV/2023/8428-8433 Dated-25-08-2023 issued by the Consultant Sanitation- Cum-SSI-IV, MCG to RWAs of Malibu Town on dumping of waste near water tanks.
29. ANNEXURE – A-29 - Copy of Letter No. HSPCB/GRN/2023/619 Dated- 29-08-2023 issued by the Regional Officer, Gurgaon Region(N), HSPCB to the Commissioner, MCG regarding ATR on dumping of waste.
30. ANNEXURE –A- 30- Copy of Letter Memo no. STP (G)/2023/909 Dated- 19-09-2023 issued by the STP, Gurugram to the M/s Malibu Estate Pvt Ltd regarding OC of Club.

31. ANNEXURE – A-31 - Copy of RTI reply vide letter no. HSPCB/GRN/2023/909 Dated- 17-11-2023 issued by the Regional Officer, Gurgaon Region(N), HSPCB to Raman Sharma.
32. ANNEXURE –A- 32 - Copy of dRR no. 191G-2023-24 vide FOR Book no. 0493 with FOR no. 099 registered on 18-11-2023 against Gaurav Vahi for cutting of Trees on Public Health Site.
33. ANNEXURE –A- 32 – A- Copy of Letter Endst no. GN/DTP-F/2023/23449 Dated-11-12-2023 issued by the DTP (P), Gurugram to Joint Commissioner- SBM, MCG.
34. ANNEXURE –A- 33 - Copy of Letter no. HSPCB/WC8682-8712 Dated-13-12-2023 issued by the Env. Engineer (HQ) For Chairman, HSPCB to officers concerned of Haryana in the matter OA-68-2022.
35. ANNEXURE –A- 34 – Details of Parks/Green Belt Area Taken over by Respondent no.3 i.e MCG from Respondent no. 8 as per record received through RTI.
36. ANNEXURE –A- 34 –A- Copy of Bill raised by MTSW RWA, Malibu Town before Respondent No. 3 with area of Public Parks as member of Respondent No. 7.
37. ANNEXURE –A- 34 –B- Copy of Bill raised by MTRWA, Malibu Town before Respondent No. 3 with area of Public Parks as member of Respondent No. 7.
38. ANNEXURE –A- 34 –C- Copy of Bill raised by MTPRWA, Malibu Town before Respondent No. 3 with area of Public Parks as member of Respondent No. 7.
39. ANNEXURE –A- 34 –D- Copy of Letter Endst. no/MCG/EE-H/2022/48159 Dated-22-11-2022 addressed to the SPIO-Cum-Chief Account Officer, MCG to the Executive Engineer (Horticulture), MCG regarding payment for the maintenance of Public Parks of Malibu Town.
40. ANNEXURE –A- 35 – Details of Roads, Pavement and footpath Taken over by Respondent no.3 i.e MCG from Respondent no. 8 as per record received through RTI.
41. Copy of Handover-Takeover of Malibu Town on 16-06-2023.
42. ANNEXURE – A- 35 –B- Copy of letter memo no. ZP-5-vol-IV/AD(RA)/2021/16699-701 dated 13-07-2021 issued by the DTP(HQ)For DTCP, Haryana to STP, Gurugram.
43. ANNEXURE –A- 35 –A- Handover -Takeover Receipt between MCG and MMPL.
44. ANNEXURE – A-36 – Copy of Letter Memo no. 1795 dated – 13-02-20215 issued by Executive Engineer, HUDA Division no. 6, Gurgaon to Estate Officer-II, HUDA, Gurgaon regarding Service Road and Green area Taken over by Respondent no.3 i.e MCG from Respondent no. 8 of Malibu Town.

45. ANNEXURE – A--37 – Copy of Letter Endst no. STP (G)/2015/783 Dated – 13-02-20215 issued by Sr. Town Planner, Gurgaon to the Superintending Engineer, HUDA, Circle-II, Gurgaon and M/s Unitech Ltd regarding Service Road.
46. ANNEXURE – A-38 – Copy of Letter Memo no. 4050-53 Dated – 16-04-20215 issued by Executive Engineer, HUDA Division no. 6, Gurgaon to Sr. Town Planner, Gurgaon and DTP (P), Gurugram and DTP (E), Gurugram regarding Service Road.
47. ANNEXURE –A- 39 to A- 50- Pictures of Green Area and Service Road.
48. Annexure – A-51 – Sale of SUPER AREA in Group housing without any provision and description in Deed of Declaration and Building Plans and Occupation Certificate.

Tower	Total Flats / Qts	Total Super Area (Sq. Feet)	Total Parking	Basement Parking (Sq. Mtr)	Total Area	Tower %	Super Area % in GH
T1	60	181,706.876	96	10032.218	191739.094	20.0%	42.3%
T2	60	204,528.000	96		214560.218	22.3%	
T3	52	130,809.760	63	6755.794	137565.554	14.3%	57.7%
T4	52	130,809.760	63		137565.554	14.3%	
T5	76	131,766.180	84	8382.782	140148.962	14.5%	
T6	76	131,766.180	90		140148.962	14.5%	

49. Annexure – ANNEXURE –A-52- Copy of Sale Deed of property no. CW-58, F.F, Malibu Town, Sector-47, Gurugram on the name of Raman Sharma.

ANNEXURE - 17

FORM LC-V
(SEE RULE 12)
HARYANA GOVERNMENT
TOWN AND COUNTRY PLANNING DEPARTMENT

Licence No. 86 of 2008

1. This licence has been granted under the Haryana Development & Regulation of Urban Areas Act, 1975 & Rules, 1976 made thereunder to i) M/s Malibu Estates (P) Ltd. (ii) Smt. Mukhtiyari Widow Late Sh. Rupen Alias Rupal for setting up of a Group Housing Colony at village Fatehpur Jharsa, Tehsil and District Gurgaon.

2. The particulars of the land wherein the aforesaid colony is to be set up are given in the schedule annexed hereto and duly signed by the Director, Town and Country Planning, Haryana.

3. The licence is granted subject to the following conditions:

- That the Group Housing Colony is laid out to conform to the approved layout plan and development works are executed according to the designs and specifications shown in the approved plan.
- That the conditions of the agreements already executed are duly fulfilled and the provisions of Haryana Development and Regulation of Urban Area Act, 1975 and Rules 1976 made thereunder are duly complied with.
- That the demarcation plan of the colony area is submitted before starting the development works in the colony and for the approval of zoning plan.

4. That the licensee shall construct the portion of service road forming part of licenced area at his own cost and will transfer the same free of cost to the Government along with the area falling in green belt. That the portion of Sector/Master plan road which shall form part of the licenced area shall be transferred free of cost of the Government in accordance with the provisions of Section 3(3)(a)(iii) of the Haryana Development and Regulation of Urban Areas Act, 1975.

6. That you will have no objection to the regularization of the boundaries of the licenced land through give equal and take equal with the land that HUDA is finally able to acquire in the interest of planned development and integration of services. The decision of the competent authority shall be binding in this regard.

8. That you shall obtain approval/NOC from the competent authority to fulfill the requirements of notification dated 14-09-2006 issued by the Ministry of Environment & Forests, Govt. of India before starting the development works in the colony.

8. That the licensee will use only CFL fittings for internal lighting as well as for campus lighting in the group housing complex.

9. The licence is valid upto 10-4-2010.

(S. S. Dhillon)
Director
Town & Country Planning
Haryana, Chandigarh

Dated: Chandigarh

The 11-4-2008
Encl No 1622

A copy along with a copy of schedule of land is forward to the following to inform and necessary action:

- M/s Malibu Estates (P) Ltd. (ii) Smt. Mukhtiyari Widow Late Sh. Rupen Alias Rupal Village Fatehpur Jharsa, Dist Gurgaon C/o Unitech Ltd., Unitech House, L-Block, South City-1, Gurgaon, along with a copy agreement LC-IV and Bilateral agreement.
- Chief Administrator, HUDA Panchkula
- Managing Director, HVPN, Planning Directorate, Shakti Bhawan, Sector 6, Panchkula
- Addl. Director Urban Estates, Haryana, Panchkula.
- Administrator, HUDA Guragon
- Chief Engineer, HUDA, Panchkula.
- Superintendent Engineer, HUDA, Gurgaon along with a copy of agreement
- Land Acquisition Officer, Gurgaon
- Senior Town Planner, Gurgaon. He will ensure that the colonizer shall obtain approval/NOC as per condition No. 6 above before starting the Development Works.
- Senior Town Planner (Enforcement), Haryana, Chandigarh.
- ✓ District Town Planner, Gurgaon along with a copy of agreement.
- Accounts Officer, O/o Director, Town and Country Planning, Haryana, Chandigarh along with a copy of agreement.

H. Sharm
District Town Planner (Hq)
For Director, Town and Country Planning,
Haryana, Chandigarh

PL marked in LOP/PP 2
JP(D) 2/11

RE ABOVE LICENCED LAND HAS BEEN MARKED IN SECTORAL PLAN AND
SECTOR PLAN SEC 47. SO SUBMITTED FOR FILE.
P.P. PI file 28/11 20/11/08

ANNEXURE – A-2

TO BE READ WITH LICENSE NO. 86 OF 2008 (LC1224)									
SR. NO	NAME OF OWNER	VILLAGE	RECTANGLE NO.	KHASRA NO.	AREA		SHARE	AREA TAKEN	
					K	M		K	M
1	Malibu Estates Pvt. Ltd	Fatehpur Jharsa	6	23/2	5	3			
									OR 0.64 ACRES
2	Smt Mukhtiyari	Fetahpur Jharsa	8	4 min	3	14			
				5/1 min	1	2			
				TOTAL	4	16			OR 0.6 ACRES
									OR 1.243 ACRES

ANNEXURE –A- 3

From

The Director,
Town and Country Planning,
Haryana, Chandigarh.

To

- i) M/s Malibu Estate Pvt. Ltd.
- ii) M/s Dinero Estate Pvt. Ltd.
- iii) M/s Casa Estate Pvt. Ltd.
- iv) M/s Santalune Estate Pvt. Ltd.
- v) M/s Sanpedro Estate Pvt. Ltd.
38, DDA Commercial Complex,
Kailash Colony Extn. (Zamrudpur),
New Delhi-110048.

Memo No. SDP-96/2580
Dated: 23/2/96

Subject: Issuance of part completion certificate under Rule 16 of the Haryana Development and Regulation of Urban Areas Rules, 1976.

.....

Reference your application No. ME/CC/71-75/95, dated 25/27.10.95 requesting for completion certificate in respect of part of your colony namely Malibu Towne at Gurgaon for which licence No. 71 to 75 of 1992 dated 28.10.92 covering an area of 107.682 acres were granted to you.

2. It is certified that the required development works on the part of the colony namely Malibu Towne comprising of licencing details of which have been given in the Annexure-'A' as indicated on the enclosed layout plan of the colony Malibu Towne at Gurgaon duly signed by me read in conjunction with the following terms and conditions have been completed to my satisfaction. The development works are Water Supply, Sewerage, Storm-Water Drainage, Roads, Horticulture & Electrification etc.:

- (i) That you shall abide by the directions of Director, Town and Country Planning, Haryana till the time final completion certificate of the entire colony namely Malibu Towne, is granted. You shall also carry out all left over services/works which are deem appropriate by the Director, Town & Country Planning, Haryana.
- (ii) That you will be fully responsible to meet with the demand of water as per the prescribed norms and provisions & maintain the allied services. You shall further abide by the directions of DTCP to provide the requisite number of tubewells as per the schedule determined and specified by the DTCP and you shall

...../2

DTCP (HR)

Undertaking to be sent by 16.3.54

- furnish an undertaking to this effect within one month from the date of issue of this letter.
- (iii) That the services will be laid by you upto the alignment of proposed external works of HUDA for their connections and disposal arrangements. All the links and connections with the HUDA services will be done by you.
- (iv) That you will be sole responsible for laying the services through unlicensed area for linking and connecting with master services, if any, as per the directions of DTCP.
- (v) That in case some additional structures are required relating to public health services/internal development works, to be constructed as desired by DTCP/HUDA at later stage, the same would be binding upon you.
- (vi) That you will be solely responsible for making disposal arrangement of sewerage and storm water drainage of your colony till such time the HUDA services are made available.
- (vii) That this partial completion certificate is without prejudice to the final decision on the transfer/lease/construction of community buildings.
- By*
(viii) That you shall make the pumping arrangements in case invert level of sewerage & storm water drainage system laid by you are lower than the HUDA system.
- (ix) An undertaking to the effect that you shall pay the due amount of external development charges/enhanced external development charges after the final reconciliation of EDC accounts.
- ix - Undertaking to be sent early*
(x) That you will construct the community buildings on the community sites in the said area within a period of three years as per directions already issued by the DTCP.
- By*
(xi) That you will get these licences renewed till such time final completion certificate of the colony is granted to you by the DTCP.
- By*
(xii) That the department will retain 25% bank guarantee of the total cost of construction of community buildings in the area and the same will only be released after the completion of construction of community buildings.

DTCP (BA)

Alankar
with 10/1/54

(xiii) That this part completion certificate is only in respect of the services mentioned herein and the final completion certificate in respect of the total area including the area mentioned in this certificate would be granted after all the obligations/liabilities cast upon you through the agreement and Act and Rules are discharged to the satisfaction of the Director, Town and Country Planning, Haryana, In the event of failure of the coloniser to do so, this partial completion certificate would be deemed to have been cancelled at any time. You shall also abide by all the directions/instructions of DICP and provisions of Act No.8 of 1975 and Rules framed thereunder. You shall continue to maintain the services as per the provisions of Act and Rules.


Director,
Town and Country Planning,
Haryana, Chandigarh. *Abhalla*

Endst.No.5DP-96/

Dated:-

A copy is forwarded to the Chief Engineer, HUDA, Manimajra (UT) Chandigarh with reference to his letter No.12462 dated 22.8.94. The above partial completion certificate in respect of licences, the detail of which is given in Annexure 'A' relating to the residential colony Malibu Towne at Gurgaon has been granted keeping in view his report and certification made on the service plans by him. Follow up action on the relevant terms and conditions on which the part completion certificate has been granted may be taken under intimation to this office.

edl
Director,
Town & Country Planning,
Haryana, Chandigarh.

Endst.No.5DP-96/

Dated:-

A copy is forwarded to the following for information and necessary action:-

- i) The Administrator, HUDA, Gurgaon;
- ii) The Supdt. Engineer, HUDA, Gurgaon;
- iii) The Senior Town Planner, Gurgaon;
- iv) The District Town Planner, Gurgaon;
- v) The X-En. HUDA, Gurgaon.

edl
Director,
Town and Country Planning,
Haryana, Chandigarh.

S. 110 - 14
 Assesment - IX

REGD.

FORM BR-VII
 (See Code 4.11(2), (4) and (5))
 Form of Occupation Certificate

From

Director,
 Town & Country Planning Department,
 Haryana, SCO-71-75, Sector-17-C, Chandigarh.
 Tele-Fax: 0172-2548475; Tel.: 0172-2549851,
 E-mail: tcpharyana3@gmail.com
 Website www.tcpharyana.gov.in

To

Malibu Estate Pvt. Ltd.,
 Malibu Towne, Sohna Road,
 Gurugram-122101.

Memo No. ZP-5-Vol-IV/SD(BS)/2017/ 4724.

Dated:- 10-03-2017

Whereas Malibu Estate Pvt. Ltd. has applied for the issue of an occupation certificate in respect of the buildings described below:-

DESCRIPTION OF BUILDING

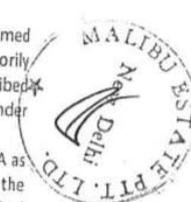
City: Gurugram:-

- Licence No. 71 to 75 of 1992 dated 28.10.1992, Licence No. 4 to 8 of 1993 dated 18.03.1993 & Licence No. 15 to 19 of 1994 dated 08.12.1994.
- Total area of the Group Housing Colony measuring 11.89 acres.
- Sector-47 & 50 Gurugram Manesar Urban Complex.
- Indicating description of building, covered area, towers, nature of building etc.

Tower/ Block No.	No. of Dwelling Units	No. of Floors	FAR Sanctioned		FAR Achieved		
			%	Area in Sqm.	%	Area in Sqm.	
Building No. 4 (Type-C) Wing-II	76	Ground Floor, 1 st to 13 th Floor	25.042	12049.28	25.342	12193.85	
Building No. 2 (Type-A)	60	Ground Floor, 1 st to 15 th Floor	34.144	16429.111	35.132	16904.716	
EWS block (Building-5)	40	Ground Floor, 1 st to 3 rd Floor	2.214	1065.104	2.260	1087.296	
EWS Block (Building-6)	32	Ground Floor, 1 st to 3 rd Floor	1.803	867.64	1.820	875.76	
						31061.622	

I hereby grant permission for the occupation of the said buildings, after considering NOC from fire safety issued by Commissioner, Municipal Corporation, Gurugram, Structure Stability Certificate given by Sh. Rangari Raj Kumar Dhanraj, ME (Civil), Public Health Functional reports received from Superintending Engineer (HQ), HUDA, Panchkula & Chief Engineer, HUDA, Panchkula & Certificate of Registration of lift issued by Inspector of Lifts-cum-Executive Engineer, Electrical Inspectorate, Haryana and after charging the composition charges amount of ₹ 50,46,428/- for the variations vis-à-vis approved building plans with following conditions:-

1. The building shall be used for the purposes for which the occupation certificate is being granted and in accordance with the uses defined in the approved Zoning Regulations/Zoning Plan and terms and conditions of the licence.
2. That you shall abide by the provisions of Haryana Apartment Ownership Act, 1983 and Rules framed thereunder. All the flats for which occupation certificate is being granted shall have to be compulsorily registered and a deed of declaration will have to be filed by you within the time schedule as prescribed under the Haryana Apartment Ownership Act 1983. Failure to do so shall invite legal proceedings under the statute.
3. That you shall apply for the connection for disposal of sewerage, drainage & water supply from HUDA as and when the services are made available, within 15 days from its availability. You shall also maintain the internal services to the satisfaction of the Director till the colony is handed over after granting final completion.
4. That you shall be fully responsible for supply of water, disposal of sewerage and storm water of your colony till these services are made available by HUDA/State Government as per their scheme.
5. That in case some additional structures are required to be constructed as decided by HUDA at later stage, the same will be binding upon you.
6. That you shall maintain roof top rain water harvesting system properly and keep it operational all the



3. That the outer facade of the buildings shall not be used for the purposes of advertisement and placement of hoardings.
9. That you shall neither erect nor allow the erection of any Communication and Transmission Tower on top of the building blocks.
10. That you shall comply with all conditions laid down in the Memo. No. MCG/FS/SFSO/2016/2472 dated 09.08.2016, FS/2017/4780/129 dated 20.01.2017 & MCG/FS/SFSO/2017/04 dated 02.01.2017 of the Commissioner, Municipal Corporation, Gurugram with regard to fire safety measures.
11. You shall comply with all the conditions laid down in Form-D issued by Inspector of Lifts-cum-Executive Engineer, Electrical Inspectorate, Haryana, HUDA Primary School Building, Block-C-2, Sushant Lok-I, Gurugram.
12. The day & night marking shall be maintained and operated as per provision of International Civil Aviation Organization (ICAO) standard.
13. That you shall use Light-Emitting Diode lamps (LED) in the building as well as street lighting.
14. That you shall impose a condition in the allotment/possession letter that the allottee shall use Light-Emitting Diode lamps (LED) for internal lighting, so as to conserve energy.
15. That you shall apply for connection of Electricity within 15 days from the date of issuance of occupation certificate and shall submit the proof of submission thereof to this office. In case the electricity is supplied through Generators then the tariff charges should not exceed the tariff being charged by DHBVN.
16. That provision of parking shall be made within the area earmarked/ designated for parking in the colony and no vehicle shall be allowed to park outside the premises.
17. Any violation of the above said conditions shall render this occupation certificate null and void.

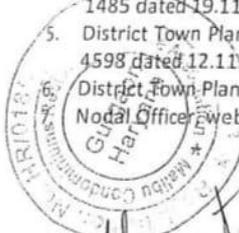

 (T.L. Satyaprakash, IAS)
 Director, Town and Country Planning,
 Haryana, Chandigarh.

Endst. No. ZP-5-Vol-IV/SD(BS)/2017/_____

Dated:-_____

A copy is forwarded to the following for information and necessary action:-

1. The Commissioner, Municipal Corporation, Gurugram with reference to his office Memo. No. MCG/FS/SFSO/2016/2472 dated 09.08.2016, FS/2017/4780/129 dated 20.01.2017 & MCG/FS/SFSO/2017/04 dated 02.01.2017 vide which no objection certificate for occupation of the above-referred buildings have been granted. It is requested to ensure compliance of the conditions imposed by your letter under reference. Further in case of any lapse by the owner, necessary action as per rules should be ensured. In addition to the above, you are requested to ensure that adequate fire fighting infrastructure is created at Gurugram for the high-rise buildings and concerned Fire Officer will be personally responsible for any lapse/violation.
2. Chief Engineer, HUDA, Panchkula with reference to his office memo no. 130130 dated 13.12.2016.
3. Superintending Engineer (HQ), HUDA, Panchkula with reference to his office memo no. 172 dated 04.07.2011, memo no. 30 dated 13.01.2015 & memo no. 280/14500 dated 01.06.2016.
4. Senior Town Planner, Gurugram with reference to his office memo. No. 1968 dated 18.08.2011, Memo No. 1485 dated 19.11.2014 & Memo No. 593 dated 10.05.2016.
5. District Town Planner, Gurugram with reference to his office Endst. No. 3348 dated 26.07.2011, Endst. No. 4598 dated 12.11.2014 & Endst. No. 1548 dated 28.03.2016.
District Town Planner (Enf.), Gurugram.
Nodal Officer, website updation.







(Vijay Kumar)
 District Town Planner (HQ),
 For Director, Town and Country Planning,
 Haryana, Chandigarh.

FORM BR-VI
[See Rule - 47 (1)]

From

The Director,
Town & Country Planning,
Haryana, Chandigarh.

To

M/s. Malibu Estate Pvt. Ltd.,
38, DDA, Commercial Complex,
Kailash Colony Extn. (Zamrudpur),
New Delhi - 110048,

Memo No. 5DP-2000/13077

Dated 31-8-2000

Whereas M/s Malibu Estate Pvt Ltd. has applied for the issue of an occupation certificate in respect of the buildings described below, I hereby grant permission for the occupation of the buildings subject to the following conditions :-

- i) That to keep trained staff in three shifts and fire protection system tested during the inspection by Fire Station Officer, Gurgaon shall always available in good working condition. If any lapse is found in the fire protection system at the time of outbreak of fire action will be taken as per rules.
- ii) The day and night marking shall be maintained and operated as per Airport Authority of India letter No. - 27/NOG/52/124 dated 24.03.2000.
- iii) That you will be fully responsible to meet the demand and requirement of water as per norms till such time water is made available by HUDA.
- iv) That the services laid by you upto alignment of proposed external arrangements will be done by you at your own cost.
- v) That in case some additional structures are required to be constructed and decided by HUDA at later stage, the same will be binding upon you.
- vi) The basement will be used only for parking and services as per provision of approved Zoning Plan.



DESCRIPTION OF BUILDING

City : Gurgaon

Street

11.89 acres Group Housing scheme in Malibu Estate Gurgaon.
Building -1, Building-3, (wing I & II) Building-4 Wing -I & Porch (Residential Buildings including basement lower and upper).

ited :



Director
Town & Country Planning,
Haryana, Chandigarh

Endst No. 5 DP-2000/

Dated :

A copy is forwarded to the Chief Engineer, HUDA Panchkula, with reference to his letter No. 5018 dated 3.7.2000 for information and necessary action.

District Town Planner (Hq.) BP,
for Director, Town & Country Planning,
Haryana, Chandigarh

Endst No. 5DP-2000/

Dated :

A copy is forwarded to the Superintending Engineer (HQ), Haryana Urban Development Authority, Panchkula with reference to his letter 34 dated 22.11.99 for information and necessary action.

District Town Planner (Hq.) BP,
for Director, Town & Country Planning,
Haryana, Chandigarh

Endst No. 5DP-2000/

Dated :

A copy is forwarded to the Senior Town Planner, Gurgaon with reference to his memo Nos. 3628 dt. 9.12.99 & 2006 dated 20.6.2000 for information and necessary action.

District Town Planner (Hq.) BP,
for Director, Town & Country Planning,
Haryana, Chandigarh

Endst No. 5DP-2000/

Dated :

A copy is forwarded to the District Town Planner, Gurgaon with reference to his letter Endst. No. 3354 dated 26.11.99 for information and necessary action.

District Town Planner (Hq.) BP,
for Director, Town & Country Planning,
Haryana, Chandigarh

Endst No. 5DP-2000/

Dated :

A copy is forwarded to the Fire Station Officer Gurgaon with reference to his letter No. FS-2000/483 dated 4.7.2000 vide which no objection certificate for occupation of the above referred buildings has been granted. It is requested to ensure compliance of the conditions imposed by your letter under reference. Further in case of any lapse by the owner, necessary action as per rules should be ensured. In addition to the above, you are requested to ensure that adequate fire fighting infrastructure is created at Gurgaon for the high rise buildings and the Fire Officer, Gurgaon will be personally responsible for any lapse/violation, as the necessary funds have been released by HUDA.

District Town Planner (Hq.) BP,
for Director, Town & Country Planning,
Haryana, Chandigarh

4 of 4



ANNEXURE -A- 6

782

ANNEUXRE R/5

MALIBU ESTATE PVT. LTD.

S.No.	Particular	Total	Allotted	In Hand- (if any)
Group Housing				
1	Apartment	376	376	0
2	EWS Flats	57	57	0
3	Affordable Flats	15	0	15
Plots				
4	General Plots	596	592	4
5	NPNL Plots	360	360	0
6	EWS Plots	227	227	0
7	EWS Plots	49	Offered to HUDA	0
Floors				
8	Personal and Value Floor	444	444	0
9	Shop	72	72	0
10	Commercial Site	5	5	0
Total		2201	2133	19

TRUE COPY-

ANNEXURE -A- 7

1. SCHEDULE OF PLOTS:

CATEGORY	NO. OF PLOTS	
	SANCTIONED	DEMARCATED
GENERAL	747	744
NP/NL	369	360 (26.06%)
EWS	280	276 (20%)
TOTAL	1396	1380

2. SCHEDULE OF AREA:

- TOTAL AREA OF THE SCHEME : 204.796 ACRES ✓
- AREA UNDER GROUP HOUSING : 11.890 ACRES ✓
- NET PLANNED AREA : 192.906 ACRES ✓
- AREA UNDER PLOTS (A) : 98.112 ACRES ✓
- AREA UNDER NURSING HOME (B) : 0.258 ACRES ✓
- TOTAL AREA UNDER PLOTS AND NURSING HOME (A) + (B) : 98.37 ACRES ✓
- AREA UNDER COMMERCIAL : 7.711 ACRES ✓ (3.097%)
- AREA UNDER ROADS, PARKS AND PUBLIC FACILITIES : 86.825 ACRES ✓

} 106.081 ACRES (54.99 %)

ANNEXURE -A- 8

<u>4 . POPULATION :</u>	
PLOTS -	1104NOS. X 13.5 PERSONS / PLOT = 14,904 P ✓
	276 NOS. X 9.0 PERSONS / PLOT = 2484 P ✓
	<hr/>
	TOTAL = 17,388 P ✓
	GROUP HOUSING (SANCTIONED) = 2,472 P ✓
	<hr/>
	GRAND TOTAL = 19,860 P ✓
	<hr/>
<u>5 . DENSITY :</u>	
	19,860 PERSONS / 204.796 ACRES = 96.97 PPA ✓
	(Say 97 PPA) ✓

ANNEXURE -A- 9

Monday, February 15, 2016

OFFICE OF THE SUPERINTENDING ENGINEER, HUDA, CIRCLE-II, GURGAON

To
The Chief Engineer-I,
HUDA, Panchkula

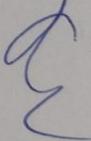
Memo No. 2251 Dated: 15/2/16

Sub: Approval of service plan / estimate for Group Housing Colony on the land measuring 11.89 acres situated in sec-47 & 50 Malibu Towne, Sohna Road Gurgaon being developed by M/s Mailbu Estate Pvt. Ltd.

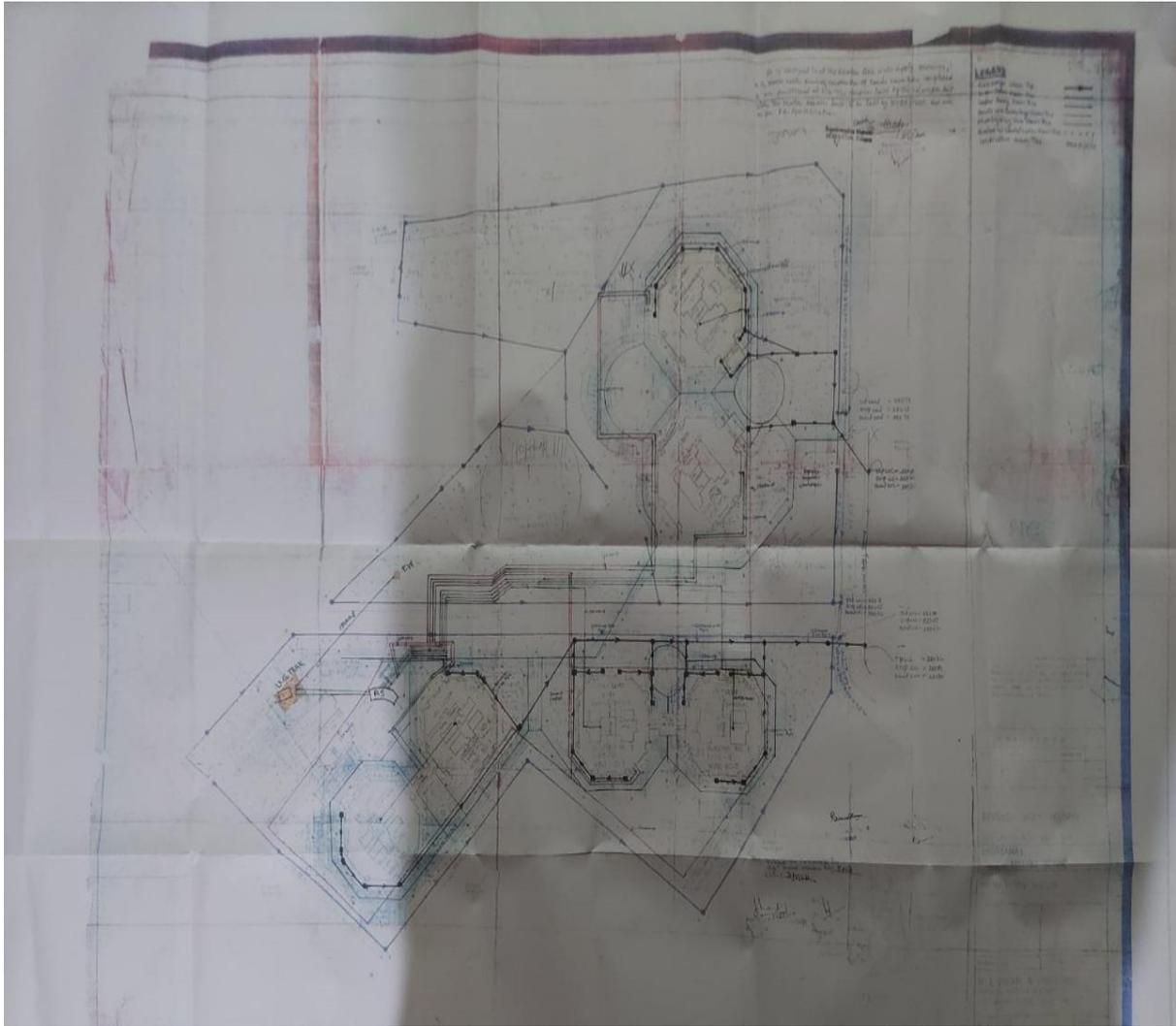
Ref: Kindly refer to your office email dated 11.02.2016 at 2.32 PM on the above noted subject.

The report pertaining to said point as observed by your office through email referred above was just for an information in the process of case and it is immaterial conceive in case of executed / being executed works. The matter relating to re-validation/ revised approval of plan required if any relates to the Town & Country Planning Department as such the service plan estimate as per this point of view can be processed for examination & taking further necessary action by Town & Country Planning Department.

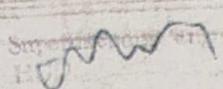
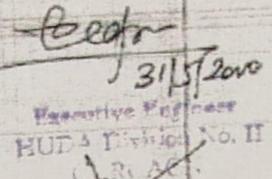
This is for information and taking further necessary action.


 (A.K. Maken)
 Superintending Engineer,
 HUDA, Circle-II, Gurgaon

ANNEXURE -A- 10



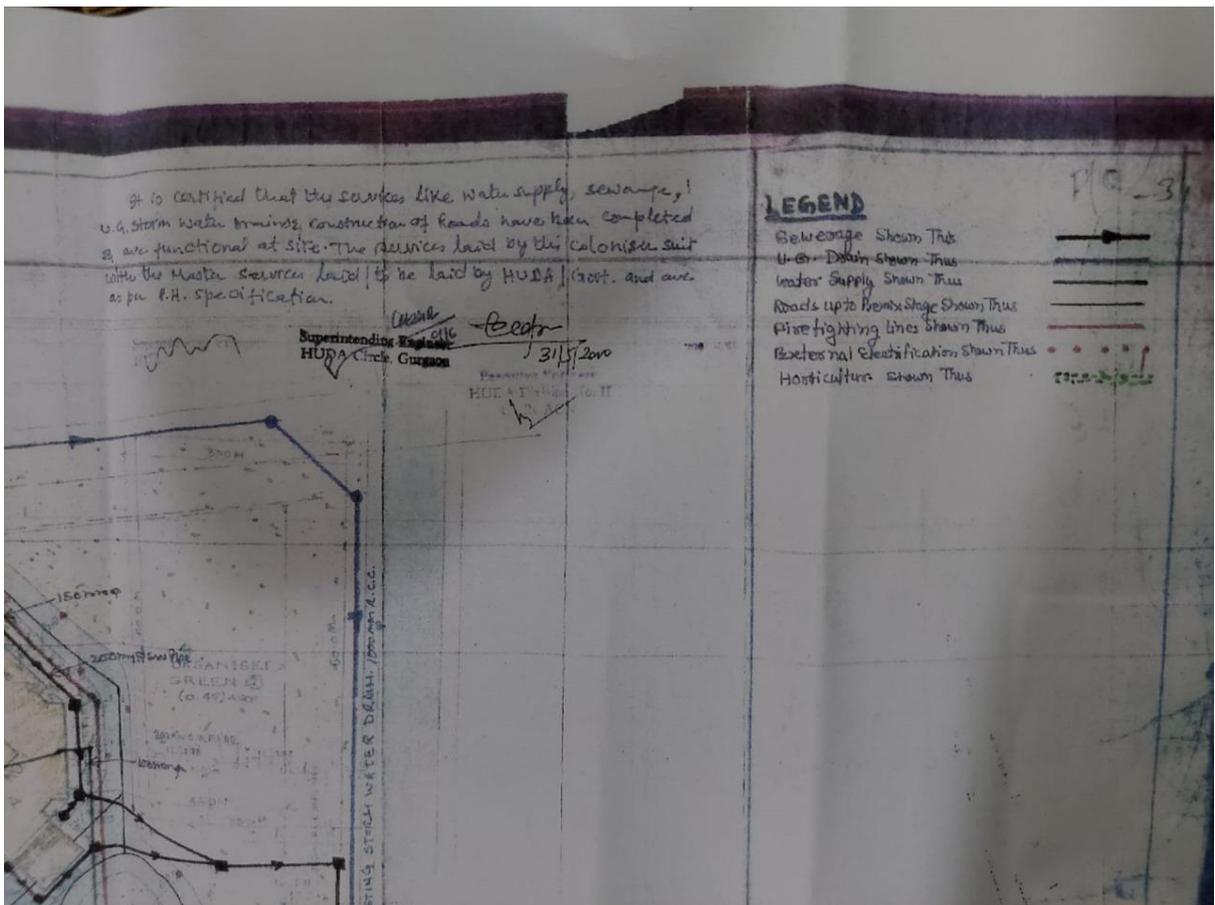
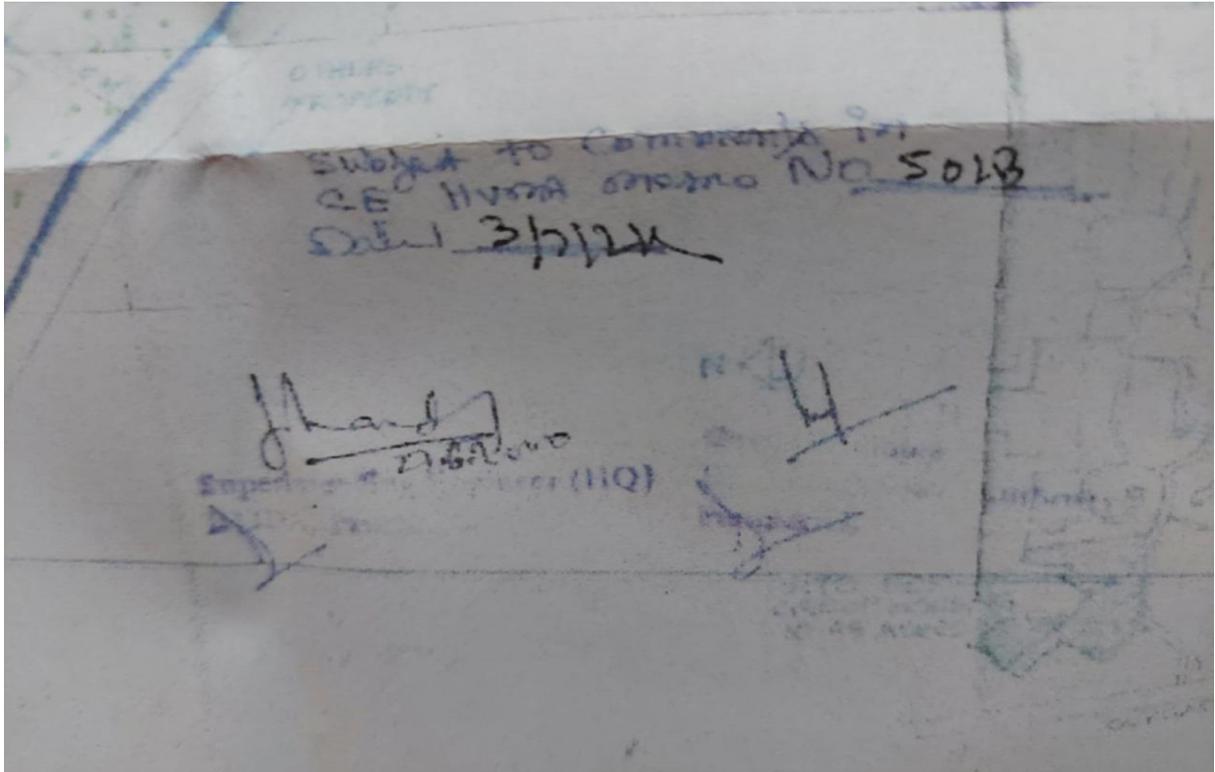
It is certified that the services like water supply, sewerage, U.G. storm water drains, construction of roads have been completed & are functional at site. The services laid by the Coloniser suit with the Master services laid to be laid by HUDA / Govt. and are as per P.H. specification.

Superintending Engineer
 HUDA Circle, Gurgaon

Executive Engineer
 HUDA Division No. II

31/5/2010



ANNEXURE -A- 11

TYPE	SIZE (MTR)	AREA (SQ MTRS)	DETAIL OF PLOTS		
			NO. OF PLOTS	TOTAL AREA (SQ MTR)	
A	20 X 42		840	118	99120.00
B	18 X 35		630	31	19530.00
C	16 X 35		560	32	17920.00
D	15 X 28		420	158	66360.00
D-1	16 X 24		384	15	5760.00
D-2	13.66 X 24.525		335.01	1	335.01
E	12 X 25		300	137	41100.00
E-1	10.18 X 22.60		230.07	176	40492.32
E-2	10.376 X 24.179		250.84	79	19816.36
F	10 X 20		200	164	32800.00
F-1	9.577 X 17.50		167.60	74	12402.40
G	8 X 20		160	119	19040.00
G-1	10.10 X 12.50		126.25	12	1515.00
H	4 X 12.50		50	280	14000.00
(A)		TOTAL PLOTS		1396	390191.09
(B)		AREA UNDER NURSING HOME (0.25 ACRE)			1011.71
TOTAL (A) + (B)				(IN SQ. M)	391202.80
TOTAL (A) + (B)				(IN ACRES)	96.668
AREA UNDER COMMERCIAL			3.99%	(IN ACRES)	7.70
TOTAL AREA			54.10%	(IN ACRES)	104.368

ANNEXURE -A- 12

3/22/2021 Gmail - Intimation and Complaint on the huge variation in size of Plots declared in the Revised Layout Plan and shown in the sale de...

Gmail STP Gurugram <stp4.gurugram.tcp@gmail.com>

Intimation and Complaint on the huge variation in size of Plots declared in the Revised Layout Plan and shown in the sale deeds of the plots and Various other Criminal Schedule offences committed by Private Persons, Government Officers, Companies, Directors of Companies, Employees of the Companies, RWAs and their office bearers punishable U/s. 109, 166, 202, 212, 403, 406, 420, 463, 465, 467, 120B of the Indian Penal Code 1860, u/s 7, 8, 11, 12, 13(1)d and 13(2), 14 of the Prevention of Corruption Act 1988 3, 4, of the prevention of Money Laundering Act, 2002 read with the Benami Transaction Act 2018, Benami Property Act 2018 and any other provision(s) of the Law is found to have been committed after conducting the investigation against the Criminals regarding unlawful & Illegal multifold sale and purchase by the Licensees i.e Malibu Estate Pvt Limited with Private Persons and Companies, causing financial, land and infrastructural losses to the State Exchequer and

19 August 2020 at 22:07

Raman Sharma <ov58ffmalibutown@gmail.com>
 To: cmc@hry.nic.in, emharyana@nic.in, pscm@hry.nic.in, PSCM HARYANA <pscmmofficeharyana@gmail.com>, Chief Secretary Haryana <cs@hry.nic.in>,
 pstcpharyana1@gmail.com, "T.C. Gupta" <pstcphry@gmail.com>, "police@hry.nic.in" <police@hry.nic.in>, Commissioner Police Gurgaon <cp.ggn@hry.nic.in>, DCP East
 <dcpeastggn@hry.nic.in>, acpgnsdr-hry@nic.in, shoggnadr-hry@nic.in, Shosadar Ggn <shosadarggn@gmail.com>, Director T&CP <tcp.haryana7@gmail.com>, Chief Town
 Planner <ctp6.tcp@gmail.com>, CTP Haryana <ctp2.haryana.tcp@gmail.com>, cabinetst@nic.in, cabinet@nic.in, hshso@nic.in, hm@nic.in, secy-jus@gov.in,
 secy.hm@hry.nic.in, anilvijcomplaints@gmail.com, STP Gurugram <stp4.gurugram.tcp@gmail.com>, DTP Enforcement Gurugram <dtpef.gurugram.tcp@gmail.com>,
 dtp5.gurugram.tcp@gmail.com, dir-enforcement@nic.in, asest-dopt@gov.in, doarg@hry.nic.in, doarg@nic.in, secy-argp@nic.in, secy_mop@nic.in, "Jt.CEO GMDA"
 <jtceo.gmda@gov.in>, ceo.gmda@gov.in, Commissioner Municipal Corporation <cmc@mcg.gov.in>, hobeo2del@cbi.gov.in, hozdel@cbi.gov.in, hobacdel@cbi.gov.in,
 hobacchg@cbi.gov.in, hozchg@cbi.gov.in, hobscchg@cbi.gov.in, emharyana@gmail.com, deosccrg@hry.nic.in, beriwals@gmail.com, grg.nre-hry@gov.in, Dre Hareda
 secy.edn.se@gmail.com, prisecey_he@ap.gov.in, vijaiwardhan@hry.nic.in, pssehry@gmail.com, Edu Secondary <edusecondaryhry@gmail.com>, prisecey_he@ap.go,
 <drehareda@gmail.com>, hareda-cha@nic.in, secy-moef@nic.in, dgfindia@nic.in, ravis.prasad@nic.in, hspcbho@gmail.com, hspcbms@gmail.com, seiaa.hry@gmail.com,
 hspcbrogm@gmail.com, hspcbrogm@gmail.com
 Cc: Vikas Bishnoi <Vikasbishnoi23@gmail.com>, Vinay Yadav <lawyerscivil@gmail.com>, Malibu Federation <malibufederation@gmail.com>

Dear Sir/Madam

Kindly see the Intimation and Complaint as attachment .

Type	Size in meter		Area (sq Meters)	With License no. 36 of 1997 DTCP-227 DT 9-7-97		TO BE READ WITH License no 15 dated 31-1-2008		DTCP-5626 DT 28-09-2016	
	width	length		number of plats NO.	Total Area sq mtr	number of plats NO.	Total Area sq mtr	number of plats NO.	Total Area sq mtr
A	20	42	840	117	98280.00	118	99120.00	118	99120.00
B	18	35	630	31	19530.00	31	19530.00	31	19530.00
C	16	35	560	34	19040.00	32	17920.00	32	17920.00
D	15	28	420	158	66360.00	158	66360.00	158	66360.00
D1	16	24	384	15	5760.00	15	5760.00	15	5760.00
D2	13.66	24.5	335.01			1	335.01	1	335.01
E	12	25	300	110	33000.00	137	41100.00	137	41100.00
E1	10.18	22.6	230.07	146	33590.22	176	40492.32	176	40492.32
E2	10.376	24.2	250.84			79	19816.36	79	19816.36
F	10	20	200	163	32600.00	164	32800.00	164	32800.00
F1	9.577	17.5	167.60			74	12402.40	74	12402.40
G	8	20	160	119	19040.00	119	19040.00	119	19040.00
G1	10.1	12.5	126.25	12	1515.00	12	1515.00	12	1515.00
H	4	12.5	50	231	11550.00	280	14000.00	280	14000.00
				1136	340265.22	1396	390191.09	1396	390191.09

With Regards

Raman Sharma
 CW-58 , F.F , Malibu Town , Sohna Road , Gurugram -122018
 +91 9818303690

Comparison sheet MEPL.docx
 42K

Senior Town Planner, Gurugram
DEPARTMENT OF TOWN & COUNTRY PLANNING, HARYANA
SECTOR-14, HUDA COMPLEX, 3RD FLOOR, GURUGRAM.
 Tel+Fax-0124-4014776;
 E-mail: stp4.gurugram.tcp@gmail.com

Memo No. STP(G)/2021/ 1432-
 Dated: 22-03-2021

To

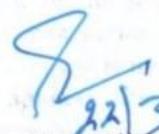
1. District Town Planner (P),
Gurugram.
2. District Town Planner (E),
Gurugram

Subject: Intimation and Complaint on the huge variation in size of Plots declared in the Revised Layout Plan and shown in the sale deeds of the plots and Various other Criminal Schedule offences committed by Private Persons, Government Officers, Companies, Directors of Companies, Employees of the Companies, RWAs and their office bearers punishable U/s. 109, 166, 202, 212, 403, 406, 420, 463, 465, 467, 468, 471, 120B of the Indian Penal Code 1860, u/s 7, 8, 11, 12, 13(1)d and 13(2), 14 of the Prevention of Corruption Act 1988 3, 4, of the prevention of Money Laundering Act, 2002 read with the Benami Transaction Act 2018, Benami Property Act 2018 and any other provision(s) of the Law is found to have been committed after conducting the investigation against the Criminals regarding unlawful & Illegal multifold sale and purchase by the Licensees i.e Malibu Estate Pvt Limited with Private Persons and Companies, causing financial, land and infrastructural losses to the State Exchequer and

Reference:- Complaint dated 19.08.2020 received from Sh. Raman Sharma received in this office through email.

The complaint under reference was received in this office through email (copy enclosed) and the same was sent to your office through email dated 20.08.2020 for examination and submit your comment/reply. But no comments/reply have been received in this office till date. Hence, you are again directed to examine the complaint and submit your comments/reply in this office immediately.

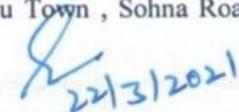
DA/As above.


 Senior Town Planner,
 Gurugram Circle, Gurugram

Endst No. STP(G)/2021/ 1434

Dated: 22-03-2021

A copy is forwarded to the Sh. Raman Sharma, R/o CW-58 , F.F , Malibu Town , Sohna Road , Gurugram -122018 for information please.


 Senior Town Planner,
 Gurugram Circle, Gurugram

Form BRS-V
[See Code 4.11 (4)]

From District Town Planner (P),
Gurugram

To Sh. Parveen Kumar S/o Sh. Harinder Pal and
Smt. Tanuj Yadav W/o Sh. Parveen Kumar
Both R/o Flat No.2, Tower-19, Central Park-II,
Sector-48, Gurugram-122001 Haryana

Memo No. 14067 Dated. 23/11/2022

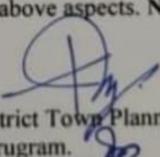
Subject:- Occupation Certificate in respect of Residential building on plot No- PD-81, Malibu Towne,
Gurugram (Plot Area-955.59 Sqm).

Ref:- Your application dated 07.11.2022 for issuance of O.C. through Vasundhra Yadav, Architect
CA/2009/45041.

Whereas Sh. Parveen Kumar S/o Sh. Harinder Pal and Smt. Tanuj Yadav W/o Sh. Parveen Kumar has applied for the issuance of occupation certificate as required under Code 4.11 of Haryana Building Code-2017 through Vasundhra Yadav, Architect CA/2009/45041 under self certification policy as per Chapter-4 of HBC-2017 and subsequent amendments, in respect of the building described below:-

Stilt/Ground Floor:	Lift Well & Staircase only (Area-19.576 Sqm) Guard Room and Toilet only (Area-31.542 Sqm) Stilt for parking only (Area- 192.723 Sqm)
First Floor:	Dining, Kitchen, Two Bed Rooms, Three Toilets, Dress, Two Verandah, Store, Lift well and Stair case only (Area-15.687 Sqm + 243.311 Sqm)
Second Floor:	Lobby, Three Bed Rooms, Three Toilets, Three Dress, Store, Lift well and Stair case only (Area-15.687 Sqm + 218.542 Sqm)
Third Floor:	Store, Verandah, Machine Room and Mumty only (Area-18.407 Sqm + 34.03 Sqm)

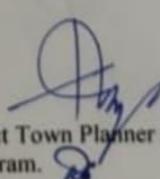
The permission for the occupation of the above building is hereby granted by the undersigned as per report plans regarding violations / deviations at site, as verified by Architect and violations are mentioned overleaf, subject to the condition that this occupation certificate will stand automatically cancelled if you change the permitted use of the building or part thereof or raise any additional construction or alteration in the said building without approval of the competent authority and occupy the portion of the said building for which occupation certificate has not been granted and in that case action shall be initiated as per law. Further this permission is granted with the condition that once you install the lift, you will obtain the clearance from competent authority. You have also given affidavits regarding the above aspects. **Not more than one dwelling unit per floor shall be registered by the registration authority.**


District Town Planner (P),
Gurugram.

Endst. No. 14068 to 14070 Dated. 23/11/2022

A copy of the above is forwarded to the following for information and further necessary action please.

1. District Town Planner (Enf), Gurugram.
2. M/s Malibu Estate Pvt. Ltd. Gurugram.
3. Vasundhra Yadav, Architect CA/2009/45041.


District Town Planner (P),
Gurugram.

ANNEXURE -A- 15

DETAIL OF FACILITIES (FOR PLOTTED & GROUP HOUSING)				
SNO.	FACILITIES	REQUIRED	PROVIDED	AREA IN ACRES
1	NURSERY SCHOOL	7	7	1.924
2	PRIMARY SCHOOL	4	4	4.40
3	DISPENSARY	1	1	1.05
4	CRECHE	1	1	0.2
5	RELIGIOUS BUILDING	1	1	0.215
6	CLUB	1	1	2.488
7	HIGHER S. SCHOOL	1	1	5.0

NOTE :SUB POST OFFICE OF 40 SQ. MT. AREA WILL BE PROVIDED IN SHOPPING CENTRE. A PUBLIC HEALTH SITE OF 1.04 ACRE HAS BEEN PROVIDED IN LAYOUT PLAN . WHICH IS NOT A PART OF COMPOSITE NORMS

TOTAL AREA OF SCHEME	204.796 ACRES
AREA UNDER GROUP HOUSING	11.89 ACRES
NET PLANNED AREA (IN ACRES)	192.906 ACRES

ANNEXURE -A- 16

Status of Community sites in Malibu Towne				
Sr. No.	Plot No/Site Name.	Name of Owner as per record at the time of approval of Building Plan/Grant of Occupation Certificate.	Date of Grant Occupation Certificate.	Remarks.
1	Dispensary Sites	M/s Malibu Estate Pvt. Ltd.	7350/19.09.2018	
2.	NS-04	M/s Malibu Estate Pvt. Ltd.	6925/05.09.2018	
3.	PS-04	Inlead Education & Consenting Pvt. Ltd.	5097/14.08.2018	
4.	PS-03	M/s Malibu Flowering Birds Primary School Pvt. Ltd.	831/13.02.2019	
5.	NS-03	M/s Malibu Paradise Nursery School Pvt. Ltd.	5408/27.06.2018	
6.	PS-02	M/s Malibu Little star Primary School Pvt. Ltd.	703/09.02.2017	
7.	NS-02	M/s Malibu Wonderland Nursery School Pvt. Ltd.	4115/15.05.2018	
8.	PS-01	M/s Malibu Estate Pvt. Ltd.	OC not granted.	Building Plans approved vide Memo No. 396/17.04.2014 & Revised Building Plans was also approved on Memo No. 1290/23.02.2018.
9.	High School site.	Sh. Dhanapat Rai Memorial bal vikas Shiksha Society.	6040/09.07.2018	
10	NS-06	M/s Malibu Kidstop Nursery School Pvt. Ltd.	1315/11.03.2019	
11	NS-07	M/s Malibu Mother's Touch Nursery School Pvt. Ltd.	OC not granted.	Building Plans approved vide Memo No. 463/29.09.2011.
12.	Crèche Site	Malibu Estate Pvt. Ltd.	6931/05.09.2018	
13.	Club site	Malibu Estate Pvt. Ltd.	4355/22.06.2009	
14.	NS-1	Malibu Little angles Nursery School Pyt. Ltd.	Not granted	Building Plans approved vide Memo No. 6168/23.09.2017.
15.	Religious			

ANNEXURE -A- 17

Status of Community Sites in the license colonies										
No	Name of District	Name of Colony	Licence No	Name of Developer	Present Owner of the Community Site	Name of the Community site	Area in acres	Status of Building Plans Approval	Status of occupation certificate	Status of existing use of site in case of discontinuation certificate also has to be provided
602	Gurgaon	R.G.H.	20 of 2011	Aurochem Buildprop	Developer	-	-	-	-	Vacant
603	Gurgaon	R.G.H.	105 of 2010	New India City Developer	Developer	-	-	-	-	Vacant
604	Gurgaon	R.G.H.	76 of 2009	Microtec infratech	Developer	-	-	-	-	Vacant
605	Gurgaon	R.G.H.	47 of 2009	Naveen Developer	Developer	-	-	-	-	Vacant
606	Gurgaon	R.G.H.	23 of 2008	International Diapers	Developer	Nursery School	-	-	-	Under construction
			71 to 75 of 1992	Aggarwal Developers	Kamal Kapoor	NS/01	0.200			50%
			4 to 8 of 1993	Malibu Estate Pvt. Ltd	Dinesh Nagpal	NS/02	0.200		o/c applied	
			15 to 19 of 1994		Lokendra Singh	NS/03	0.318		o/c applied	
			4 to 8 of 1995		Malibu Estate Pvt. Ltd.	NS/04	0.467		o/c applied	
			36 to 46 of 1997		Sterling Autotech	NS/05	0.440	Approved		
			15 of 2008		Neetu Tuteja	NS/06	0.390			60%
					Mother's Touch	NS/07	0.247		o/c recd	
					Bharat Bhushan Suri	PS/01	1.000			100%
					Jasbir Singh Saini	PS/02	1.146		o/c recd	
					Amol Arora	PS/03	1.090			50%
					Inlead Education	PS/04	1.066		o/c applied	
					Malibu Estate Pvt. Ltd.	CRECHE	0.200		o/c applied	
					Indiascape Infrastrutr	HSS	5.090		o/c applied	
					Raj Kumar	DISPNSRY	1.053		o/c applied	
					Malibu Estate Pvt. Ltd.	R. BLDG	0.216	Approved		
					Malibu Estate Pvt. Ltd.	CLUB	2.488		O/C recd	
					Kanta K Juneja	N. HOME	0.258			60%
										Handed Over to Govt - Not Constructed

Original UNDER RTI ACT
 JS P.A.
 COPY

ANNEXURE -A- 18

3. DETAIL OF COMMUNITY BUILDINGS :	
SITE	AREA IN ACRES
NURSERY SCHOOL-1	0.20 ACRES
NURSERY SCHOOL-2	0.20 ACRES
NURSERY SCHOOL-3	0.345 ACRES
NURSERY SCHOOL-4	0.467 ACRES
NURSERY SCHOOL-5	0.440 ACRES
NURSERY SCHOOL-6	0.39 ACRES
NURSERY SCHOOL-7	0.247 ACRES
PRIMARY SCHOOL-1	1.0 ACRES
PRIMARY SCHOOL-2	1.146 ACRES
PRIMARY SCHOOL-3	1.09 ACRES
PRIMARY SCHOOL-4	1.066 ACRES
H.S. SCHOOL	5.09 ACRES
CLUB	2.488 ACRES
CRECHE	0.20 ACRES
DISPENSARY	1.053 ACRES
RELIGIOUS BUILDING	0.216 ACRES
SUBPOST OFFICE WILL BE PROVIDED IN THE SHOPPING CENTER	

ANNEXURE -A- 19

DETAIL OF PUBLIC UTILITY SITES		
SNO.	PUBLIC UTILITY SITE	AREA IN SQ M
1	PUMP ROOM	
2	ELECTRIC SUB STATION	291.06
3	DG SETS	215.79
4	DG SETS	280.08
5	ELECTRIC SUB STATION	519.02
6	SEWAGE TREATMENT PLANT	95.15
7	ELECTRIC SUB STATION	483.94
8	SEWAGE TREATMENT PLANT	95.15
9	PUMP ROOM	23.50
10	ELECTRIC SUB STATION	313.58
11	SEWAGE TREATMENT PLANT	95.15
12	SEWAGE TREATMENT PLANT	95.15
13	ELECTRIC SUB STATION	190.19
14	DG SETS	100.10
15	PUMP ROOM	80.55
16	PUMP ROOM	4.00
17	ELECTRIC SUB STATION	298.1
18	UGT WATER TANK	222.285
19	PUMP ROOM	11.50
TOTAL AREA		3414.295
TOTAL AREA (IN ACRES)		0.843
(A) TOTAL ORIGINAL GREEN AREA SANCTIONED IN ACRES		12.892
(B) AREA UNDER PUBLIC UTILITY SITES IN ACRES		0.843
(A)-(B) = REMAINING GREEN AREA		12.049
		6.68%
		6.25%

ANNEXURE -A- 20

Add General Diary Details
(रोजनामचा का विवरण जोड़ें)



Date (दिनांक): 08/03/2021

GD Request No. (रोजनामचा अनुरोध सं): 02

P.S. (थाना): GURGAON SADAR

GD Time & Date (रोजनामचा समय और दिनांक): 08/03/2021 20:15 hrs

a. G.D. Entry Type (रोजनामचा परिचित प्रकार): Others

b. G.D. Subject (विषय): रफट इतनाह

c. G.D. Brief (रोजनामचा संक्षिप्त): इस समय दर्ज है कि परिवार संख्या 103-5P दिनांक 21.01.2020 याना सदर गुरुग्राम, EOW गुरुग्राम से थाना सदर गुरुग्राम में प्राप्त हुई है। शिकायतकर्ता रमन शर्मा ने यह शिकायत MEPL BUILDERS व अन्य के खिलाफ दी है जो DTP ENFORCEMENT गुरुग्राम की शिकायत पर MEPL के खिलाफ License की उपेक्षा व अन्य अनियमितियों के संबंध में अभियोग संख्या 628 दिनांक 16.10.2020 धारा 10 (1) Haryana Development And Regulation of Urban Area Act 1975 याना सदर गुरुग्राम में अंकित है और शिकायतकर्ता रमन शर्मा द्वारा उक्त परिवार के संबंध में एक COMA/02/2020 w/s 209080 में माननीय अदालत गुरुग्राम में डाला हुआ है जो उक्त केस श्री अरुणजी कुमार ADJ गुरुग्राम की कोर्ट में विचारार्थ है जिस संबंध में सहायक पुलिस आयुक्त सदर गुरुग्राम ने अदालत में बतलाया है कि शिकायतकर्ता रमन शर्मा द्वारा दी गयी शिकायत में MEPL पर लगाए गए आरोपों का अनुसंधान भी अभियोग संख्या 628 दिनांक 16.10.2020 धारा 10 (1) Haryana Development And Regulation of Urban Area Act 1975 याना सदर गुरुग्राम में किया जाएगा। जिस संबंध में केस डायरी अंकित की जा रही है। रफट दर्ज है।

d. Entry for (Officer) (परिचित (अधिकारी के लिए)): DINESH KUMAR // (Inspector)

Report Printed on (रिपोर्ट मुद्रण की दिनांक): 20/03/2021 17:54 hrs

Signature (हस्ताक्षर):

Report Printed by (जिस के द्वारा रिपोर्ट मुद्रित): sunil kumar

Name (नाम): Anil Kumar

Rank (पद): HC (Head Constable)

No. (सं.): 416

FIRST INFORMATION REPORT
(Under Section 154 Cr.P.C.)प्रथम सूचना रिपोर्ट
(धारा 154 दंड प्रक्रिया संहिता के तहत)

1. District (जिला): GURUGRAM P.S. (थाना): GURGAON SADAR Year (वर्ष): 2020
FIR No. (प्र.सू.नि. सं.): 0628 Date and Time of FIR (प्र.सू.नि. की दिनांक और समय):
16/10/2020 16:16 hrs

S.No. (क्र.सं.)	Acts (अधिनियम)	Sections (धारा(एँ))
1	HARYANA DEVELOPMENT AND REGULATION OF URBAN AREAS ACT,1975	10

3. (a) Occurrence of offence (अपराध की घटना):
- 1 Day (दिन): Date from (दिनांक से): Date To (दिनांक तक):
Time Period (समय अवधि): Time From (समय से): Time To (समय तक):
- (b) Information received at P.S. (थाना जहाँ सूचना प्राप्त हुई): Date (दिनांक): 16/10/2020 Time (समय): 15:30 hrs
- (c) General Diary Reference (रोजनामचा संदर्भ): Entry No. (प्रविष्टि सं.): 017 Date and Time (दिनांक और समय): 16/10/2020 16:12 hrs
4. Type of Information (सूचना का प्रकार): Written
5. Place of Occurrence (घटनास्थल):
1. (a) Direction and distance from P.S. (थाना से दूरी और दिशा): NORTH, 1 Km(s) Beat No. (बीट सं.):
(b) Address (पता): GURUGRAM,
(c) In case, outside the limit of this Police Station, then Name of P.S. (यदि थाना सीमा के बाहर है तो थाना का नाम):
District (State) (जिला (राज्य)):
6. Complainant / Informant (शिकायतकर्ता / सूचनाकर्ता):
- (a) Name (नाम): R S BATTH
(b) Father's/Husband's Name (पिता/पति का नाम):
(c) Date/Year of Birth (जन्म तिथि / वर्ष): 1980 (d) Nationality (राष्ट्रियता): INDIA
(e) UID No. (यूआईडी सं.):
(f) Passport No. (पासपोर्ट सं.):
Date of Issue (जारी करने की दिनांक): Place of Issue (जारी करने का स्थान):
(g)

ID Details (Ration Card, Voter ID Card, Passport, UID No., Driving License, PAN) (पहचान विवरण (राशन कार्ड, मतदाता कार्ड, पासपोर्ट, यूआईडी सं., ड्राइविंग लाइसेंस, पैन कार्ड))

S. No. (क्र.सं.)	ID Type (पहचान पत्र का प्रकार)	ID Number (पहचान संख्या)
1	Present Address	District Town Planner, Enforcement, Gurugram, GURUGRAM, HARYANA, INDIA
2	Permanent Address	District Town Planner, Enforcement, Gurugram, GURUGRAM, HARYANA, INDIA

(h) Occupation (व्यवसाय):
(i) Address (पता):
(j) Phone number (दूरभाष सं.): Mobile (मोबाइल सं.):

7. Details of known / suspected / unknown accused with full particulars (ज्ञात / संदिग्ध / अज्ञात अभियुक्त का पूरे विवरण सहित वर्णन):

S. No. (क्र.सं.)	Name (नाम)	Alias (उपनाम)	Relative's Name (रिश्तेदार का नाम)	Present Address (वर्तमान पता)

8. Reasons for delay in reporting by the complainant / informant (शिकायतकर्ता / सूचनाकर्ता द्वारा रिपोर्ट देरी से दर्ज कराने के कारण):

9. Particulars of properties of interest (संबन्धित सम्पत्ति का विवरण):

S. No. (क्र.सं.)	Property Category (सम्पत्ति श्रेणी)	Property Type (सम्पत्ति के प्रकार)	Description (विवरण)	Value (In Rs/-) (मूल्य (₹ में))

10. Total value of property (In Rs/-) (सम्पत्ति का कुल मूल्य (₹ में)):

11. Inquest Report / U.D. case No., if any (मृत्यु समीक्षा रिपोर्ट / यू.डी. प्रकरण सं., यदि कोई हो):

S. No. (क्र.सं.)	UIDB Number (यू.डी. प्रकरण सं.)

12. First Information contents (प्रथम सूचना तथ्य):

OFFICE OF DISTRICT TOWN PLANNER (ENFORCEMENT), GURUGRAM DEPARTMENT OF TOWN COUNTRY PLANNING, HARYANA Sector-14, HUDA COMPLEX, 3rd FLOOR, GURUGRAM, Tel-0124-2223749E- EMail: dtpenf.gurugram.tcp@gmail.com Memo No. GN/DTP-E/2020/3026 DATED 15.10.2020 TO STATION House Officer, Police Station Sadar, Gurugram. Sub:- Infringement of Haryana Development and Regulation of Urban Area, Act No. 8 of 1975 : Lodging of FIR against M/s Malibu Estate Pvt. Ltd, Gurugram. Ref:- Directorate of Town Country Planning, Haryana letter Memo No. LC-479 Vol-II/Asstt(RK)/2020/18293-94 dated 14.10.2020. It is informed that the M/s Malibu Estate Pvt. Ltd, M/s M/s Dinero Estates Pvt. Ltd., M/s Casa Estate Pvt. Ltd., M/s Santaluna Estate Pvt. Ltd., M/s Sanpedro Estate Pvt. Ltd., M/s Citiland Properties Pvt. Ltd., M/s Bloom Field Properties Holding Pvt. Ltd., M/s Sprad Properties Pvt. Ltd., M/s Detour Estates Pvt. Ltd., M/s Geoid Estates Pvt. Ltd., M/s Malibu Estates Pvt. Ltd., M/s Dinero Estate Pvt. Ltd., M/s Casa Estates Pvt. Ltd., M/s Santaluna Estates Pvt. Ltd., M/s Sanpedro Estates Pvt. Ltd., M/s Detour Estate Pvt. Ltd., Mr. Sudarshan Kohli and Mr. K.S. Dhingra were issued licence for setting up of residential plotted colony under Section 3 of Haryana Development and Regulation of Urban Areas Act, 1975 (hereinafter referred to as Act No. 8 of 1975) licence no. 71-75 of 1992, 4-8 of 1993, 15-19 of 1994, 4-8 of 1995, 36-46 of 1997 and 15 of 2008. Various complaints were received regarding said licensed colony. Accordingly matter was examined and site visit has also been conducted and violations were detected. Further in regard of violations this office had issued the Show Cause Notice under Section 10 (2) of Act No. 8 of 1975 bearing Memo No. 2499 dated 14.09.2020 in respect of violations of the Act No. 8 of 1975. Wherein the colonizer was directed to immediately remove the violations as mentioned in the above show cause notice dated 14.09.2020 and appear in the O/o District Town Planner, Enforcement, Gurugram situated at HSVP Complex, 3rd Floor, Sector 14, Gurugram on 16.09.2020 at 11:00 AM and show cause as to why you shall not be ordered to remove and restore the land in accordance with the approved layout plan and initiate legal action against you. The offender company has submitted reply but was found to be unsatisfactory. 2. In this regard, the undersigned has been directed by DTP (HQ), Chandigarh vide Memo No. LC-479 Vol-II/Asstt (RK)/2020/18293-94 dated 14.10.2020 to take further action as per the provisions of Section 10(1) of the Haryana Development and Regulations of Urban Areas Act 1975 by lodging FIR against the offenders/colonizer in pursuance to the notice dated 14.09.2020. You are requested to lodge FIR against the directors of the licensee company. The following violations are noticed in contravention of the Act No. 8 of 1975, the sanctioned layout plan and the terms conditions as well as bilateral agreement executed between colonizer and Director, Town Country Planning, Haryana, Chandigarh: (i) Parks have been encroached by way of erection of structures/Gensets etc. and the area under open/green has been reduced and does not conform to the use specified in sanctioned plan. (ii) Sewage Treatment Plant/De-composting units have been set up without obtaining approval from Competent Authority. (iii) The In Principle approval of layout has not been finalized yet and the changes made in layout of the colony have not been compounded yet but the violations of original lay out plan are still existing on site. (iv) The floor wise registration policy dated 27.03.2009 has not been complied with and no justification has been placed on record by the company. (v) Final completion certificate has not been obtained yet and maintenance of the components of the colony is not done properly till date. (vi) The services laid in the colony alongwith linkages with master services vis-a-vis approvals is not justified as still bore wells are being used. (vii) The zoning plans/approvals of community sites are not complied with. (viii) Other violations of terms conditions of licence have been made under section 10 (i) of the Act No. 8 of 1975. In view of the above, it is requested to lodge FIR against the licensees under section 10 (i) of Haryana Development Regulation of Urban Area, Act No. 8 of 1975 R S BATTH District Town Planner, Enforcement, Gurugram. Endst. No. GN/DTP-E/2020/Dated: /2020 A copy is forwarded to the following for information and necessary action, please:- 1 Commissioner of Police, Gurugram. 2 Director, Town Country Planning, Haryana, Chandigarh. 3 Deputy Commissioner, Gurugram. 4 Senior Town Planner (EV), Haryana, Chandigarh. 5 Senior Town Planner, Gurugram Circle, Gurugram. District Town Planner, Enforcement, Gurugram. अज थाना :- उपरोक्त शिकायत JE आकाश DTPE OFFICE GGM के द्वारा थाना मे प्राप्त हुई जो शिकायत के विवरण से अपराध धारा 10.1 Haryana Development and Regulation of Urban Area, Act No. 8 of 1975 का घटित होना पाया जाने पर अभियोग सख्या- 628 दिनांक 16.10.2020 U/s 10.1 Haryana Development and Regulation of Urban Area, Act No. 8 of 1975 PS SADAR GGN कम्प्यूटराईज दर्ज रजिस्टर किया जाकर FIR की प्रतियाँ नियमानुसार तैयार की गई व FIR को फ्रिज करके प्रिंट निकाला गया । जो उच्च अधिकारियों की सेवा मे डाक के माध्यम से भेजी जा रही है। असल शिकायत व अभियोग की फाइल को रखा गया है जो आइंदा अनुसंधान SI MUKESH द्वारा किया जाएगा

13. Action taken: Since the above information reveals commission of offence(s) u/s as mentioned at Item No. 2. (की गयी कार्यवाही : चूंकि उपरोक्त जानकारी से पता चलता है कि अपराध करने का तरीका मद सं. 2 में उल्लेख धारा के तहत है.):

- (1) Registered the case and took up the investigation (प्रकरण दर्ज किया गया और जांच के लिए लिया गया):
/ or (या)
- (2) Directed (Name of I.O.) (जांच अधिकारी का नाम): kuldeep

Rank (पद): Asst. SI (Assistant Sub-Inspector)

No. (सं.): 73ggn to take up the Investigation (को जांच अपने पास में लेने के लिए निर्देश दिया गया) or (या)

(3) Refused investigation due to (जांच के लिए): or (के कारण इंकार किया या)

(4) Transferred to P.S. (थाना): District (ज़िला):

on point of jurisdiction (को क्षेत्राधिकार के कारण हस्तांतरित).

F.I.R. read over to the complainant / informant, admitted to be correctly recorded and a copy given to the complainant / informant, free of cost. (शिकायतकर्ता / सूचनाकर्ता को प्राथमिकी पढ़ कर सुनाई गयी, सही दर्ज हुई माना और एक कॉपी निशुल्क शिकायतकर्ता को दी गयी)

R.O.A.C. (आर.ओ.ए.सी.)

Signature of Officer in charge, Police Station
(थाना प्रभारी के हस्ताक्षर)

14. Signature / Thumb impression
of the complainant / informant
(शिकायतकर्ता / सूचनाकर्ता के
हस्ताक्षर / अंगूठे का निशान)

Name (नाम): DINESH KUMAR

Rank (पद): I (Inspector)

No. (सं.): F27

15. Date and time of dispatch to the court (अदालत में प्रेषण की दिनांक और समय):

FIRST INFORMATION REPORT
(Under Section 154 Cr.P.C.)

प्रथम सूचना रिपोर्ट
(धारा 154 दंड प्रक्रिया संहिता के तहत)

5-11-11

District (जिला): GURUGRAM

P.S. (थाना): GURGAON SADAR

Year (वर्ष): 2021

FIR No. (प.सू.रि. सं.): 0114

Date and Time of FIR (प.सू.रि. की दिनांक और समय): 22/02/2021 18:04 hrs

S.No. (क्र.सं.)	Acts (अधिनियम)	Sections (धाराएँ)
1	HARYANA FIRE SERVICE ACT 2009	30
2	HARYANA FIRE SERVICE ACT 2009	31
3	HARYANA FIRE SERVICE ACT 2009	32
4	IPC 1860	336

(a) Occurrence of offence (अपराध की घटना):

1 Day (दिन): Tuesday Date from (दिनांक से): 12/01/2021 Date To (दिनांक तक): 12/01/2021
Time Period (समय अवधि): Pahar 1 Time From (समय से): 00:00 hrs Time To (समय तक): 00:00 hrs

(b) Information received at P.S. (थाना जहाँ सूचना प्राप्त हुई): Date (दिनांक): 22/02/2021 Time (समय): 18:04 hrs

(c) General Diary Reference (रोजनामचा संदर्भ): Entry No. (प्रविष्टि सं.): 027 Date and Time (दिनांक और समय): 22/02/2021 18:04 hrs

Type of Information (सूचना का प्रकार): Written

Place of Occurrence (घटनास्थल):

1. (a) Direction and distance from P.S. (थाना से दूरी और दिशा): SOUTH, 1 Km(s) Beat No. (बीट सं.):
(b) Address (पता): Malibu Towne GGM,
(c) In case, outside the limit of this Police Station, then Name of P.S. (यदि थाना सीमा के बाहर है तो थाना का नाम):

District (State) (जिला (राज्य)):

6. Complainant / Informant (शिकायतकर्ता / सूचनाकर्ता):

- (a) Name (नाम): Isham Singh Kashyap
(b) Father's/Husband's Name (पिता/पति का नाम):
(c) Date/Year of Birth (जन्म तिथि / वर्ष): 1986 (d) Nationality (राष्ट्रियता): INDIA

(e) UID No. (पूनाईडी सं.):

(f) Passport No. (पासपोर्ट सं.):

Date of issue (जारी करने की दिनांक):

Place of issue (जारी करने का स्थान):

(g) ID Details (Ration Card, Voter ID Card, Passport, UID No., Driving License, PAN) (पड़चान कार्ड, वोटिंग कार्ड, पासपोर्ट सं., पूनाईडी सं., ड्राइविंग लाइसेंस, पैन कार्ड)

S. No. (क्र.सं.) ID Type (पड़चान पत्र का प्रकार) ID Number (पड़चान संख्या)

(h) Occupation (व्यवसाय):

(i) Address (पता):

S No. (क्र.सं.)	Address Type (पता का प्रकार)	Address (पता)
1	Present Address	Asst Divisional Fire Officer, Municipal Corporation Gurugram GURUGRAM, HARYANA, INDIA
2	Permanent Address	Asst Divisional Fire Officer, Municipal Corporation Gurugram GURUGRAM, HARYANA, INDIA

(j) Phone number (दूरभाष सं.):

Mobile (मोबाइल सं.):

Details of known / suspected / unknown accused with full particulars (जात / संदिग्ध / अज्ञात अभियुक्त का पूरे विवरण सहित वर्णन):

S No. (क्र.सं.)	Name (नाम)	Alias (उपनाम)	Relative's Name (रिश्तेदार का नाम)	Present Address (वर्तमान पता)

Reasons for delay in reporting by the complainant / Informant (शिकायतकर्ता / सूचनाकर्ता द्वारा रिपोर्ट देरी से दर्ज कराने के कारण):

Particulars of properties of interest (संबन्धित सम्पत्ति का विवरण):

S. No. (क्र.सं.)	Property Category (सम्पत्ति श्रेणी)	Property Type (सम्पत्ति के प्रकार)	Description (विवरण)	Value (In Rs/-) (मूल्य (₹ में))

Total value of property (In Rs/-) (सम्पत्ति का कुल मूल्य (₹ में)):

Inquest Report / U.D. case No., if any (मृत्यु समीक्षा रिपोर्ट / दू.डी.प्रकरण सं., यदि कोई हो):

S. No. (क्र.सं.) UIDB Number (दू.डी.प्रकरण सं.):

First Information contents (प्रथम सूचना तथ्य):

From Asst. Divisional Fire Officer Municipal Corporation Gurugram TO SHO Police Station, Sadar, Gurugram Memo No-MCG/FS/2021/761 Dated- 16/02/2021 Subject Regarding registration of FIR against M/s Malibu Estate Pvt. Ltd., Malibu Towne, Sohna Road, Gurugram their authorized officers under section 336 of IPC and Section 30 and 31 Of Haryana Fire Service Act, 2009. On the subject cited above, it is submitted that on 07/01/2021 building of M/s Malibu Estate Pvt. Ltd. i.e. Maple Club, Malibu Town, Sohna Road, Gurugram has been inspected by this office from fire safety point of view. During the inspection it has been observed by this office that M/s Malibu Estate Pvt. Ltd. has got not installed the proper fire system in the above mentioned premises. Notice under section 20 of Haryana Fire Service Act 2009 has been issued to the accused vide this office letter no- MCG/FS/ADFO/2021/432 Dated- 12/01/2021 but accused has not got installed fire safety system with in stipulated time period therefore the Fire NOC issued by this office to the accused has been cancelled under section 19 of Haryana Fire Service Act 2009 vide letter no-MCG/FS/ADFO/2021/564 dated 28.01.2021 while granting fifteen days time to the accused to get installed proper fire safety equipments to avoid endanger to the life and property of the visitors in the Maple Club. After the completion of fifteen days the Maple Club was again visited by this office on dated- 12/02/2021. During such visit it has been observed by this office that the authorized officers of M/s Malibu Estate Pvt. Ltd. has got not installed the fire safety system even after issuance of notice by this office and cancellation of NOC. It was further observed by this office that Maple Club is an assembly building, which is used by M/s Malibu Estate Pvt. Ltd. for social gatherings time to time and the basement of same is in very poor condition. The omission on the part of M/s Malibu Estate Pvt. Ltd. is not only violating the provisions of Haryana Fire Service Act, 2009 but also causing danger for the life and property of the visitors therefore it is requested that FIR under Section 336 of IPC, Under Sections 30,31 and 32 of Haryana Fire Service Act 2009 and other criminal law may kindly be registered and appropriate police proceedings may be initiated against the responsible officers of M/s Malibu Estate Pvt. Ltd. Isham Singh Kashyap Asst. Divisional Fire Officer Municipal Corporation Gurugram अज्ञ थाणा :- उपरोक्त दरखास्त नं 264-5P DT 16.02.21 बाद LEGAL OPINION OFFICE DDA O/O CP UGM DT 19.02.21 थाणा में प्राप्त होने पर दरखास्त के विवरण से धारा के अधीन अपराध 336 IPC, Under Sections 30,31 and 32 of Haryana Fire Service Act 2009 का घटित होना पाया जाने पर अभियोग संख्या- 114 दिनांक 22.02.21 U/s 336 IPC, Under Sections 30,31 and 32 of Haryana Fire Service Act 2009 PS SADAR GGN कंप्यूटराईज दर्ज रजिस्टर किया जाकर FIR की प्रतियाँ नियमानुसार तैयार की गई व बाद Duty Officer के बैंक करने पर FIR को फ़िज़ करके प्रिंट निकाला गया। जो उच्च अधिकारियों की सेवा में डाक के माध्यम से भेजी जा रही हैं। पुलिस फाईल व असली दरखास्त को तैयार करके रखा गया जो आइंदा अनुसंधान अमल में लाया जावेगा। यह FIR ASI बलराम की हाजरी में दर्ज की जा रही है

Action taken: Since the above information reveals commission of offence(s) w/s as mentioned at Item No. 2.

(की गयी कार्यवाही : चूंकि उपरोक्त जानकारी से पता चलता है कि अपराध करने का तरीका मद सं. 2 में उल्लेख धारा के तहत है.):

(1) Registered the case and took up the investigation (प्रकरण दर्ज किया गया और जांच के लिए लिया गया): / or (या)

(2) Directed (Name of I.O.) (जांच अधिकारी का नाम): BALRAM

Rank (पद): Asst. SI (Assistant Sub-Inspector)

No. (सं.): 486GGN to take up the investigation (को जांच अपने पास में लेने के लिए निर्देश दिया गया) or (या)

(3) Refused investigation due to (जांच के लिए): or (के कारण इंकार किया या)

(4) Transferred to P.S. (थाना): District (ज़िला):

on point of jurisdiction (की क्षेत्राधिकार के कारण हस्तांतरित).

F.I.R. read over to the complainant / informant, admitted to be correctly recorded and a copy given to the complainant / informant, free of cost. (शिकायतकर्ता / सूचनाकर्ता को प्राथमिकी पढ़ कर सुनाई गयी, सही दर्ज हुई माना और एक कॉपी निशुल्क शिकायतकर्ता को दी गयी)

R.O.A.C. (आर.ओ.ए.सी.)

Signature of Officer in charge, Police Station (थाना प्रभारी के हस्ताक्षर)

Name (नाम): DINESH KUMAR

Rank (पद): I (Inspector)

No. (सं.): F27

14. Signature / Thumb impression of the complainant / informant (शिकायतकर्ता / सूचनाकर्ता के हस्ताक्षर / अंगूठे का निशान)

15. Date and time of dispatch to the court (अदालत में प्रेषण की दिनांक और समय):

ANNEXURE -A- 23

ANNEXURE -A- 23

1. Name of the complainant / informant: _____

2. Address: _____

3. Telephone No.: _____

4. Date and time of receipt of information: _____

5. Date and time of occurrence: _____

6. Name of the Officer: _____

7. Reference of Officer: _____

8. Direction and Distance from P.S.: East/2.0 Km

9. Address: SEC 32 GGN, PS SADAR GGN

10. In case, Outside the limit of the Police Station: _____

11. Name of P.S.: _____

12. District: _____

13. Complainant/Informant: _____

(a) Name: SERVESH KUMAR JOON

(b) Birth Year: _____ Nationality: INDIA

(c) Passport No.: _____ Date of issue: _____ Place of issue: _____

(d) Occupation: _____

(e) Address: PS TO ADMINISTRATOR HUDA GURGAON

14. Details of Known/Suspect/Unknown accused with full particulars (attach separate sheet if necessary):

(i) _____

(ii) _____

(iii) _____

15. Reason for delay in reporting by the complainant/informant: _____

16. Particulars of the properties stolen/involved (attach separate sheet if necessary):

Sl.No.	Property Type (Description)	Est. Value (Rs.)	Status
(i)			
(ii)			
(iii)			

17. Total value of property stolen: _____

18. Inquest Report/U.D. Case No., if any: _____



FIRST INFORMATION REPORT

(Under Section 154 Cr.P.C.)

प्रथम सूचना रिपोर्ट

(धारा 154 दंड प्रक्रिया संहिता के तहत)

1. District (जिला): GURUGRAM P.S. (थाना): GURGAON SADAR Year (वर्ष): 2023
 FIR No. (प्र.सू.रि. सं.): 0229 Date and Time of FIR (प्र.सू.रि. की दिनांक और समय):
 06/04/2023 19:35 hrs

S.No. (क्र.सं.)	Acts (अधिनियम)	Sections (धारा(एँ))
1	HARYANA DEVELOPMENT AND REGULATION OF URBAN AREAS ACT,1975	10(2)
2	HARYANA DEVELOPMENT AND REGULATION OF URBAN AREAS ACT,1975	3

3. (a) Occurrence of offence (अपराध की घटना):
 1 Day (दिन): Date from (दिनांक से): Date To (दिनांक तक):
 Time Period (समय अवधि): Time From (समय से): Time To (समय तक):
- (b) Information received at P.S. (थाना जहाँ सूचना प्राप्त हुई): Date (दिनांक): 06/04/2023 Time (समय): 19:00 hrs
- (c) General Diary Reference (रोजनामचा संदर्भ): Entry No. (प्रविष्टि सं.): 035 Date and Time (दिनांक और समय): 06/04/2023 19:34 hrs
4. Type of Information (सूचना का प्रकार): Written
5. Place of Occurrence (घटनास्थल):
 1. (a) Direction and distance from P.S. (थाना से दूरी और दिशा): SOUTH, 1 Km(s) Beat No. (बीट सं.):
 (b) Address (पता): SECTOR 47 GGM,
 (c) In case, outside the limit of this Police Station, then Name of P.S. (यदि थाना सीमा के बाहर है तो थाना का नाम):
 District (State) (जिला (राज्य)):
6. Complainant / Informant (शिकायतकर्ता / सूचनाकर्ता):
 (a) Name (नाम): MANISH YADAV
 (b) Father's/Husband's Name (पिता/पति का नाम):
 (c) Date/Year of Birth (जन्म तिथि / वर्ष): 1981 (d) Nationality (राष्ट्रीयता): INDIA
 (e) UID No. (यूआईडी सं.):
 (f) Passport No. (पासपोर्ट सं.):
 Date of Issue (जारी करने की दिनांक): Place of Issue (जारी करने का स्थान):

12. First Information contents (प्रथम सूचना तथ्य):

To Commissioner of Police, Gurugram. Memo No. GGN-DTP(E)/ Dated:05.04.23 Sub: Infringement of Haryana Development and Regulation of Urban Area Act No. 8 of 1975: Lodging FIR against M/s Malibu Estate Pvt. Ltd. 1. It is informed that M/s Malibu Estate Pvt. Ltd., M/s Dinero Estates Pvt. Ltd., M/s Casa Estate Pvt. Ltd., M/s Santaluna Estate Pvt. Ltd., M/s Sanpedro Estate Pvt. Ltd., M/s Citiland Properties Pvt. Ltd., M/s Bloom Field Properties Holding Pvt. Ltd., M/s Sprad Properties Pvt. Ltd., M/s Detour Estates Pvt. Ltd., M/s Geoid Estates Pvt. Ltd., M/s Malibu Estates Pvt. Ltd., M/s Dinero Estate Pvt. Ltd., M/s Casa Estates Pvt. Ltd., M/s Santaluna Estates Pvt. Ltd., M/s Sanpedro Estates Pvt. Ltd., M/s Detour Estate Pvt. Ltd., Mr. Sudarshan Kohli and Mr. KS. Dhingra were issued licence for setting up of residential plotted colony under Section 3 of Haryana Development and Regulation of Urban Areas Act, 1975 (hereinafter referred to as Act No. 8 of 1975) licence no. 71-75 of 1992, 4-8 of 1993, 15-19 of 1994, 4-8 of 1995, 36-46 of 1997 and 15 of 2008. Various complaints have been received regarding said licensed colony. In regard of violations, this office had issued the Show Cause Notice under Section 10 (2) of Act No. 8 of 1975 bearing Memo No. 11591 dated 18.10.2022 and further restoration order passed vide this office memo no. 4164 dated 24.03.2023 in respect of addition/alteration, unauthorized construction in Club Building at Maple Drive, Malibu Town. Another Show Cause Notice bearing memo no. 721 dated 18.01.2023 for encroachment in park area and restoration order 1972 dated 10.02.2023 in violation of the Act No. 8 of 1975 was also issued Wherein the colonizer was directed to immediately remove the violations as mentioned in the above notices and appear in the O/o District Town Planner, Enforcement, Gurugram situated at HSVP Complex, 3rd Floor, Sector 14, Gurugram. The offender company submitted reply which was found to be unsatisfactory. As per Section 3B "No person shall erect or re-erect buildings in a colony save in accordance with the approved plans and subject to such restrictions and conditions as are contained in the license or as may be specified by the Government or the Director". The above offender has thus violated the provision of section 3B of Act ibid by making addition/alteration in the Club building and encroachment in the park area without permission from Competent Authority. However, the offender did not remove the violations by himself. 3 It is further intimated that the contravention/violation of section 3B of Act 8 of 1975 and rules framed there under is a punishable offence with imprisonment, therefore, you are requested to register a FIR under Section 10(2) of Haryana Development and Regulation of Urban Areas Act, 1975 against the offender as well as other offenders whose name gets associated with the above referred offence during course of investigation. 4 After registration of FIR, as required under Section 10(2) of Act 8 of 1975 for violating section 3B, before putting the challan in the competent court of law necessary sanction for prosecution of the offenders may be obtained from the Deputy Commissioner. 5. It is further intimated that under section 3B of Act 8 of 1975, Police officer not below the rank of sub inspector has power to arrest such offenders. You are also requested to keep vigil in this area and surrounding area and bring any instance of unauthorized construction to the notice of undersigned as envisaged in section 3B of Act 8 of 1975. A copy of FIR and progress report of investigation into this matter may be sent to his office for record purpose, please. 1 Copy of Show Cause notices 2 Copy of Restoration Orders 3 Copy of Section 3B District Town Planner, Enforcement, Gurugram Endst. No. 4181 Dated: 24-03-2023 A copy is forwarded to the following for information and necessary action, please- 1. Deputy Commissioner, Gurugram. 2. Senior Town Planner, Gurugram. Station House Officer, Thana Sadar, Sector-38, Gurugram. District Town Planner, Enforcement Gurugram. उपरोक्त शिकायत थाना में प्राप्त होने उपरान्त शिकायत पर अभियोग नं०-229 दिनांक 06.04.2023 U/s धारा 10(2), 3(b) Haryana Development and Regulation of Urban Areas Act, 1975 थाना सदर गुरुग्राम कम्प्यूटराईज दर्ज रजिस्टर किया जाकर FIR की प्रतियाँ नियमानुसार तैयार की गई व बाद Duty Officer के चैक करने पर FIR को फ्रिज करके प्रिंट निकाला गया। जो डाक के माध्यम से उच्च अधिकारियों की सेवा में भेजी जायेगी। यह पुलिस फाइल बाद करके दर्ज FIR मन SI के पास रखी गई जिसका अनुसंधान बाद में अमल में लाया जाएगा। यह FIR SI KASHMIR की हाजिरी में बाद चेक करवाकर दर्ज की जा रही है। IO- SI KASHMIR

13. Action taken: Since the above information reveals commission of offence(s) u/s as mentioned at Item No. 2.

(की गयी कार्यवाही : चूंकि उपरोक्त जानकारी से पता चलता है कि अपराध करने का तरीका मद सं. 2 में उल्लेख धारा के तहत है.):

- (1) Registered the case and took up the investigation (प्रकरण दर्ज किया गया और जांच के लिए लिया गया):
/ or (या)
- (2) Directed (Name of I.O.) (जांच अधिकारी का नाम): kashmir Rank (पद): SI (Sub-Inspector)
No. (सं.): 60pwl to take up the Investigation (को जांच अपने पास में लेने के लिए निर्देश दिया गया)
or (या)
- (3) Refused investigation due to (जांच के लिए): or (के कारण इंकार किया या)
- (4) Transferred to P.S. (थाना): District (जिला):

OFFICE OF SENIOR TOWN PLANNER, GURUGRAM

Department of Town & Country Planning, Haryana

Sector-14, HSVP Complex, 3rd Floor, Gurugram

Telephone: 0124-4014776

E-mail : stp4.gurugram.tcp@gmail.com

Memo No. : STP (G)/2023 2830

Dated

24.4.23

To

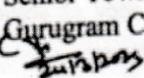
M/s Malibu Estate Pvt. Ltd
Malibu Town Shone, Road,
Gurugram

Subject:

Circulation of Occupation certificate in club builder Malibu Estate Pvt. Ltd. in Gurugram.

Whereas, a Show Cause Notice was issued to you, vide this office memo no. 2264 dated 31.03.2023, with the direction to explain your position within 15 days, regarding raising additional construction after obtaining Occupation Certificate issued vide this office memo no. 4355 dated 22.06.2009. Whereas, you have neither appeared before the undersigned nor submitted any written reply in this office so far. Hence, it is clear that you have breached the terms and conditions imposed in Occupation granted for club building of Malibu Towne. You have also not removed/rectified violations/deviations committed at site even after, the action taken by DTP (Enf), Gurugram.

Accordingly, the occupation certificate granted vide this office memo no. 4355 dated 22.06.2009 for club building is hereby revoked.


24/3
Senior Town Planner,
Gurugram Circle, Gurugram


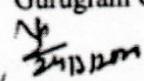
Dated: 24.4.23

Eadst. No. STP(G)/2023/

2831-33

A copy is forwarded to the following for information please:

1. Director, Town & Country Planning, Haryana, Chandigarh
2. District Town Planner (P), Gurugram.
3. District Town Planner (Enf), Gurugram with the direction to take appropriate necessary action as per Act/Law with immediate effect.


24/3/2023
Senior Town Planner
Gurugram Circle, Gurugram


Office of District Town Planner (Enforcement), Gurugram

DEPARTMENT OF TOWN & COUNTRY PLANNING, HARYANA
Sector-14, COMPLEX, 3rd FLOOR, GURUGRAM. Tel-0124-1010188
E-mail: dtpenf4.gurugram.tcp@gmail.com

Memo No. GN/DTP-E/2023/ 13691

Dated: 05/08/2023

To

M/s Malibu Estate Pvt. Ltd.,
Malibu Towne, Sohna Road,
Gurugram.

Subject:-

Revocation or Occupation Certificate of Club Building in Malibu Estate Pvt. Ltd., Gurugram.

Ref:-

In continuation to this letter memo no. GN/DTP-I/2023/6858-60 dated 08.05.2023 and 9181 dated 19.06.2023.

On the subject and letter under reference cited above, it is informed that vide letter under references you were directed to submit the requisite documents pertaining to necessary approvals i.e. ownership documents, approved building plans, grant of Occupation Certificate but you have not submitted the said documents till date. This is a serious lapse on your part.

In addition of above, during the site visit of the subjected building, it was found that as per site you have not constructed the boundary wall of the club site. Therefore, it is directed to submit the aforesaid documents within 7 days of issuance of this letter so that the subjected site including aforesaid facts may be ascertained vis-à-vis approved layout plan/drawings. Any lapse will be viewed seriously and strict legal action will be initiated against you as per prevailing Act/Policy.


District Town Planner,
Enforcement, Gurugram.

Dated: 05/08/2023

Endst. No. GN/DTP-E/2023/13692-93

A copy of this letter is forwarded to the following for information, please:-

1. W/Director General, Town & Country Planning, Haryana, Chandigarh.
2. Senior Town Planner, Gurugram Circle.


District Town Planner,
Enforcement, Gurugram.

Office of Senior Town Planner, Gurugram
 Department Of Town & Country Planning, Haryana
 Sector-14, HSVP Complex, 3rd Floor, Gurugram.
 Tel -0124-4014776
 E-Mail: Stp4.Gurugram.Tcp@Gmail.Com

To

Hon'ble State Information Commission ,
 SCO No. 70-71(First Floor) , 114-115 , Sector-8-C,
 Chandigarh .

Memo No. STP (G)/2023/

Dated.

Subject:- Providing information under RTI, Act 2005 in Appeal no. 5671 of 2022

Reference:- Your good office Memo no. SCIC/2023/8-1A-20973 dated 21.07.2023 , received on 24.07.2023 .

With reference to the subjected matter, it is submitted that the directions have been given to provide information on point no. 1 of the RTI application under consideration in the subjected appeal vide the order dated 14.06.2023 passed by this Hon'ble Commission . In this regard it is submitted that the information sought at point no. 1 in the RTI application dated 13.06.2022 of Sh. Raman Sharma was not available in the record of this office so RTI application was transferred under Section 6(3) to SPIO cum District Town Planner (P) Gurugram vide this office no. 4634 dated 13.07.22 to provide the information directly to applicant. SPIO cum District Town Planner (P) Gurugram vide that office memo no. 9995 dated 17.08.22 & 4662 dated 13.06.2023 (copy enclosed) required to the applicant informing that the said information is not available in the record of that office.

In the compliance of Hon'ble Commissions orders under reference the sought information in the RTI application has been re-examined and it is submitted the same is regarding the detail of land (with Khasra Nos.) under the component roads ,Footpath, Open Spaces, Public Parks, Green Belts, Public Health Site, Public Utility Sites, Electric Poles, percentagewise transferred or to be transferred to Municipal Corporation Gurugram from Malibu Estate Pvt. Ltd. under the orders of Director Town & Country Planning Haryana Chandigarh vide endst. No. CC-99-JE(SJ)/2022/12543-550 dated 9.05.2022 with the relevant communications of integrated Residential Plotted colony Malibu Town for the area measuring 204.795 acres .The information sought at point no1 is not available in the format desired by the applicant, however the copy of Lay-out Plan approved by DTCP in the year-2008 containing the entire components of licensed area/colony is available in the office record. Further it is submitted that the concerned Licensee has submitted the revision of Lay-out-Plan of the colony in the Directorate office which is under considerations as per policy of department and has not approved as yet .The copy of said approved Lat-out Plan alongwith said information is being sent to the applicant. This is for kind information please.

DA/as above .

sd
 SPIO-cum-Senior Town Planner
 Gurugram Circle, Gurugram.

Endst. STP(G)/2023/

5194

Dated: 18/8/23

A copy is forwarded to the following for information :-

1. SPIO-Cum District Town Planner (P), Gurugram.
- ✓ 2. Sh. Raman Sharma , CW-58, FF, Malibu Town , PO Soouth City -II , Gurugram with the copy of above mentioned Lay-out Plan and information is sent here

SPIO-cum-Senior Town Planner
 Gurugram Circle, Gurugram

MCG MUNICIPAL CORPORATION GURURAM

प्रेषक: सलाहाकार (सॅनिटेशन) कम
वरिष्ठ सफाई निरीक्षक जोन -4
नगर निगम गुरुग्राम।

प्रेषित: 1. Sh. Neerajan yadav (President of RWA) (9810820071)
2. Sh. Sanjay Satyabrata (President of RWA) (9717699446)
3. Sh. Suresh Dlundia (President of RWA) (9958990952)
4. Sh. Vijay.S. Nath (President of RWA) (9810128540)
Malibu Towne Sector 47, Gururam

पू० क्रमांक:- MCG /Consultant Sanitation- Cum SSI-IV/2023 /8427 दिनांक :- 25/08/23
विषय:- मालबुटाउन कालोनी में उत्पन्न होने वाले कूड़े का समाधान करवाने बारे।

उपरोक्त विषय में माननीय संयुक्त आयुक्त महोदय-4 नगर निगम गुरुग्राम द्वारा प्राप्त ई-मेल के सन्दर्भ में।

विषयवर्धीन मामले में लिखा जाता है कि BEFORE The National Green Tribunal Principal Bench, New Delhi (NGT) के आदेशों की पालना में लिखा जाता है कि मालबुटाउन कालोनी के सभी ब्लॉक से निकलने वाले ग्रीन वेस्ट (होर्टीकलचर वेस्ट) एवं कूड़ा-कचरा आदि को आपके द्वारा वाटर टैंक के पास एवं अन्य स्थानों पर अवैध रूप से डाला जा रहा है। जो कि (NGT) के आदेशों की अवहेलना की जा रही है। जो कि गलत है अतः आपको पुनः निर्देश दिये जाते है कि मालबुटाउन कालोनी से निकलने वाले ग्रीन वेस्ट (होर्टीकलचर वेस्ट) एवं कूड़ा-कचरा आदि को वाटर टैंक के पास एवं अन्य स्थानों पर अवैध रूप से न डालें। उपरोक्त ग्रीन वेस्ट (होर्टीकलचर वेस्ट) एवं कूड़ा-कचरा आदि का SWM रूल 2016 के तहत अपना स्वयं कम्पोस्ट प्लान्ट लगाकर समाधान करवायें। नगर निगम गुरुग्राम द्वारा किये गये निरीक्षण दौरान यदि मालबुटाउन कालोनी के सभी ब्लॉक से निकलने वाले ग्रीन वेस्ट (होर्टीकलचर वेस्ट) एवं कूड़ा-कचरा आदि आपके द्वारा अवैध रूप से डाले हुए पाये गये तो आपके विरुद्ध नियमानुसार कार्रवाई अमल में लाई जायेगी। जिसके आप स्वयं जिम्मेवार होंगे।

25/8/23
सलाहाकार (सॅनिटेशन) कम
वरिष्ठ सफाई निरीक्षक जोन -4
नगर निगम गुरुग्राम।

पत्र क्रमांक MCG /Consultant Sanitation- Cum SSI-IV/2023 /8428-33 दिनांक 25/08/23

इसको एक प्रति निम्नलिखितको सूचनार्थ प्रस्तुत है।

1. अतिरिक्त आयुक्त-1, नगर निगम, गुरुग्राम।
2. संयुक्त आयुक्त-(एस. बी. एम.) नगर निगम, गुरुग्राम।
3. संयुक्त आयुक्त-(4) नगर निगम, गुरुग्राम।
4. कार्यकारी अभियन्ता (सी.एण्ड.डी. वेस्ट) नगर निगम गुरुग्राम।
5. कार्यकारी अभियन्ता (होर्टीकलचर) नगर निगम गुरुग्राम।
6. वरिष्ठ सफाई निरीक्षक (मु०) नगर निगम गुरुग्राम।

25/8/23
सलाहाकार (सॅनिटेशन) कम
वरिष्ठ सफाई निरीक्षक जोन -4
नगर निगम गुरुग्राम।

सलाहाकार (सॅनिटेशन) कम

Regional Office, Gurugram (N)
Haryana State Pollution Control Board

Vikas Sadan, Opposite- New Court, Gurugram
 Website: - www.hspcb.gov.in Tel: 0124-2332775, 2972341
 Email ID: - hspcbrogrn@gmail.com

No. HSPCB/GRN/2023/619
 To

Dated:- 29-8-23

The Commissioner
 Municipal Corporation, Gurugram

Subject: Regarding submission of action taken report of complaint received from Sh. Raman Sharma, Complainant.

Kindly refer to subject noted above, it is intimated that a complaint received through email on 20.07.2023 from Sh. Raman Sharma regarding dumping of Solid Waste, Polythene waste, Green waste and Hazardous waste at Malibu Towne, situated in Sector - 47 & 50, Gurugram which has already been intimated to your good office by Sh. Raman Sharma via email.

It is therefore, requested to please submit action taken report in this regard at the earliest, please.

DA/As above

CC:-

A copy of above is forwarded to Sh. Raman Sharma, CW-58, F.F, Malibu Town, Sector-47, Gurugram for information, please.


 Scientist B,
 Gurugram Region (N)


 Regional Officer,
 Gurugram Region (N)

Office of Senior Town Planner, GurugramDEPARTMENT OF TOWN & COUNTRY PLANNING, HARYANA
SECTOR-14, HSVP COMPLEX, 3RD FLOOR, GURUGRAM.

Telephone-0124-4014776

E-mail: stp4.gurugram.tcp@gmail.comBR-VII
(Section 4.8 HBC-2017)

To

Memo No. : STP (G)/2023/

Date.....

* M/s Malibu Estate Pvt. Ltd.
Malibu Towne, Sohna Road,
Gurugram-122101.5909
19-9-23

Sub:

Grant of Occupation Certificate of Club Building of Malibu Town, Sec-47 & 50, Gurugram.

Ref:-

Your application dated 30.05.2023.

The case was placed in the BPCC meeting held on 13.09.2023, wherein, it was observed that the observations of Superintending Engineer, HSVP, Circle-I, Gurugram and District Town Planner (P), Gurugram received vide Memo No. 2480 dated 14.08.2023 and 6735 dated 01.09.2023 respectively(copies enclosed), conveyed some irregularities in the documents submitted by you vis-à-vis site status. Further, the lift NOC has not been submitted, as sought vide STP(G) office Endst no. 4239 dated 22.06.2023. Therefore, the committee decided to refuse the Occupation Certificate with the direction to submit fresh application after rectification of aforesaid shortcomings conveyed by Superintending Engineer, HSVP, Circle-I, Gurugram and District Town Planner (P), Gurugram office and submission of aforesaid documents.

DA/As Above

19/9/23
Senior Town Planner
Gurugram Circle, Gurugram

Endst. No. STP(G)/2023/

Dated:

5910-13
19-9-23
A copy of above is forwarded to the following for information and further necessary action please:

- 1 Director General Town & Country Planning, Haryana, Chandigarh.
- 2 Superintending Engineer, HSVP, Circle-I, Gurugram w.r.t. their office Endst no. 2480 dated 14.08.2023.
- 3 District Town Planner (P), Gurugram w.r.t. their office memo no. 6735 dated 01.09.2023.
- 4 District Town Planner (Enf), Gurugram for further necessary action as per Act/Law.

19/9/23
Senior Town Planner
Gurugram Circle, Gurugram

Memo No. RTI/DTP(NK)/2023/

Dated:

A copy of RTI dated 17.07.2023 is forwarded to the SPIO-cum-STP, Gurugram with the request to supply the information related to point no. 2 directly to the applicant.

DA/As above

(Narender Kumar)
District Town Planner (HQ)-cum-SPIO
O/o Director General, Town & Country Planning
Haryana, Chandigarh

Eemo No. RTI/DTP(NK)/2023/

Dated:

A copy of RTI dated 17.07.2023 is forwarded to the SPIO-cum-DTP(E), Gurugram with the request to supply the information related to point no. 4 & 10 directly to the applicant.

DA/As above

(Narender Kumar)
District Town Planner (HQ)-cum-SPIO
O/o Director General, Town & Country Planning
Haryana, Chandigarh

Memo No. RTI/DTP(NK)/2023/

Dated:

A copy is forwarded to the SPIO-cum-Executive Legal, HRERA, Gurugram with the request to supply the information related to point no. 7 directly to the applicant.

DA/As above

(Narender Kumar)
District Town Planner (HQ)-cum-SPIO
O/o Director General, Town & Country Planning
Haryana, Chandigarh

Memo No. RTI/DTP(NK)/2023/

38449

Dated:

10-11-23

A copy information alongwith relevant annexures is forwarded to Sh. Raman Sharma, CW-58, F.F, Malibu Town, Sohna Road for information.

DA/As above.

(Narender Kumar)
District Town Planner (HQ)-cum-SPIO
O/o Director General, Town & Country Planning
Haryana, Chandigarh

Regional Office, Gurugram (N)
Haryana State Pollution Control Board
Vikas Sadan, Opposite- New Court, Gurugram
 Website: - www.hspcb.gov.in Tel: 0124-2332775, 2972341
 Email ID: - hspcbrogrn@gmail.com

No. HSPCB/GRN/2023/ 909
 To

Date:- 17/11/2023

Sh. Raman Sharma,
 CW- 58, FF, Malibu Town,
 Sector 47, Gurugram
 Email ID: shramansharmajirti@gmail.com

Subject: RTI Application under the RTI Act, 2005 with Mandatory Fees in the shape of Postal Order of Rs. 10/- vide No. 59F 765619.
Ref No- Received in this office on dated 20.10.2023.

In this connection, it is intimated that desired information of your RTI application under RTI Act, 2005 pertaining to Gurugram Region (North) as per office record is as under:-

Sr. No	Information Sought	Reply
1.	Provide complete record & Status of the order of the Chairman, HSPCB, Panchkula dated 27.09.2023 vide Endst. No.HSPCB/WC/2023 Dated 27.09.2023.	Copy Attached as Annexure-1.
2.	Provide the copy of the Action Taken Report on the disobedience of the Order of the Chairman, HSPCB, Panchkula dated Panchkula, the 27.09.2023 vide Endst. No.HSPCB/WC/2023 Dated: 27.09.2023 by the Regional Officer, North Haryana State Pollution Control Board, Gurugram.	Copy Attached as Annexure-2.
3.	Provide complete record & Status of the visit of Sh. Aparnesh Kaushik, AEE of integrated Residential Plotted Colony namely Malibu Town, Sector 47, Gurugram on 09.10.2023 to ascertain current situation of violation of the GRAP, Orders of the Chairman, HSPCB regarding waste management under the provisions of the Environmental Laws and SWM Rules, 2016.	Copy Attached as Annexure-3.
4.	Provide the copy of Action Taken Reprot after the visit on 09.10.2023 of Sh. Aparnesh Kaushik, AEE of Integrated Residential Plotted Colony namely Malibu Town, Sector 47, Gurugram to ascertain current situation of violation of the GRAP, Orders of the Chairman, HSPCB regarding waste management under the provisions of the Environmental laws and SWM Rules, 2016.	Copy Attached as Annexure-4.
5.	Provide complete record of total number of Tractor Trolley without number Plates moving in and out for the transportation of solid waste, C & D Waste.	Not Available.

Further any clarification from this office, if required, you may personally visit this office within 07 days of the receipt of this letter. If the applicant is not satisfied with the information, he/she is free to approach the First Appellate Authority.


 Public Information Officer -cum-Regional Officer
 Gurugram Region (N)



DRR No. - 191G/2023-24

वन अपराध रिपोर्ट

वन विभाग, हरियाणा सरकार

FOR Book No. 0493

FOR No. 099

वन मण्डल	32205				
रेज/ब्लॉक/बोर्ड	32205 / 32205 / 01/2011/एफ				
रीज/ब्लॉक का नाम	MALIBU TOWN				
FOR No. (Date, Day & Time)	099/0493 date 18/11/2023				
रिपोर्ट जारी करने वाले का नाम	Rajesh Singh				
अपराध की जानकारी का स्रोत	स्वयं द्वारा गैर/ मुख्तमर द्वारा/ शिकायत				
अपराध होने के तारीख/दिन/समय	18/11/2023 10				
आंच अधिकारी का नाम व पद	CMPAL Singh				
अपराध/घटना का विवरण संलग्न	नहीं/यदि हां तो पृष्ठ संख्या				
संलग्न किया गया अधिनियम	1500	संख्या	4		
भारतीय वन अधिनियम 1927	-				
वन्य प्राणी (संरक्षण) अधिनियम 1972	-				
पंजाब भूमि संरक्षण अधिनियम 1900	4				
भारतीय दुग्ध संहिता					
अपराधी का विवरण	नाम	पिता का नाम	उप	जाति	पता
	GAURAV wahi (Cswach/Integrated Solution Pvt. Ltd.)				Ro-189, First floor Street No-2, Malibu Pun, Railway Road Gurgaon (Haryana)
अपराधी का विवरण	अपराध किए गये सामान का विवरण				
अपराधी का विवरण	प्रजाति	किस्म/साइज	संख्या	मूल्य	प्राप्ति का तारीख
	टिपल	IV	6		
	MISC	IV	4		
वन ब्लॉक का विवरण	प्रकार	रजिस्ट्रेशन नं०	रंग	मॉडल	उत्पादन वर्ष
आंचार/हथियार					
अन्य, यदि कोई हो					
सही को चिह्नित करें	नजरी-नक्शा जी०पी०एस० गीडिंग सहित	संलग्न किया है/तैयार नहीं किया गया		यदि हां तो पृष्ठ संख्या	
	फोटोग्राफ - YES	संलग्न/तैयार नहीं किया गया			
	विडियोग्राफी	संलग्न/तैयार नहीं किया गया			

R.O.A.C.

मुख्तमर/ शिकायतकर्ता/ गवाह के हस्ताक्षर/ अंगुठे का निशान

RAMAN SHARMA

CW-58, F.F. Malibu Town

Gurgaon. 9818303690

आरोपी का हस्ताक्षर/ अंगुठे का निशान

बोर्ड इन्चार्ज

व० रा० अ०

नाम

पेक

दिनांक

OFFICE OF DISTRICT TOWN PLANNER (ENFORCEMENT), GURUGRAM

DEPARTMENT OF TOWN & COUNTRY PLANNING, HARYANA

Sector-14, HUDA COMPLEX, 3rd FLOOR, GURUGRAM,Tel-0124-2223749 E-mail: dtpenf5.gurugram.tcp@gmail.com

Memo No. GN/DTP-E/2023/____

Dated: __/__/2023

To

Joint Commissioner-SBM,
Municipal Corporation, Gurugram.

Sub:-

Petition against Sh. Naresh Kumar, HCS, Joint Commissioner - III, Municipal Corporation Gurugram responsible for the issuance of the letter of NOC to allotment of designated site of Public Health of Integrated Residential Plotted colony namely Malibu Town, Sector 47 & 50, Gurugram by change of Land use without having enough lawful authority and jurisdiction on the application of 5 RWAs (all are illegally appointed by District Registrar Firms & Societies Gurugram) and appeal is pending before the Registrar General of Societies Haryana since last two years without any hearing) to a profit making commercial company called M/s Eswachh Integrated Solutions Private Limited.

Ref:-

Complaint received vide email dated 11.12.2023.

On the subject cited above, it is informed that a complaint from Raman Sharma R/o Malibu Town, Gurugram has been received in this office regarding misuse of site approved for public health services as per approved layout plan of Malibu Town, Gurugram. In this regard it is intimated that as per DTP, Planning, Gurugram office letter Memo No. 6231 dated 14.08.2023 (copy enclosed) "the site under consideration according to the approved site for public health services as per the approved layout plan. Further, there is no provision of any specific site for solid waste management plant in the approved layout plan of the licensed colony. Moreover, the colony was handed over to MCG vide order dated 07.06.2022 according to which MCG is responsible upkeep of maintenance of roads, open spaces, public parks and public health services (copy enclosed). In case, any amendment is required in the approved layout plan for solid waste management plant then colonizer has to apply in the Directorate for revision in layout plan and further objections and suggestions shall be invited from the allottees before

any such amendments as per policy". This is for your information and further necessary compliance, please.

DA/As Above.

District Town Planner,
Enforcement, Gurugram.

Endst. No. GN/DTP-E/2023/23449

Dated: 11/12/2023.

please.

A copy of above is forwarded for information and further necessary action,

1. Director General, Town & Country Planning, Haryana, Chandigarh.
2. Chief Town Planner, Municipal Corporation, Gurugram.
3. Senior Town Planner, Gurugram
4. M/s Malibu Estate Pvt. Ltd, 2nd floor, Malibu Shopping Complex, Sector-47, Gurugram.
5. RWA, Malibu Towne Residents Welfare Association, Camp Office WW-59/GP, Sector-47, Gurugram.
6. Sh. Raman Sharma R/o CW-58 F.F. Malibu Town, Sec.47, Gurugram.

District Town Planner,
Enforcement, Gurugram.

ANNEXURE -A- 33



HARYANA STATE POLLUTION CONTROL BOARD
C-11, SECTOR-6, PANCHKULA
Website - www.hspcb.org.in E-Mail: hspcbwatercell@gmail.com
Ph: 0172-2577870-873

HSPCB/WC/8682-8712
No.

Dated: 13-12-2023

Meeting on 15.12.2023 at 11:00 AM
HSPCB, Conference Room, C-11, Sec-06, Panchkula

To

1. Chief Administrator, Haryana Shehri Vikas Pradhikaran, Panchkula
2. Director General, Town & Country Planning, Govt. of Haryana
3. Commissioner, Municipal Corporation/District Municipal Commissioner of all Districts of Haryana
4. Chief Environmental Engineer-II, HSPCB
5. Sr. Environmental Engineer, Water Cell, HSPCB
6. DTP/DTP (E) of all Districts of Haryana
7. Estate Officer, HSVP of all Districts of Haryana
8. All Regional Officers, HSPCB

Sub: Meeting in compliance of direction of Hon'ble NGT vide order dated 28.03.2023 in OA No. 68/2022 titled as Raman Sharma Vs State of Haryana & Ors.

Kindly refer to the subject noted above.

In this connection, it is submitted that Sub-Committee in all Districts of Haryana was constituted vide this office order dated 09.08.2023 to comply the directions of Hon'ble NGT vide order dated 28.03.2023 in OA No. 68/2022 titled as Raman Sharma Vs State of Haryana & Others (copy of Sub-Committee order is attached). A performa regarding submission of information of green areas/parks/green belts was also shared (copy attached). The information in this matter has not received from many Districts so far.

In view of the above, a meeting is scheduled to be held on 15.12.2023 at 11:00 AM under the Chairmanship of Sh. P. Raghavendra Rao, Chairman, HSPCB in Conference Room, C-11, Sector-06, Panchkula in this matter.

You are kindly requested to make it convenient to attend the meeting on the said date and time please. VC link will be provided separately.

DA/- As Above.

Env. Engineer (HQ)
For Chairman

Annexure - C		
PARK/ GREEN BELT AREA		
S.NO.	LOCATION	AREA
STAR WOOD		
1	Near SW 18	2000
2	Near SW 25	444
3	Nursery	1060
4	Near Dispensary	3208
	Total	6712
GREEN STREET		
4	Near GS 86	476
5	Near GS 66/5	575
6	Near GS 71	972
7	Near GS 01	904
	Total	2927
PERSONAL FLOOR		
8	Near CW60	470
9	Near WW 82	1450
10	Near CW66	716
11	Near WW42	1021
12	WW 25 Back side	235
13	Near CW28	864
14	Near WW 31	408
15	Central Park	5241
16	Nursery	1060
	Total	11465
AROUND SHOPPING ARCADE		
1	Near Office	356
	Total	356
PLOTTING AREA		
17	KW Religious Place	1304
18	Near KW21	1309
19	RDW Park	755
20	D Park	1451
21	Near D Park	428
22	Near OD55	78.22
23	Near RW58	508
25	Primary School Nearby	1694
26	Near OD44	342
27	Fairview Drive	515
28	VS01 Park	620
29	BSNL Park	3789
30	BSNL Park	2927
31	ASW Entrance	857
32	ASW Entrance	1719
33	VS Park	4591

S.NO.	LOCATION	AREA
34	BS Park	2194
35	Near PKD 07	520
36	BS32 Back side	2685
37	Near PKD14	189
38	Near PKD38	461
39	Near AW09	1334
40	Near AW32	103
41	AW 04 BS	3748
42	AW 05	70.28
43	Moon Park	1023
44	CL+CR	5167
45	Near CR18	393
46	PW Park	4600
47	Near PW30	110
48	Near PW26	555
49	Near OS06	100
50	PW-CS Park	5333
51	Near CS10	800
52	Club	3273
53	Club	2385
54	CR Near Sub station	1347
55	CS 01	488
56	BS 01	1458
57	Nursery	1060
	Total	62283.5
	Grand Total	83743.5

ANNEXURE -A- 34 -A

classmate
Date _____
Page _____

MTSW, RWA, Malibu Town

D.G.
00043

Sz.No.	Detail of parks	Area	Rate	Month	Amount
1.	Near WW 82	9100	4	September 2022	26848
2.	Near WW 42	444			
3.	Nursery	1060			
4.	Near Dispensary	3008			
Total Area		6712			
Bill Checked For Rs. 26,848					Total Amt. 26848
But to be paid for Rs. 26,311					2. Net Payable Amt. 537
					26311

Deepak Yadav
Clerk

AMARJEET BISLA
Executive Engineer (H-1)
Municipal Corporation
Gurugram

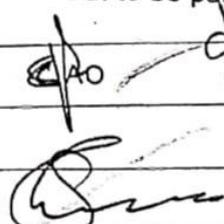
RAKESH SHARMA
ASSISTANT ENGINEER
MCG

AKHAY AHMED
Junior Engineer
Municipal Corporation
Gurugram

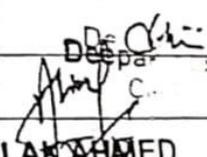
Malibu Town MTRWA

Page No. _____
Date _____

Sr. No.	Detail of parks.	Area	Rate	Month	Amount
1.	Near W/W 82	1450	4	September	89056
2.	Near W/W 42	1021		2022	
3.	Near W/W 31	408		(1 Month)	
4.	Central Park	5241			
5.	Near CW 60	470			
6.	Near CW 66	716			
7.	W/W 25 beekside	235			
8.	Near CW 28	864			
9.	Nursery	1080			
10.	Green patch	1444			
Total Area = 22264					
					Total Amount - 89056
					2.1. TDS (less) 1781-
					Net payable Amt. - 87275-
					Bill Checked For Rs. 89,056/-
					But to be paid for Rs. 87,275/-


AMARJEET BISLA
 Executive Engineer (H-I)
 Municipal Corporation
 Gurugram


RAKESH SHARMA
 ASSISTANT ENGINEER
 MCG


AKHLAK AHMED
 Junior Engineer
 Municipal Corporation
 Gurugram

Audited & Paid

MTP RWA Malibu Town

Date _____
 Page _____

Sr. No.	Detail of parks	Area	Detail of parks	Area	Rate
1	K.W Religious Place	1304	Near AW 32	103	4
2	Near RW 21	1304	Near OS 06	100	
3	RDW Park	755	Near CS 10	800	
4	D Park	1451	CR Near Sub.	1347	
5	Nearby Primary School	1694	CS 01	488	
6	BSNL	3789	BS 01	1458	
7	BSNL	2927	Nursery	1069	
8	ASCO Entrance	857	Main Gate	297	
9	ASCO "	1719	Near dia	356	
10	VS Park	4591	Total Area	57219	
11	BS Park	2194			
12	BS 32 Blackside	2684	Month		Amount
13	Near AW 09	1334	September		229116
14	AW 04 BS	3748	2022		
15	Moon Park	1023			
16	CL+CR	5167			
17	PW Park	4600			
18	PW CS Park	5333	Total Amt		229116
19	Near D Park	428	2-1. T.D.S. Lev (-)		4582
20	Near OS 5	79	Net payable Amt		224534
21	Near RW 58	508			
22	" CD 44	3421			
23	Fairview Drive	515			
24	VSO 1 Park	620			
25	Near PKD 07	529			
26	Near PKD 14	189			
27	" " 38	461			
28	AW 05	707			
29	Near CR 18	293			
30	Near PW 30	110			
31	Near PW 26	555			

AKHLAK AHMED
 Junior Engineer
 Municipal Corporation
 Gurugram

Bill Checked For Rs. 2,29,116
 But to be paid for Rs. 2,24,534

AKASH SHARMA
 ASSISTANT ENGINEER
 MCG
 Deepak
 Cler

AKHLAK AHMED
 Executive Engineer (H-1)
 Municipal Corporation
 Gurugram

ANNEXURE -A- 34 - D



From,

SPIO-Cum-Executive Engineer-H.
Municipal Corporation,
Gurugram

To,

SPIO-Cum-Chief Account Officer,
Municipal Corporation,
Gurugram.

Memo No /MCG/EE-H/2022/ 48155 Dated 22/11/22

Sub:

1st appeal under RTI Act-2005 RS-17EOW-CP-Gurugram of Sh. Raman
Sharma R/s CW-58 FF Malibu town Sohna Road Gurugram Mob:9818303690
I.P.O. No. 59F765101

Ref.:-

Your application dated 17.11.2022.

The parawise reply on the RTI application of Sh. Raman Sharma is given as under:-

Sr. No	Question	Answer
1.	Provide details of payments/Financial assistant /Service charges/Maintenance Charges made by any office of Municipal Corporation, Gurugram to any Resident Welfare Association of Malibu Town, Sector-47, Gurugram or NGO from 01.04.2022 to 30.09.2022.	The detail of payment made to various RWA,s of Mabu Town are given as under RWA i) Malibu Town SW Rs.26,848/- ii) Malibu Town RWA Rs.89,056/- iii) Malibu Town PW Rs.2,29,116/- iv) M.T.G.W.(payment Rs. 11,708/- not yet made)
2.	Provide copy of any bills raised by any Resident Welfare Association of Malibu Town, Sector-47, Gurugram or NGO from 01.04.2022 to 30.09.2022 before any office of Municipal Corporation, Gurugram from 01.04.2022 to 30.09.2022	Copy of bill raised by RWA M.T are attached.
4.	Provide detail of all billraised by any office or any Resident Welfare Association of Malibu Town, Sector-47, Gurugram or NGO from 01.04.2022 to 30.09.2022 Municipal Corporation, Gurugram for Malibu Town for any work (providing and fixing)	Copy of bill raised by RWA M.T are attached as per para 2
9.	1) Provide information that which agency/office maintained the parts and green Belts of Malibu Town from 15.06.2022 to 30.09.2022 and 2) How much expenditure made on the maintance and providing & fixing	The work for maintance of parks in Malibu Town were allotted from 01.09.2022 to 31.03.2023. MCG not aware about who were maintaining the parks from 15.06.2022 to 31.08.2022

for

AE
SPIO-Cum-Executive Engineer-H.
Municipal Corporation
Gurugram 19/11

Endst.No. EE-H/MCG/2022/48159

Dated: 22/11/22

A copy of the above is forwarded to Sh. Raman Sharma R/s CW-58 FF Malibu town Sohna Road Gurugram Mob:9818303690 for information please.

SA-
SPIO-cum-Executive Engineer-H.,
Municipal Corporation,

ANNEXURE – A-35

		Annexure - B																		
SNO	AREA DESCRIPTION	Road Network (Length in M)						Pavement Area (Area in SqM)						Foot Path						
		9 mt	10 mt	12 mt	14 mt	18 mt	Total	9 mt	10 mt	12 mt	14 mt	18 mt	Total	9 mt	10 mt	12 mt	14 mt	18 mt	Total	
1	APPLE WOOD				508.95		508.95					3155.49		3155.49				1017.9		1017.90
2	ASH WOOD	127.92		59.94			187.86	741.936			365.634		1107.57	255.84			119.88		375.72	
3	BIRCH STREET			541.41		180.50	721.91			3302.601		1841.1				1082.82		361	1443.82	
4	CHERRY STREET			125.21			125.21			763.781						250.42			250.42	
5	CLUB LANE			190.92			190.92			1164.612						381.84			381.84	
6	CLUB ROAD		36.23	213.90	188.80		439.93		213.757	1304.79	1176.76		2695.31		72.46	427.8	379.6		879.86	
7	CEDAR DRIVE			402.60	272.56		675.16			2455.86	1689.872		4145.73			805.2	545.12		1350.32	
8	CREST WOOD	236.34	267.69				504.03	1370.772	1579.371				2950.14	472.68	535.38				1008.06	
9	FAIR VIEW DRIVE				163.73		163.73				1015.128		1015.13				327.46		327.46	
10	KEN WOOD			586.15	326.73		912.88				3575.515	2025.728	5601.24			1172.3	653.46		1825.76	
11	LEMON STREET	124.80	176.00				300.80	723.84	1038.4				1762.24	249.6	352				601.60	
12	MAPLE DRIVE					671.03	671.03					6844.506	6844.51					1342.06	1342.06	
13	ORANGE DRIVE	520.06	72.37				592.43	3016.348	426.983				3443.33	1040.12	144.74				1184.86	
14	OLIVE STREET			100.84			100.84				615.124		615.12			201.68			201.68	
15	OAK WOOD			118.18	303.52		421.70				720.898	1881.824	2602.72			236.36	607.04		843.40	
16	PINE DRIVE			60.75		1243.03	1303.78				370.675		13049.48			121.5		2486.06	2607.56	
17	PARK DRIVE			585.45			585.45				3571.245		3571.25			1170.9			1170.90	
18	PEACH STREET			94.60			94.60				577.06		577.06			189.2			189.20	
19	PALM WOOD				446.32		446.32				2767.184		2767.18				892.64		892.64	
20	RED WOOD			179.64			179.64				1095.804		1095.80			359.28			359.28	
21	ROSE WOOD			330.43			330.43				2015.623		2015.62			660.86			660.86	
22	SECTOR ROAD			96.00			96.00				585.6		585.60			192			192.00	
23	SPRING STREET		195.05	203.33	76.00		474.38		1150.795	1240.313	471.2		2862.31		390.1	406.66	152	948.76		
24	STAR WOOD		137.97	377.90		303.09	818.96		814.023	2305.19		3091.518	6210.73		275.94	755.8		606.18	1637.92	
25	VINE STREET			282.17			282.17				1721.237		1721.24			564.34			564.34	
26	WALL NUT STREET			157.64			157.64				961.604		961.60			315.28			315.28	
27	WHITE WOOD	223.96	69.00	721.03	296.25		1310.24	1298.968	407.1	4398.283	1836.75		7941.10	447.92	138	1442.06	592.5		2620.48	
28	GREEN STREET	611.21	334.21				945.42	3545.018	1971.839				5516.86	1222.42	668.42				1890.84	
29	SHOPPING ARCADE					101.03	101.03				1030.506		1030.51					202.06	202.06	
	TOTAL	1844.00	1289.00	5428.00	2584.00	2499.00	13643.00	10697.00	7602.00	33111.00	18020.00	25487.00	92917.00	3689.00	2577.00	10856.00	5168.00	4997.00	27287.00	

[Signature]
15/06/22
Junior Engineer
Municipal Corporation
Gurugram



ANNEXURE – A- 35 - A

Handing over/Taking over Performa

As per order of DTCP, Haryana, Chandigarh dated:09.05.2022 the below mentioned colony/builder area handed over/taking over process is carried out today i.e. 15.06.2022. The detail is as below:-

Name of Builder: Malibu Estate Private Limited

Area :- 204.79 Acre

Details of Services Handed over:-

1. Roads	—	13643 meter
2. Water Supply	—	14022.41 meter
3. Sewerage system	—	12877.04 meter
4. Storm Water Drains	—	13772.04 meter

1) The detail of above infrastructure Services inventory is mentioned in attached annexures
 2) The Builder/Licence/Colonies shall provide all assistance for overall functioning of all services during the overlapping period of 15 days i.e upto 30/6/2022
 3) Any dues pending till 15/6/2022 will be borne by builder

Handed over by:

1. Owner/Builder
[Signature]
 MEPL Malibu Estate Pvt. Ltd.
 15/06/2022
 Authorised Signatory
 Mr. Gopal Kapoor

Taken over on behalf of

Municipal Corporation Gurugram
 Executive Engineer
 Municipal Corporation
[Signature]
 Executive Engineer-III (Tushar Yadav)
 Assistant Engineer, Gurgaon
 Municipal Corporation
 Assistant Engineer/Wasem Akrambin
 Municipal Corporation
[Signature]
 Junior Engineer (Wasem Akrambin)
 Gurugram

DIRECTORATE OF TOWN & COUNTRY PLANNING, HARYANA
Nagar Yojna Bhawan Block-A, Sector-18A, Madhya Marg, CHANDIGARH.
Tele-Fax: 0172-2548475; Tel.: 0172-2549851, E-mail: tcpharyana6@gmail.com
Website www.tcpharyana.gov.in

URGENT
TIME BOUND

To

Senior Town Planner,
Gurugram.

Memo No. ZP-5-Vol.-IV/AD (RA)/2021/16699-701 Date:- 13-07-2021

Subject:-

Intimation and Complaint regarding Criminal Act and Commission, Wrong & Erroneous issuance of Part Completion Certificate and Indictable Occupation Certificate to M/s Malibu Estate Pvt Ltd and M/s Endure Realty Pvt. Ltd. and their Directors and Associates Companies. Unlawful and illegally placed Commercial Bus on Common Area vide No. DL-1LY 7659 for illegal financial and other unlawful gains.

A Please find enclosed the following complaints sent by Sh. Raman Sharma:-

1. Email dated 01.04.2021
2. Another email dated 01.04.2021

It is requested to examine the same and send your detailed comments at the earliest.

B. In the meeting held on 16.03.2021 under the chairmanship of STP, Gurugram, various direction were issued to DTP(E)/DTP(P), Gurugram. The action taken report on the directions issued to DTP(E) & DTP(P), Gurugram may be submitted to the Directorate.

C. Apart from the above, the undersigned has been directed to convey the following:-

1. The individual occupation certificates stopped by DTP(P), Gurugram vide his orders bearing no. 8535 dated 12.11.2020 may not be stopped. However, a condition may be imposed that the occupation certificate is granted subject to the demarcation of the colony.
2. The demarcation of the site be completed within 7 days i.e. by 20.07.2021

DA/As above

(Lalit Kumar)
District Town Planner (HQ),
For: Director, Town and Country Planning,
Haryana, Chandigarh.

Endst. No. ZP-5-Vol.-IV/AD (RA)/2021/16699-701 Date:- 13-07-2021

A copy if the same is forwarded to the followings for information and necessary compliance, please.

1. District Town Planner (P), Gurugram.
2. District Town Planner (Enf.), Gurugram.

(Lalit Kumar)
District Town Planner (HQ),
For: Director, Town and Country Planning,
Haryana, Chandigarh.

949 6

OFFICE OF THE EXECUTIVE ENGINEER, HUDA, DIVN. NO. VI, GURGAON.

To

The Estate Officer-II,
HUDA, Gurgaon.

Memo No. 1795

Dated 13/2/15

Sub: Removal of Park Hospital Ramp & closing of main gate opened on Master road Sector-47 & 49, Gurgaon.

Ref: Grievances of road blockage/jam in front of Park Hospital raised by Residents during Public meeting of Hon'ble Minister Sh. Narbir Singh on dt. 15.02.2015.

On the above cited subject, the matter was raised by the residents of various group housing colonies during the visit of Hon'ble Rao Narbir Singh, Minister, PWD B&R on dt. 15.02.2015 that the Park Hospital opened their main gate and constructed ramps unauthorizely on the Sector dividing road of 47/49 instead of the site as approved in their building plan. Due to this unauthorized ramp/main gate, Hospital Staff & Patients normally parks their vehicles on the main sector dividing road due to which traffic remains jammed and general public feels inconvenience.

So, you are requested to remove the unauthorized ramp & close the gates by construction of wall or any other arrangement so that entrance of the Hospital could be stopped from sector dividing road and smooth traffic flow may be maintained. This office will also construct footpath along the Hospital wall after removal of ramps & unauthorized parking as at presently the road divider is also incomplete due to problem/obstructions raised by the Hospital whereas footpath and road divider has already been constructed on both side of the Hospital and only the portion in front of Hospital could not be constructed due to above obstructions raised by the Hospital. It is for your information and necessary action at the earliest.

Sudansu
Executive Engineer,
HUDA, Divn. No. VI,
Gurgaon.

Endst. No.

Dated

A copy of the above is forwarded to the following for information and necessary action.

1. The Administrator, HUDA, Gurgaon.
2. The Deputy Commissioner Police (Traffic), Gurgaon with the request to direct the concerned staff to tow away the parked vehicles in front of Park Hospital.
3. The Superintending Engineer, HUDA, Circle-II, Gurgaon.
4. The STP, Gurgaon with the request to check the site by the concerned officer and for further necessary action in this matter.
5. The Sub Divisional Engineer, HUDA, Sub Division No. XVIII, Gurgaon.
6. M/s Park Hospital, Q-Block, South City-II, Sohna road, Main Sector-47/49 road, Gurgaon with the direction to close their main gates on the sector dividing road and stop parking of vehicles on the sector road.

Sudansu
Executive Engineer,
HUDA, Divn. No. VI,
Gurgaon.

ANNEXURE -A- 37

Office of Senior Town Planner, Gurgaon
 DEPARTMENT OF TOWN & COUNTRY PLANNING, HARYANA
 SECTOR-14, HUDA COMPLEX, 3RD FLOOR, GURGAON.
 Tel+Fax-0124-2305872
 E-mail: stp.gurgaon.tcp@gmail.com

Memo No. STP (G)/2015/

To

Dated:

1. Superintendent Engineer,
Circle-II, Gurgaon.
2. M/s Unitech Ltd.
Unitech House,
L Block, South City phase-I,
Gurgaon.

Sub:- Complaint regarding non construction of service road.

Ref:- Complaint dated 04.02.2015 filed by Sh Raman Sharma.

On the subject cited above, a copy of the complaint filed by Sh Raman Sharma through email is sent herewith with the request to examine the same and resolve the issue raised in the complaint immediately and comments be sent to this office.

DA, As above,

SH
Senior Town Planner,
Gurgaon Circle, Gurgaon.

Encl. No: STP(G)/2015/ *783* Dated: *20.2.15*
 A copy is forwarded to Sh Raman Sharma, CW-58, FF, Malibu Towne, Sohna Road,
 Gurgaon for information.

V.1 -
Senior Town Planner,
Gurgaon Circle, Gurgaon.

OFFICE OF THE EXECUTIVE ENGINEER, HUDA, DIVISION NO. VI, GURGAON

To

The Senior Town Planner,
Gurgaon.

The D.T.P., Gurgaon.

The D.T.P. Enforcement,
Gurgaon.

Memo No. 4050-53 Dated 16/4/15

Sub: Restoration of service road along Commercial complex road dividing Sec-47/49 and 47/51, Gurgaon encroach upon by the various builder / colonizer.

In this regard, it is intimated that the service road along road dividing Sec-47/49 & 47/51, Gurgaon has been encroached upon by the various builders / colonizers resulting inconvenience to the commuters / smooth movement of traffic.

It is brought to your kind notice that the matter is being investigated on the direction of Hon'ble Lokayukta by the Chief Vigilance Officer HUDA. The matter regarding encroachment upon service road by the various builder / colonizer will be investigated on dt. 22.04.2015 to 23.04.2015 in the office of Executive Engineer, Vig. C-3, Sec-6, HUDA Building, Panchkula. It is therefore, requested to please look into the matter and get checked the site & ensure the provision as per approved plan and the factual position be brought to the notice of Investigating officer.

Endst. No. Dated

Executive Engineer,
HUDA, Division No. VI,
Gurgaon.

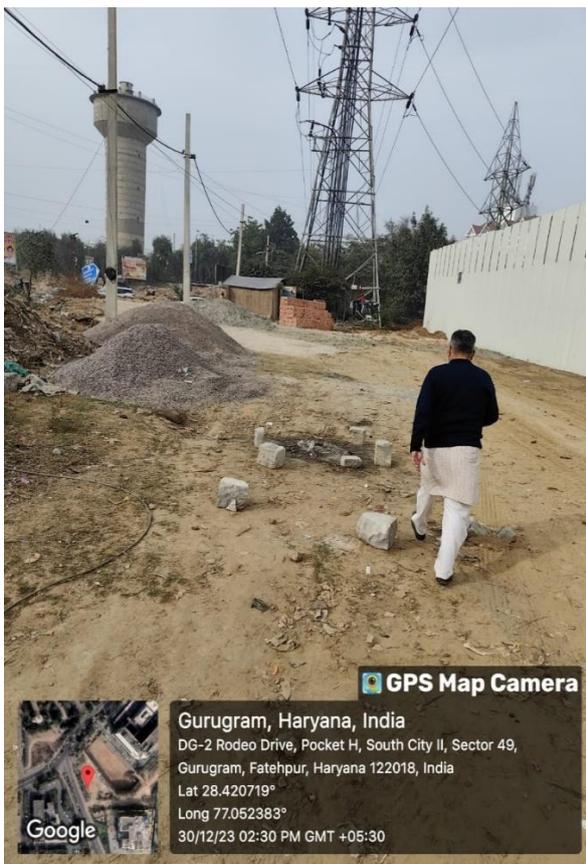
A copy of the above is forwarded to the following:-

1. The Administrator, HUDA, Gurgaon.
2. The Superintending Engineer, HUDA, Circle No. II, Gurgaon.
3. The Sub Divisional Engineer, HUDA, Sub Division No. XVIII, Gurgaon.

Executive Engineer,
HUDA, Division No. VI,
Gurgaon.

ANNEXURE – A-39 - Green Area & Service Road, Sector, 50, Malibu Town, Gurugram.

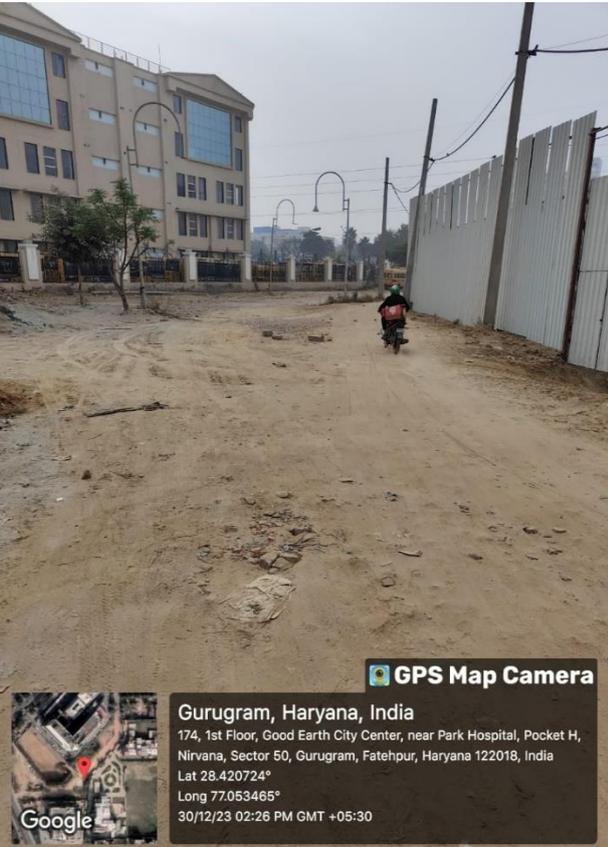
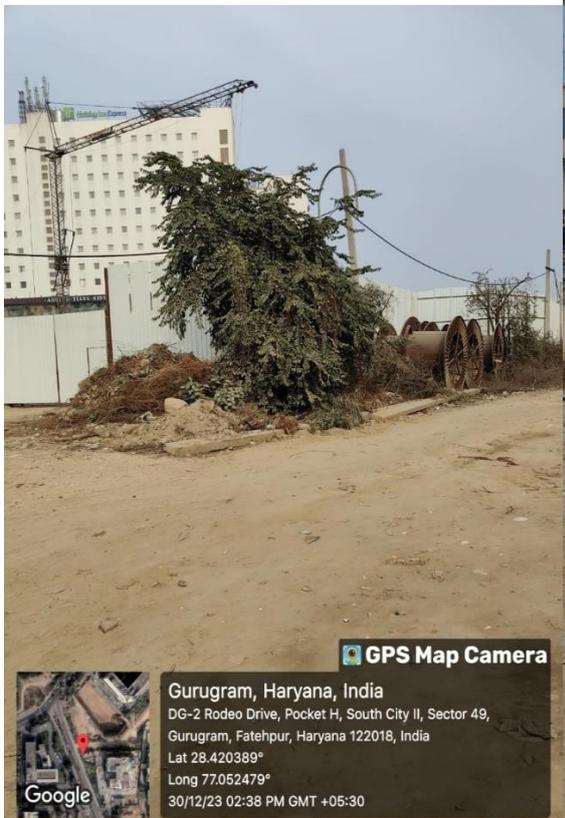
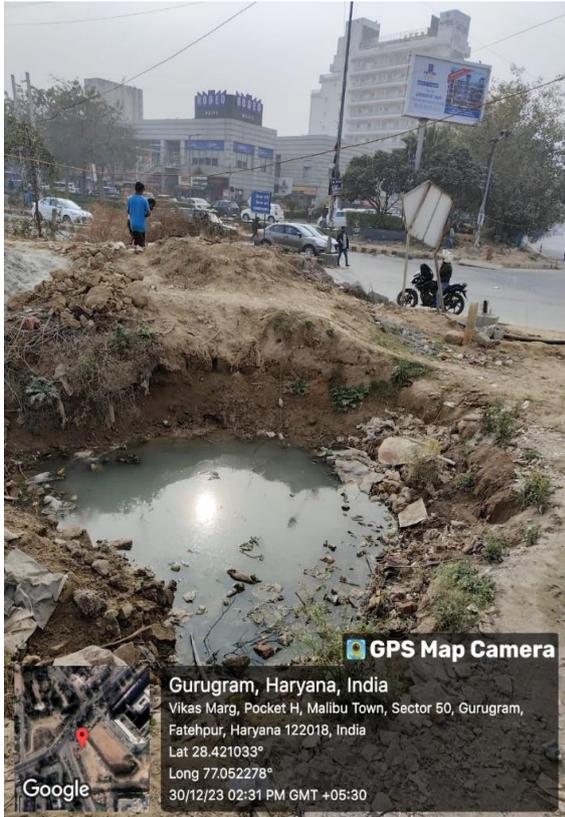
Green Area & Service Road adjacent to Dispensary Site



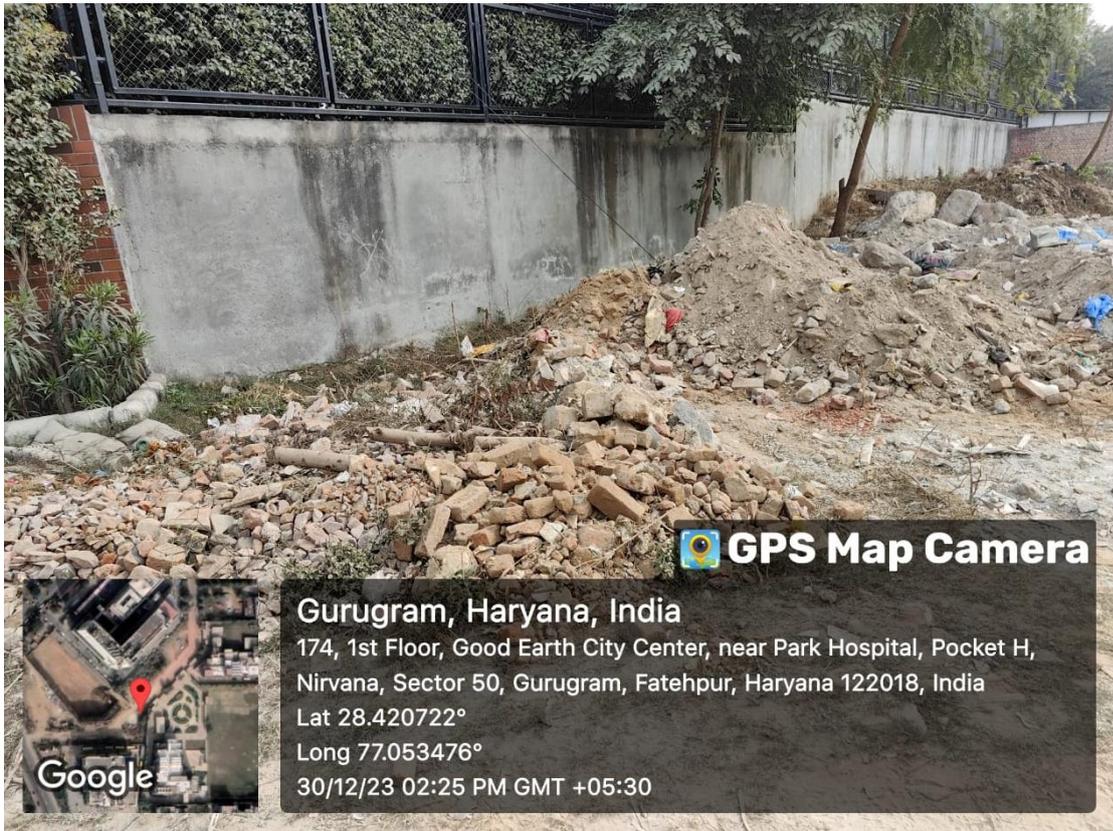
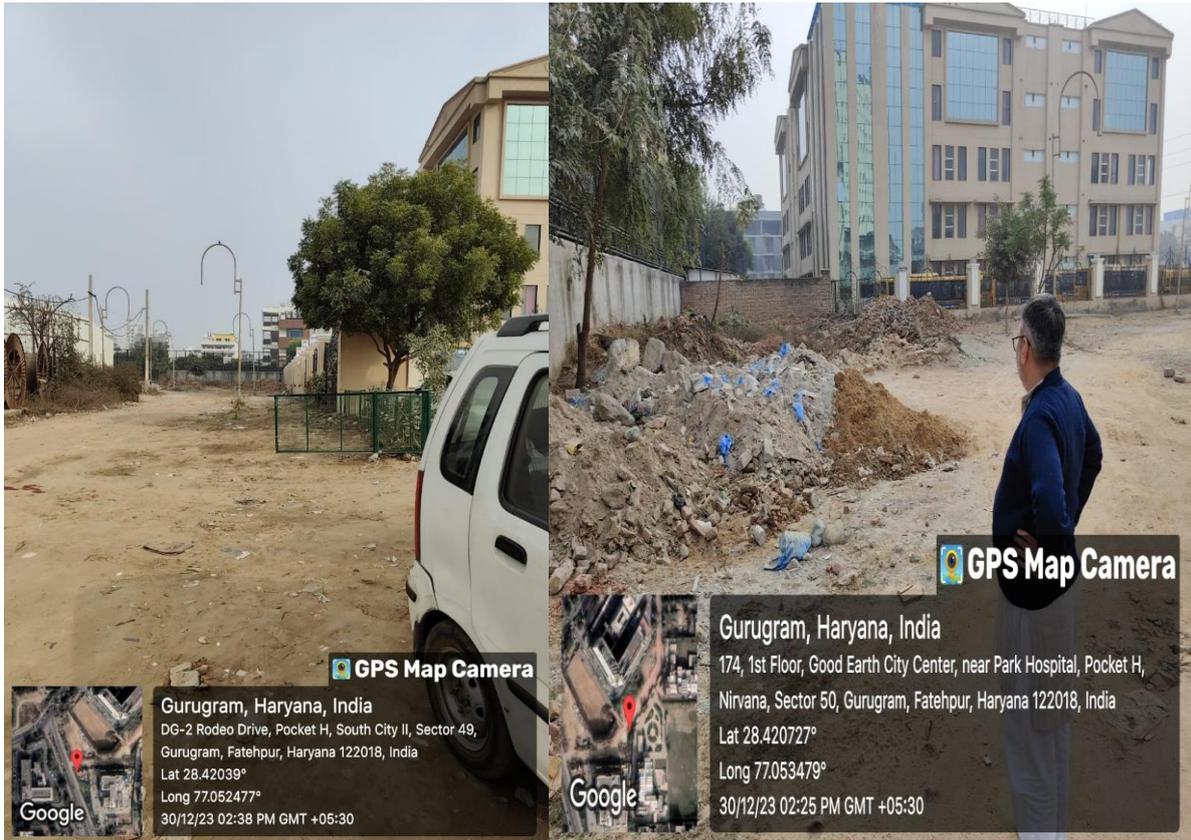
ANNEXURE – A- 40



ANNEXURE –A - 41

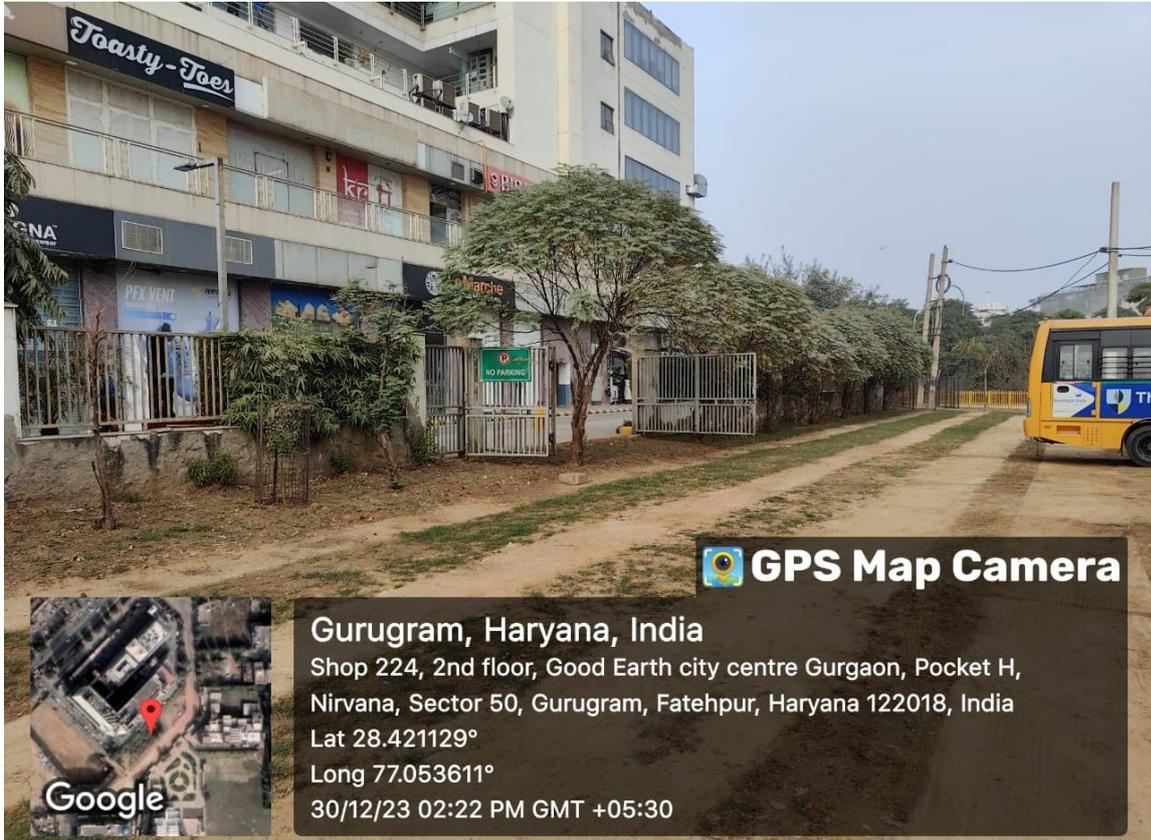


ANNEXURE – A-42

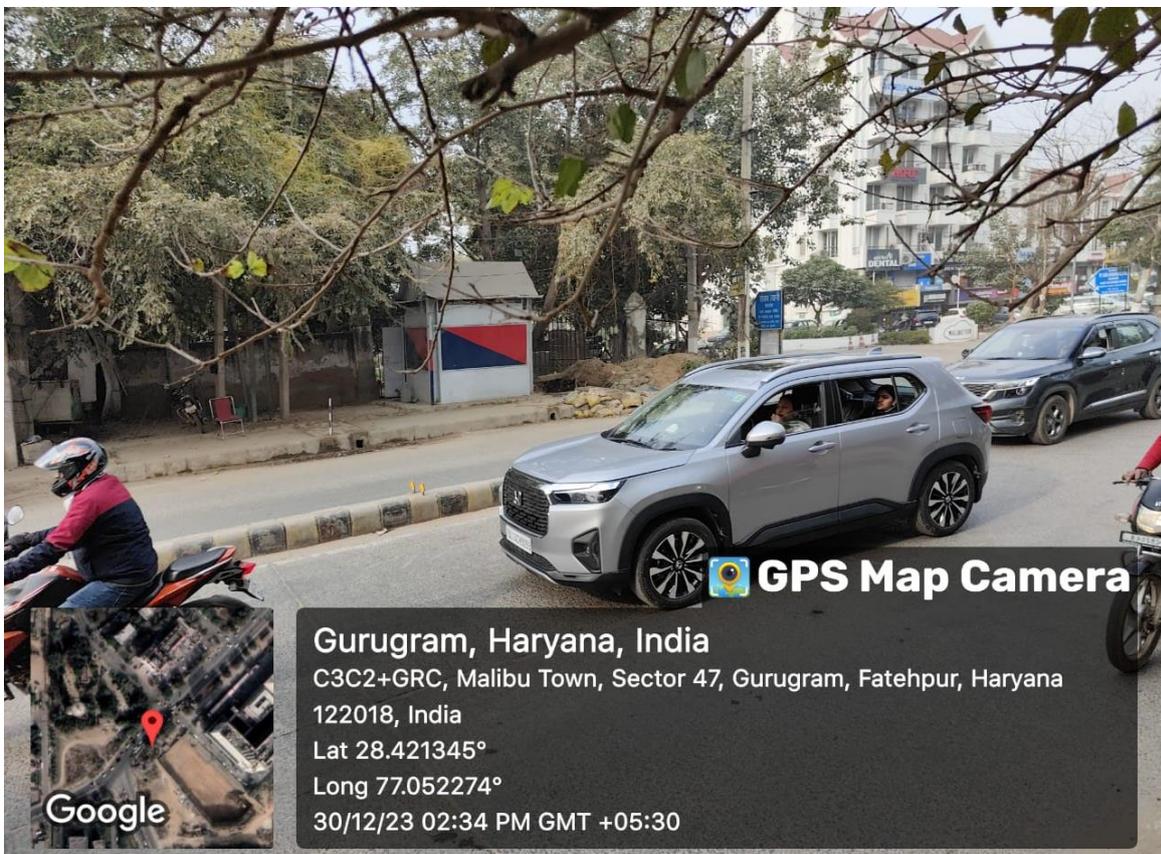


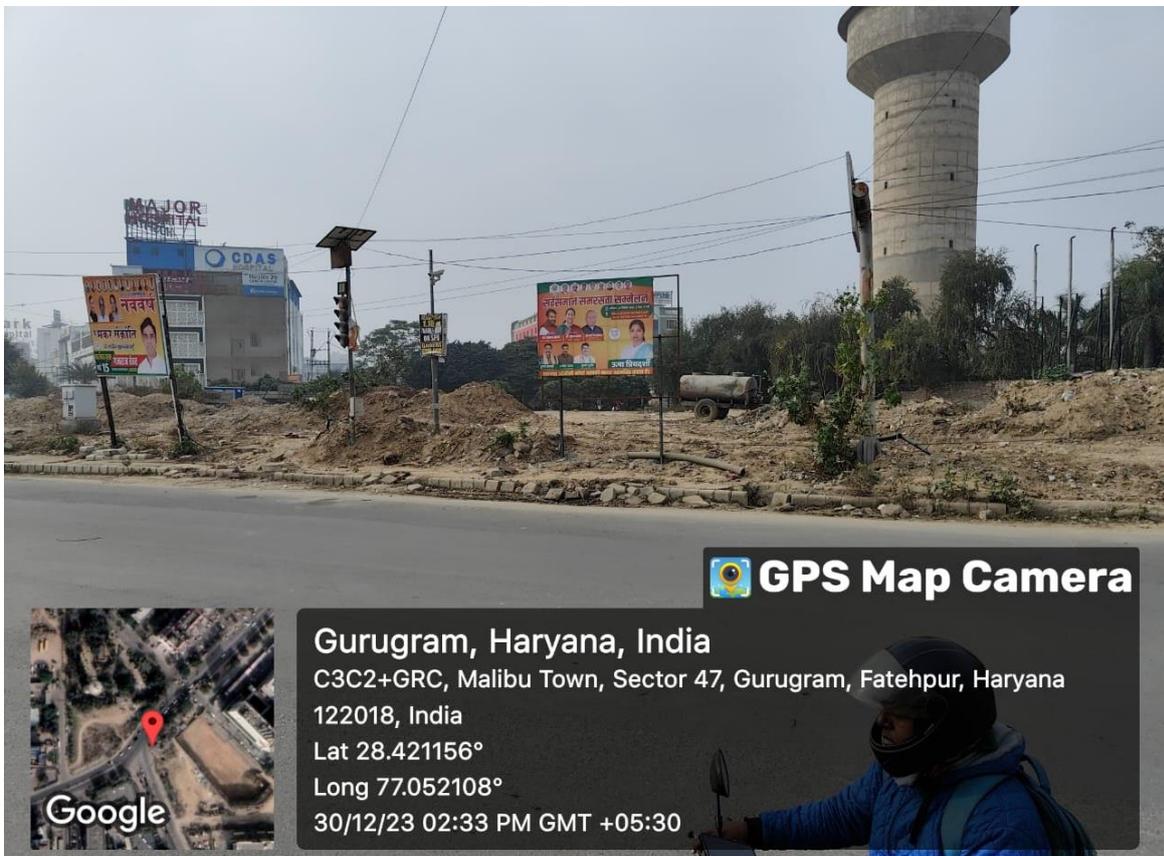
ANNEXURE –A- 43

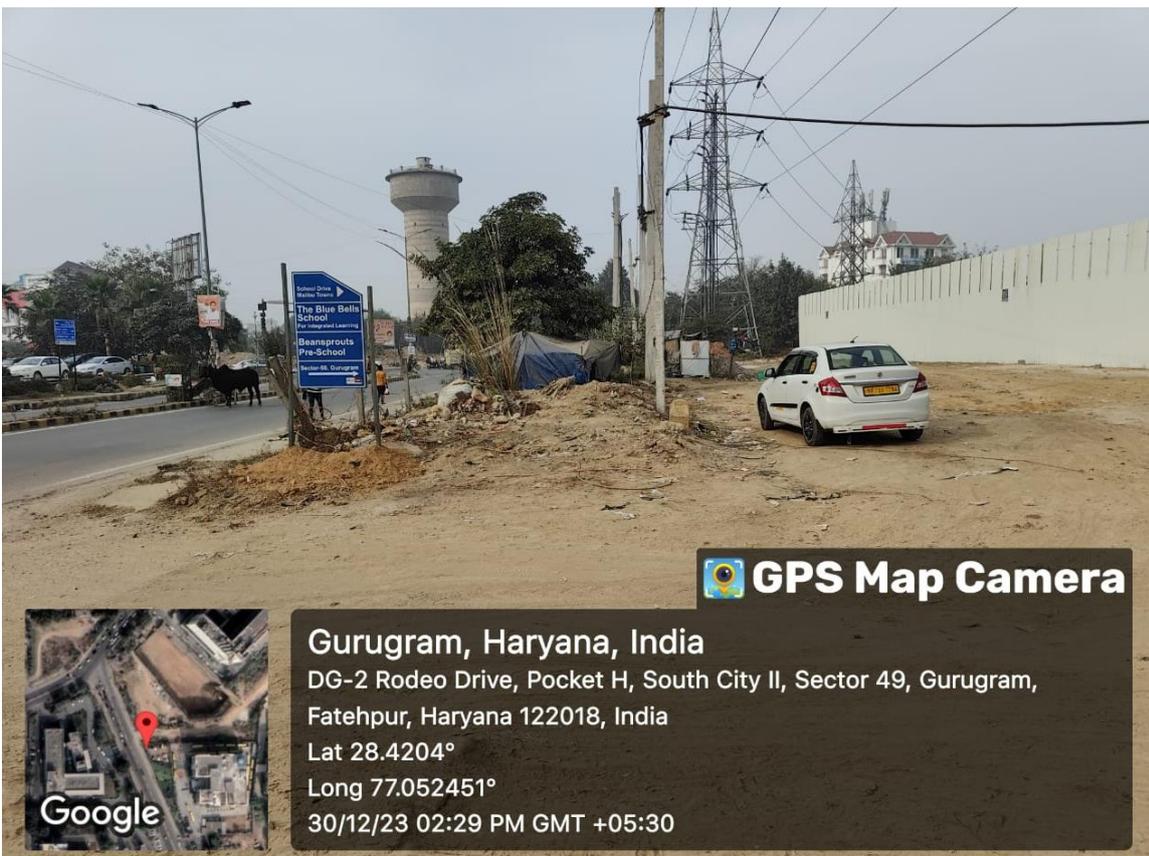
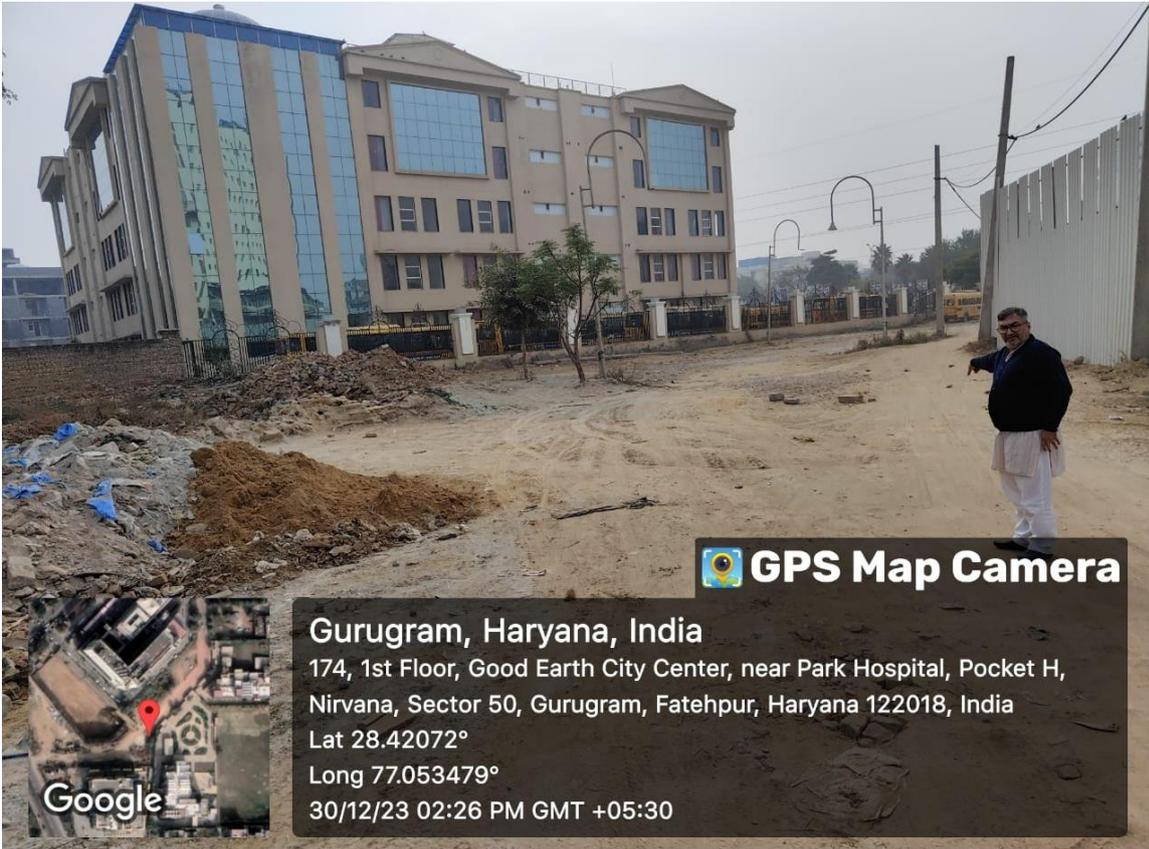


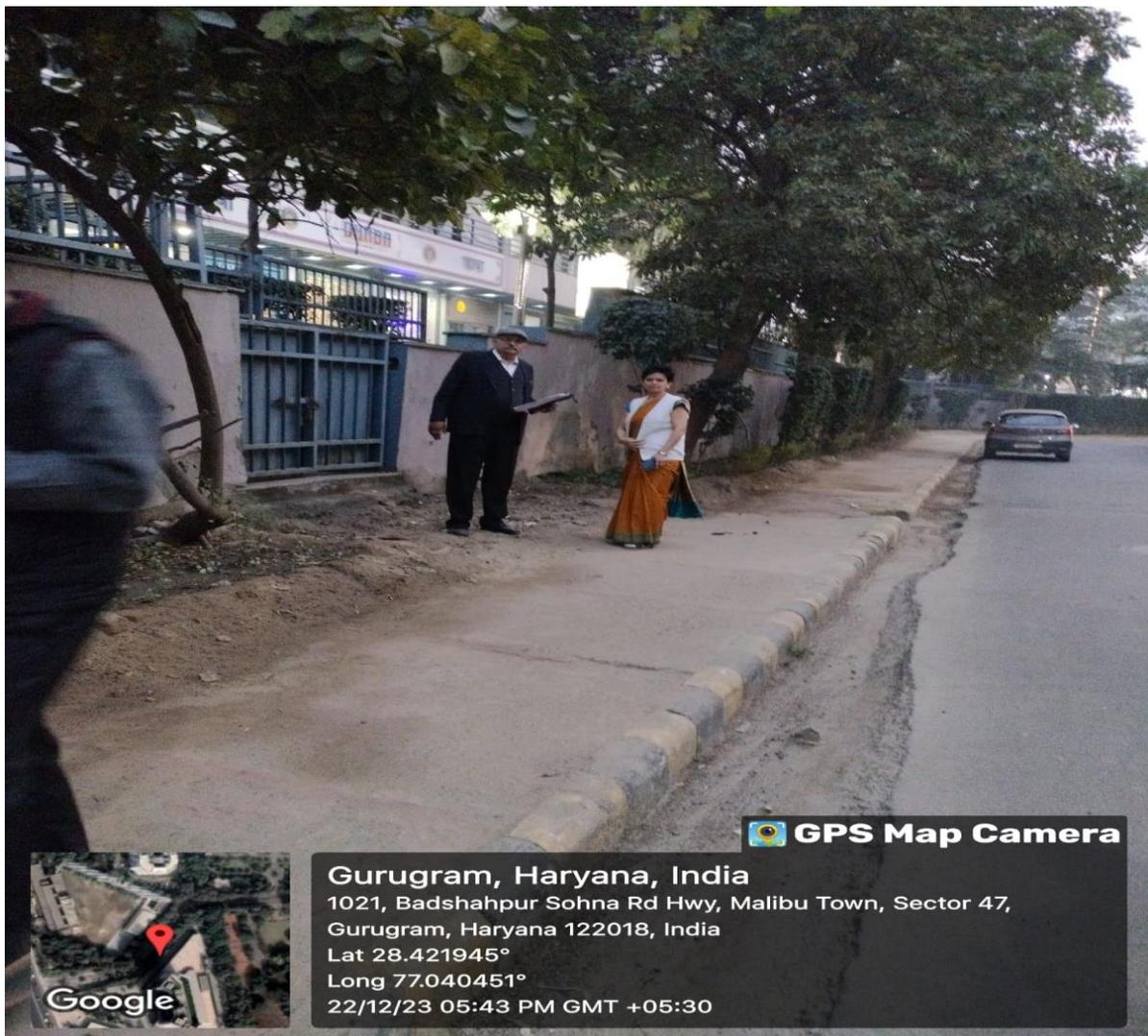


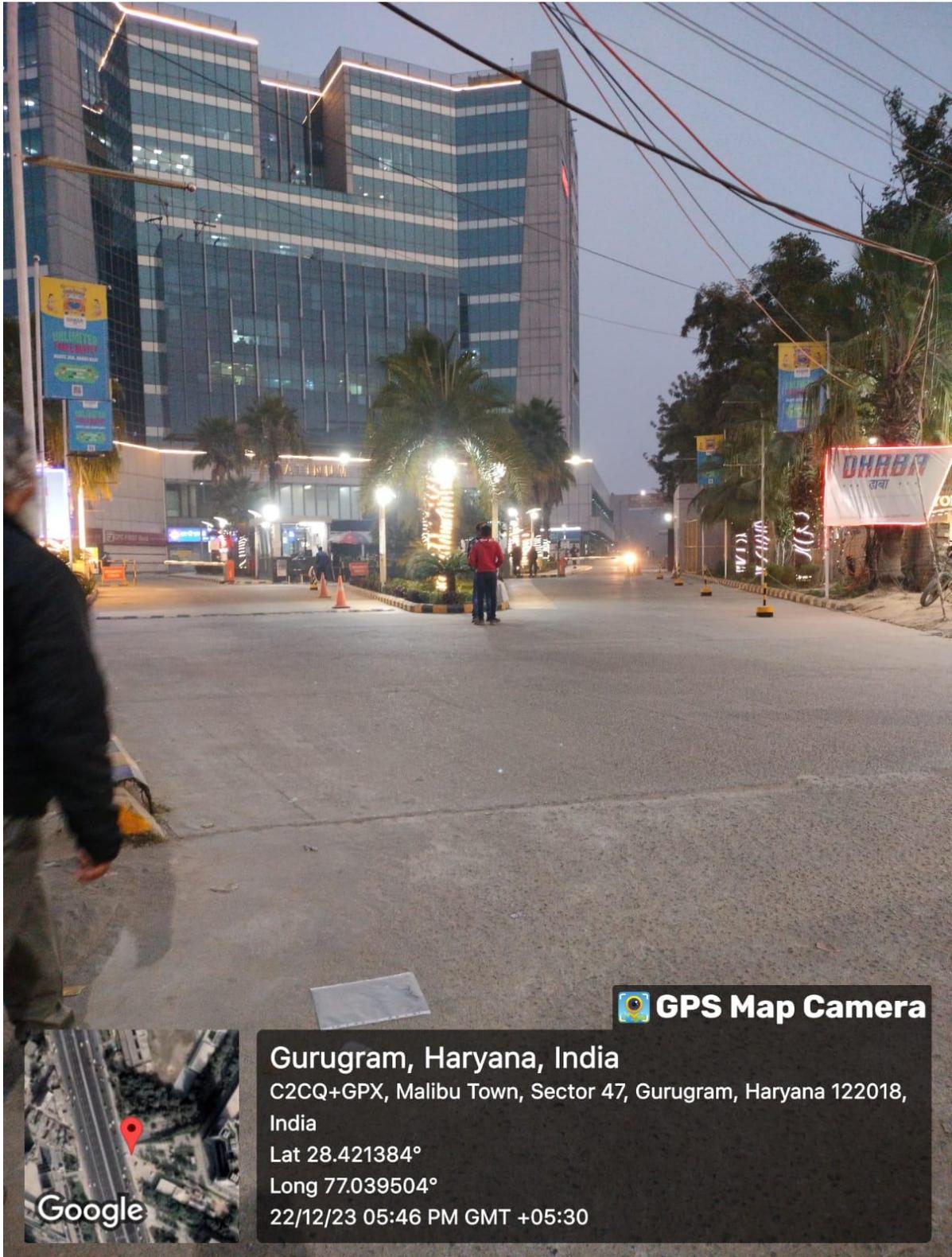












50. Annexure – A-51 – Sale of SUPER AREA in Group housing

Tower	Total Flats / Qt	Total Super Area (Sq. Feet)	Total Parking	Basement Parking (Sq. Mtr)	Total Area	Tower %	Super Area % in GH
T1	60	181,706.876	96	10032.218	191739.094	20.0%	42.3%
T2	60	204,528.000	96		214560.218	22.3%	
T3	52	130,809.760	63	6755.794	137565.554	14.3%	
T4	52	130,809.760	63		137565.554	14.3%	
T5	76	131,766.180	84	8382.782	140148.962	14.5%	57.7%
T6	76	131,766.180	90		140148.962	14.5%	

ANNEXURE –A-52

ANNEX-10



Sl. No. 136758
GSR / 002

RECEIPT

STATE BANK OF INDIA Mehrauli Road, Gurgaon (01585)

Branch _____ Code No. _____

Received a sum of ₹ 5,77,300/-
(Rupees Five Lacs seventy seven thousand three Hundred only only)
from Smt. / Shri Raman Sharma
s/o, d/o, w/o Narinder Nath Sharma
residing at Gurgaon for credit to Government of Haryana
account towards Stamp Duty.

Date : 25 JUL 2014
Place : GURGAON



(Signatures of Authorised Officer)

1. Type of Deed : Conveyance/Sale Deed
2. Village /City Name & Code : Malibu Towne
3. Segment/Block Name &Code : CW/58
4. Unit Land : 227.96 Sq. Mtrs.
5. Type of Property : First Floor
6. Super Area : 121.89 Sq. Mtrs. (1312 Sq.Ft.)
7. Transaction Value : Rs.13,56,800/-
8. Stamp Duty : Rs.5,77,300/-
9. Stamp No. & Date : Sl. No. GSR/002: 136758/25-07-2014
10 Stamp Certificate issued by : State Bank of India, M. Road, GGN
11. Commercial or Residential : Residential
12. PAN Card No. of VENDOR : AAACM1120E, Malibu Estate Pvt. Ltd.
13. PAN Card No. of VENDEE : _____, Mr. Raman Sharma

M. Harsh

IN THE HON'BLE COURT OF NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI

APPLICATION NO. OA- 68 of 2022

In the matter of :

Raman Sharma

..... APPLICANT

Verse

SATE OF HARYANA & ORS

..... RESPONDENT(s)

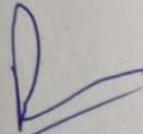
AFFIDAVIT ON BEHALF OF APPLICANT FOR FILING OBJECTIONS

Affidavit of **Sh. Raman Sharma** aged about 57 years, S/o Sh. Narendar
Nath Sharma, R/o CW-58-FF, Malibu Towne Gurgaon.

We, the above-named deponents do hereby solemnly affirm and declare as under:

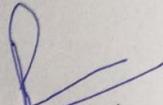
1. That the deponent is an applicant and is well conversant with the facts and circumstances of the case and hence competent to swear this affidavit.
2. That the deponents affirm the present application for objection has been filed by the Deponent in accordance to actual factual matrix and all the facts mentioned in the application for objection are true and to best of our knowledge.
3. That the Deponents affirm that the content of application for objection are drafted in accordance with documents/ evidence mentioned herein alongwith the laws mentioned in the application for objection. The contents of the IA filed is true & correct to our knowledge.




Deponents

Verification: Verified at Gurugram on this Date of _____ 2024 that the contents of the above affidavit are true and correct to the best of our knowledge and belief and nothing material fact has been concealed therefrom.

Date:


Deponents

ATTESTED


SHRICHAND SHARMA
ADVOCATE & NOTARY
GURGAON



05 JAN 2024